Factual and Action taken Report

Of the

Joint Committee Constituted by Hon'ble NGT

In

Original Application No.05/2024(CZ); Arun Sharma V/s State of Rajasthan and others

INDEX

Sr. No.	Particular	Page No.
1.	Report of Joint Committee	01 - 37
2.	**Annexure-1** Nomination of Officials from concerning departments	38-40
3.	**Annexure-2** List of participants of meeting convened for consultation with applicant and departments	41
4.	**Annexure-3** Circular issued by Government of Rajasthan for illegal mining dt. 05-07-2021.	42-43
5.	**Annexure-4** Bandh Baretha Notification dt. 26-12-2018	44-91
6.	**Annexure-5** Diversion of Bandh Baretha Notification dt. 18-05-2021	92-105
7.	**Annexure-6** Forest Diversion letters dt. 11.06.2021 and11-03-2022	106-113
8.	**Annexure-7** Letter from Regional Office, RSPCB, Bharatpur dated 21.02.2024 seeking report of illegal mining from Local District Administration, Mining Department and Forest Department Bharatpur	114
9.	**Annexure-8** Report submitted by Forest Department vide letter dated 22-02-2024.	115 - 120
10.	**Annexure-9** Report submitted by district administration/SDM Bayana vide letter dated 26-02-2024.	121
11.	**Annexure-10** Information submitted by AME, Roopwas vide letter dated 29-02-2024.	122-129
12.	**Annexure-11** Google images and other images reg. illegal mining in forest area of tehsil Bayana, District Bharatpur (Rajasthan)	130-133
13.	**Annexure-12** “ Mauka Panchnama” made during visit of joint committee	134

Report of the Joint Committee in compliance of direction of Hon'ble NGT (National Green Tribunal) (CZ), Bhopal; in the matter of Original Application No. 05/2024 vide order dated 15-01-2024; Sh. Arun Sharma V/s State of Rajasthan and Ors.

Sh. Arun Sharma son of Sh. Davendra Sharma resident of Sai Dham colony, Vidhauli road, Jagner, Jagner-Dehat, Agra (U.P.)-283115 had filed a letter petition dt. 20-12-2023 as Original Application, with grievance about the violation of the Water act, 1974, Air Act 1981 and the Noise Pollution Rules 2000 and illegal mining being carried out within the notified area of Band Baretha wildlife Sanctuary and the other parts of the tehsil Bayana in the district Bharatpur, Rajasthan, which is giving rise to the inhalable dust resulting in breathing problems to the villagers living in the abadi area which is just adjacent to the illegal mining area. Moreover, the illegal mining and its transportation going on in the area has created troublesome situation for the people residing in the nearby area and the travellers passing by from the area. Certain area of Bandh Baretha Wildlife Sanctuary was de-notified for the mining purposes and generation of revenue by the State Government and under the garb of which certain illegal miners started the sandstone mining activities without the permission of the concerned authorities within the protected area of Bandh Baretha Wildlife Sanctuary area in the nearby areas of Tehsil-Bayana, District Bharatpur.

1) The specific issues/objections raised by petitioner/applicant/complainant:-

1. That, mining has been classified in the most polluting industries having Pollution Index score of 60 and above under the red category. Presently, there are several sandstone mining leases which are currently being operated in the area in question and under the garb of mining leases, illegal mining is being carried out in the blocks namely Darbharana and Ghadi Bajna which is still under the protected area of Bandh Baretha Wildlife Sanctuary.

2. That within the protected area of Bandh Baretha Wildlife Sanctuary in the blocks namely Darbharana and Ghadi Bajna in Tehsil-Bayana, illegal mining of sand stone and pink stone is going on in the area which is a huge violation of law. That, the illegal mining activities in the Bharatpur District of Rajasthan is being done just adjacent to the abadi area where local villagers have been since years. As these sandstone mining activities are bound to generate a lot of inhalable dust particles it is

inevitable that it will cause irreparable damage to the health of these villagers as well as the environment. Moreover, the transportation of these sandstones is done by the use heavy machinery which is the reason for causing inhalable dust pollution and also puts the life of the people passing by in danger as many accidents have taken place on the road which is used for transportation of the sand stones.

3. That, the applicant put the said matter before the concerned authorities and also filed complaints regarding the same but till date no action has been taken by the Non-Applicant authorities with respect to the illegal mining going on in the blocks of Darbharana and Ghadi Bajna in Tehsil-Bayana, District-Bharatpur, Rajasthan.

4. The illegal mining of sandstone is causing huge loss to the government as tons of sand stone is being transported which is the property of public at large outside the state of Rajasthan illegally without having any check and balance over the same.

5. The illegal sandstone mining is leading to environment degradation and decline in biodiversity of the area in question and the same is in contravention to Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

2) Considering the issues raised by the applicant, Hon'ble NGT passed following order on 15th January 2024:

In view of the issues/objections made in the application, *NGT form a Joint Committee consisting of:-*

i. One representative from the Collector, Bharatpur, Rajasthan.
ii. One representative from the DFO, Bharatpur Rajasthan
iii. One representative from Rajasthan Pollution Control Board

3) Further, the committee was directed :

"*to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support. "*

4) Accordingly, following officer were appointing from concerned departments for the joint visit-

i. Sh. Ameelal Yadav, Sub Divisional Officer, Bayana Tehsil Bayana, district Bharatpur, Rajasthan.
ii. Sh. Jatan Singh, ACF, Forest Department, Bharatpur
iii. Sh. Umesh Kumar, Regional Officer, Rajasthan State Pollution Control Board (RSPCB), Regional Office, Bharatpur Rajasthan. **(Copy of nomination letters are enclosed as *Annexure -1*)**

5) Looking in to the issues, a meeting cum discussion was convened in the meeting hall of Regional Office, RSPCB, Bharatpur with the joint committee members, representatives of Department of Mines & Geology, Govt. of Rajasthan and complainant.

6) After deliberations, it was decided *then and there* by the committee to inspect the entire area to assess the status of illegal mining activity. Subsequently, the area under question was visited by the joint committee along with complainant and representatives of Department of Mines and Geology, GoR. This report is being filed by the aforementioned Joint Committee after conducting the field visit on 21-02-2024. **(List of participants in meeting dt. 21-02-2024 is attached as *Annexure -2)*.**

7) **Circular regarding control of illegal mining in Rajasthan issued by Government of Rajasthan vide letter dt. 05-07-2021. For compliance, following directions were issued :-**

   a. Forest department is completely responsible for stopping illegal mining in forest areas.
   b. Mining department is responsible for stopping illegal mining in non-forest areas.
   c. Action against the illegal mining over khatedari land shall be done by Tehsildar.
   d. Action against the illegal mining over land as industrial/other works by RIICO/UIT/other organisations shall be done by District Collector/Competent officer.

(Circular dt. 05-07-2021 Attached at annexure -3).

8) Background

The area under question is forest area as Band Baretha wild Life Sanctuary located in District Bharatpur, Rajasthan. By the notification of the Government of India in the Ministry of Environment, Forest and Climate Change published in the Gazette of India vide number S.O. 6319(E), dated the 26th December 2018, the Central Government notified an Eco-sensitive Zone (ESZ) surrounding the Bandh Baretha Wildlife Sanctuary in the State of Rajasthan; **(Notification dt. 26-12-2018 Attached at annexure - 4).**

- *The Bandh-Baretha Wildlife Sanctuary is spread over an area of 204.16 square kilometers and the Sanctuary is located 45 kilometres from Bharatpur (Rajasthan), 76 kilometres from Fatehpur Sikri (Utter Pradesh) and 78 kilometres from Dholpur District (Rajasthan);*

- *NOW THEREFORE, in exercise of the powers conferred by sub-section(1) and clauses (v) and (xiv) of subsection (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent ranging from 25 meters to 1 kilometer around the boundary of Bandh-Baretha Wildlife Sanctuary in the State of Rajasthan as the Bandh-Baretha Wildlife Sanctuary Eco-sensitive Zone (hereinafter referred to as the Eco-sensitive Zone) details of which are as under, namely:- Extent and boundaries of Eco-sensitive Zone varies from 25 meters to 1 kilometer around the boundary of the Bandh-Baretha Wildlife Sanctuary and the area of the Eco-sensitive Zone is 173.92 square kilometres.*
- *Commercial mining, stone quarrying and crushing units are prohibited activities as per the as per said notification.*
- <u>De-notified and Forest Diversion in reference of sand stone mining in tehsil Bayana (Bharatpur):</u>

  Some part of the Band Baretha wild Life Sanctuary which was then de-notified by NBWL (National Board of Wild Life) in its 61th meeting dated 18.02.2021 & Gazette notification in this context has been published by the Rajasthan State Forest department dated 23.03.2021 and Eco-sensitive Zone (ESZ) area of the Band Baretha WLS has also been de-notified by MoEF & CC on 18.05.2021. **(Notification dt. 18-05-2021 Attached at annexure-5).** A total area measuring 646.56 hac. has been de-notified form Band Baretha WLS. Forest Diversion (Stage-I and II) was granted in favor of Department of Mines and Geology, Rajasthan in Paharpur over an area of 398.0085 Hac. by Ministry of Environment, Forest and Climate Change (Forest Conservation Division) vide letter dt. 11.06.2021 and 11.03.2022. The purposes of forest diversion are mining, employment generation and earning of revenue generation. **(Forest Diversion letters dt. 11.06.2021 and 11-03-2022 attached at annexure-6)**.

9). The area under allegation for illegal mining activity is Darbharana & Ghadi Bajna under forest area of Band Baretha wild Life Sanctuary in tehsil Bayana District Bharatpur.

10. Factual Observations-

- Alleged area for illegal mining activity is purely comes/falls under forest area. There is no legal mining activity is carried out nearby alleged locations/sites.
- During the visit of joint committee on 21.02.2024, concerned area of forest in tehsil Bayana where illegal mining allegations were alleged were visited to ascertain the status of illegal mining. There are two locations/sites were informed by applicant/complainant for involvement in illegal mining activity as-
- 1st site/location is Darbharana block of forest area near village kot of tehsil Bayana and
- 2nd location/site is also in block Darbharana of forest area known as Ghadi Bajna nearby village is Bangarra of tehsil Bayana.

A. 1st location/site: Darbharana block near village kot of tehsil Bayana: -

i. Darbharana block is having 62 sq. km area of forest.

ii. At site, illegal mining for sand stone was observed with new and old activities.

iii. Looking to the site conditions, it was revealed that this is an open cast mining which has been carried out by drilling and wire saw machines.

iv. Area under illegal mining was observed about 2 sq. km and average depth of open cast mining was about 12 ft.

v. Looking to the site condition, it was observed that the mining activity is being carried out in forest area with the help of drilling and wire saw machines, and heavy vehicles used for transportation of sand stone blocks.

vi. Water used in the wire saw machines for cooling and dust suppression purposes. For providing water for cooling in mining activity, black color pipes for water carrying found spread over all illegal mining area.

vii. At the time of visit of joint committee, no machines and vehicles were found at site. Besides, some hand machines like sabbal, hathoda, taanki etc., were found at site which were seized by the Forest department.

viii. That area is clearly falls/comes under forest area as Band Baretha wild Life Sanctuary and looking to the site conditions of illegal mining activity within forest area clearly evident of violation.

B. 2nd location/site: also in block Darbharana known as Ghadi Bajna nearby village is Bangarra of tehsil Bayana-

i. Darbharana block is having 62 sq. km area of forest.

ii. At site, illegal mining for sand stone was observed with new and old activities.

iii. Looking to the site conditions, it was revealed that this is an open cast mining which has been carried out by drilling and wire saw machines.

iv. Area under illegal mining was observed about 3-4 sq. km and average depth of open cast mining was about 12 ft.

v. Looking to the site condition, it was observed that the mining activity is being carried out in forest area with the help of drilling and wire saw machines, and heavy vehicles used for transportation of sand stone blocks.

vi. Water used in the wire saw machines for cooling and dust suppression purposes. For providing water for cooling in mining activity, black color water carrying pipes were found spread over all illegal mining area.

vii. At the time of visit of joint committee, no machines and vehicles were found at site.

viii. That area is clearly falls/comes under forest area as Band Baretha wild Life Sanctuary and looking to the site conditions of illegal mining activity within forest area clearly evident of violation.

ix. It is important to mention here that the Utter Pradesh (village Jagner, District Agra) border is just 150-200 meters away from the 2nd alleged site (i.e., also in block Darbharana known as Ghadi Bajna nearby village is Bangarra of tehsil Bayana).

C. Common points for both sites-

i. There is no check post of the mines department and district administration at the border of Rajasthan and Utter Pradesh to check any activity which involved in illegal mining.

ii. During visit, joint committee was informed that in this area this type of mining activity is operational for 20-30 years. Earlier, nearby villagers/localities carried out mining by hand machines later on the activity had been shifted over mechanized illegal mining. Villagers/localities are forcefully involved in illegal mining activity.

iii. ACF, Forest Wild Life, Bharatpur informed that the alleged block Darbharana is having 62sq. km area. They are having only 10 beat guards for controlling the illegal mining activity those are not sufficient to effectively controlling the illegal mining activity. They are required one beat guard over one sq. km area adequately.

iv. Boundary wall was not found all along the forest area as wild life sanctuary which provided partially and also found damaged at many places. In this regard ACF, Wild life Bharatpur informed that construction of boundary wall all along the sanctuary area is not possible to construct due to shortage of fund.

v. SDM, Bharatpur, District Bharatpur informed that they have not received any matter regarding illegal mining and revenue department is not having jurisdiction for taking action against illegal mining activity under the forest area.

vi. AME, Mining Department Rupbas, Tehsil-Rupbas, District Bharatpur informed that there is no mining activity under jurisdiction of mining department nearby area of the alleged area/sites where illegal mining activity is being carried out and they have no jurisdiction for taking action against illegal mining activity under the forest area.

vii. Adverse effect over environment viz; air pollution, effect over flora and fauna cannot be denied due to illegal mining activity in sanctuary area.

viii. During visit at site marks of heavy vehicles tyres were found which must have been used for transportation of sandstone blocks.

ix. As per the locals some goons are involved in this illegal mining activities in the Darbharana block (Darbharana and Ghadi bajna villages) of Bandh Baretha wild life sanctuary of tehsil Bayana in district Bharatpur with the support of forest department and local administration and villagers are not ready to reveal the names as it is going from last so many years and it is creating employment to them. It was informed that local village people are dependent on this mining activities.

11. Details of illegal mining activity and action taken-

As per direction of Joint committee, letters have been written by RSPCB Bharatpur to Forest Department, Bharatpur, Mining Department, (Bharatpur), SDM, Bayana (Bharatpur) on 21.02.2024 for providing data of illegal mining in this area and actions taken thereon. **(Letter is attached at annexure-7)**

- It was informed by DCF wild life, Forest Department Bharatpur that 25 cases of illegal mining activities were identified and necessary action was taken details of which have been forwarded vide letter dt. 22-02-2024 **(copy enclosed at annexure-8)**, details are as under-

Total cases (April 2023 to January 2024)	Illegal mining activity	Illegal mining transportation activity	Amount of fine imposed
25	06	19	Rs. 12.32 lacs

- It was informed by SDM, Bayana (Bharatpur) vide their letter dt. 26-02-2024 that no matter/complaint has been received and Bandh Baretha Wild life sanctuary comes under forest department in which they have no jurisdiction for taking action, so no action has been taken against illegal mining activities in Bandh Baretha Wild life sanctuary by revenue department. **(copy enclosed at Annexure-9)**.
- It was informed by AME, Roopwas, district Bharatpur that 89 cases of illegal mining activities were identified and necessary action was taken by the SIT committee constituted at district level, sub-division level and their own level details of which have been forwarded vide letter dt. 29-02-2024 **(copy enclosed at annexure-10)**, details are as under-

Total cases (1st April 2023 to 28th February 2024), 2021-2023	Illegal mining activity	Illegal mining transportation activity	No. of FIR	Amount of fine imposed
90	01	89	04	Rs. 79.99 lacs

12. Conclusion and Recommendations-

The concerned officials of Forest, Mining and Revenue departments who are posted at Bharatpur should take proactive steps to stop the illegal sand stone mining which is going on from many years within the boundary of notified Bandh Baretha wild life sanctuary. Though it is illegal mining but it is operating as a professional way by construction of road inside sanctuary by breaking boundary wall & cutting trees, using DG set for power supply, water supplied through temporary pipe for mining, heavy machines/cranes using for lifting the mined material, using huge number of trucks for transporting the stone blocks and involving lot of manpower for mining activities. Therefore, looking at the seriousness of the issue the joint committee has suggested the following:

1. The forest department is responsible for protection and conservation of Darbharana block (Darbharana and Ghadi bajna villages) of Bandh Baretha wild life sanctuary of tehsil Bayana in district Bharatpur because as per the circular vide letter dated 5th July 2021 issued by Government of Rajasthan that Forest department is completely responsible for stopping illegal mining in forest areas.
2. The mining department shall be directed to assess the quantity of illegal mining done in the Darbharana block (Darbharana and Ghadi bajna area) of Bandh Baretha wild life sanctuary of tehsil Bayana in district Bharatpur and submit the report to District Collector for assessing the environmental damage occurred due to illegal mining and for preparing the remediation/restoration plan.
3. As per the ESZ notification (S.O. 6319(E) dated 26.12.2018) of Bandh-Baretha Wildlife Sanctuary, Central Government has constituted a Monitoring Committee, for effective monitoring of the Eco-sensitive Zone. Which states that:

   "*The Monitoring Committee shall monitor the compliance of the provisions of this notification.*"

   "*This Monitoring Committee is to submit the annual action taken report of its activities as on the 31st March of every year to the Chief Wildlife Warden in the State."*
4. Forest department and district administration shall seize machines and make challans/fine accordingly to ensure strictest possible action against illegal mining.
5. The mining department / forest department should establish a check post at the border area of Rajasthan and U.P., entrance & exit points of the Bandh Baretha wild life sanctuary to stop the illegal transporting of mining material through trucks, tractors etc.
6. Government of Rajasthan shall provide and increase the no. of beat guards and deploy unit of Rajasthan Armed Constabulary in this area adequately for effective control of the illegal mining activity in forest area.
7. The forest department shall complete the Boundary wall and district administration shall look after in the matter of finance approval for construction of boundary wall.

8. Forest department shall keep strict vigil over the illegal mining activity in alleged area to protect and to avoid adverse effects over environment. For effective surveillance in faraway area, drone/PTZ camera and other electronic gadgets may be used.
9. The forest department shall make efforts for afforestation in the pits/area/sites/locations where illegal mining activity is being carried out as possible.
10. Illegal mining in Forest and Revenue lands are being attended by State Forest Department and DMG, GoR respectively. Strict vigilance is to be ensured by the State Government in this regard.

(Jatan Singh)
(ACF, Forest Department,
Bharatpur)

(Ameelal Yadav)
SDO/SDM, Bayana, District
Bharatpur (as representative of the District Magistrate, Bharatpur)

(Umesh Kumar)
Regional Officer
RSPCB, Bharatpur

Photographs with GPS location are enclosed

1. **Illegal mining at 1st site/location:Darbharana block near village kot of tehsil Bayana Bharatpur (Rajasthan): -**

Latitude: 26.823574
Longitude: 77.420265
Elevation: 252.69±3.29 m
Accuracy: 4.80 m
Time: 21-02-2024 13:52:42
Note: 05.2024 & 07.2024 NGT visit
NoteCam @ iOS

Latitude: 26.823057
Longitude: 77.418796
Elevation: 275.68±5 m

Latitude: 26.822199
Longitude: 77.417421
Elevation: 269.31±4 m
Accuracy: 7.8 m

Latitude: 26.822382
Longitude: 77.417719
Elevation: 260.54±3.35 m
Accuracy: 4.76 m
Time: 21-02-2024 14:08:13
Note: 05.2024 & 07.2024 NGT visit
NoteCam @ iOS

Latitude: 26.822299
Longitude: 77.417632
Elevation: 261.55±3.36 m
Accuracy: 4.74 m
Time: 21-02-2024 14:08:26
Note: 05.2024 & 07.2024 NGT visit
NoteCam @ iOS

Latitude: 26.819060
Longitude: 77.440009
Elevation: 232.21±2.40 m
Accuracy: 8.13 m
Time: 21-02-2024 14:48:44
Note: 05.2024 & 07.2024 NGT visit
NoteCam @ iOS

Latitude: 26.820454
Longitude: 77.416116
Elevation: 251.23±3.37 m
Accuracy: 4.74 m
Time: 21-02-2024 14:16:02
Note: 05.2024 & 07.2024 NGT visit
NoteCam @ iOS

Latitude: 26.820208
Longitude: 77.416095
Elevation: 254.32±3.36 m
Accuracy: 4.74 m
Time: 21-02-2024 14:17:29
Note: 05.2024 & 07.2024 NGT visit
NoteCam @iOS

Latitude: 26.820072
Longitude: 77.415853
Elevation: 263.98±13 m
Accuracy: 11.8 m
GPSTime: 21-02-2024 2:20 pm
Time zone: India Standard Time
Note: ngt
Powered by NoteCam

Latitude: 26.820091
Longitude: 77.415826
Elevation: 254.76±3.37 m
Accuracy: 4.74 m
Time: 21-02-2024 14:18:24
Note: 05.2024 & 07.2024 NGT visit
NoteCam @iOS

Powered by NoteCam
Latitude: 26.822066
Longitude: 77.417318
Elevation: 272.54±4 m
Accuracy: 3.9 m
GPSTime: 21-02-2024 2:11 pm
Time zone: India Standard Time
Note: ngt

2. **<u>Illegal Mining activity at 2nd location/site(is also in block Darbharana known as Ghadi Bajna) nearby village is Bangarra of tehsil Bayana,Bharatpur (Rajasthan): -</u>**

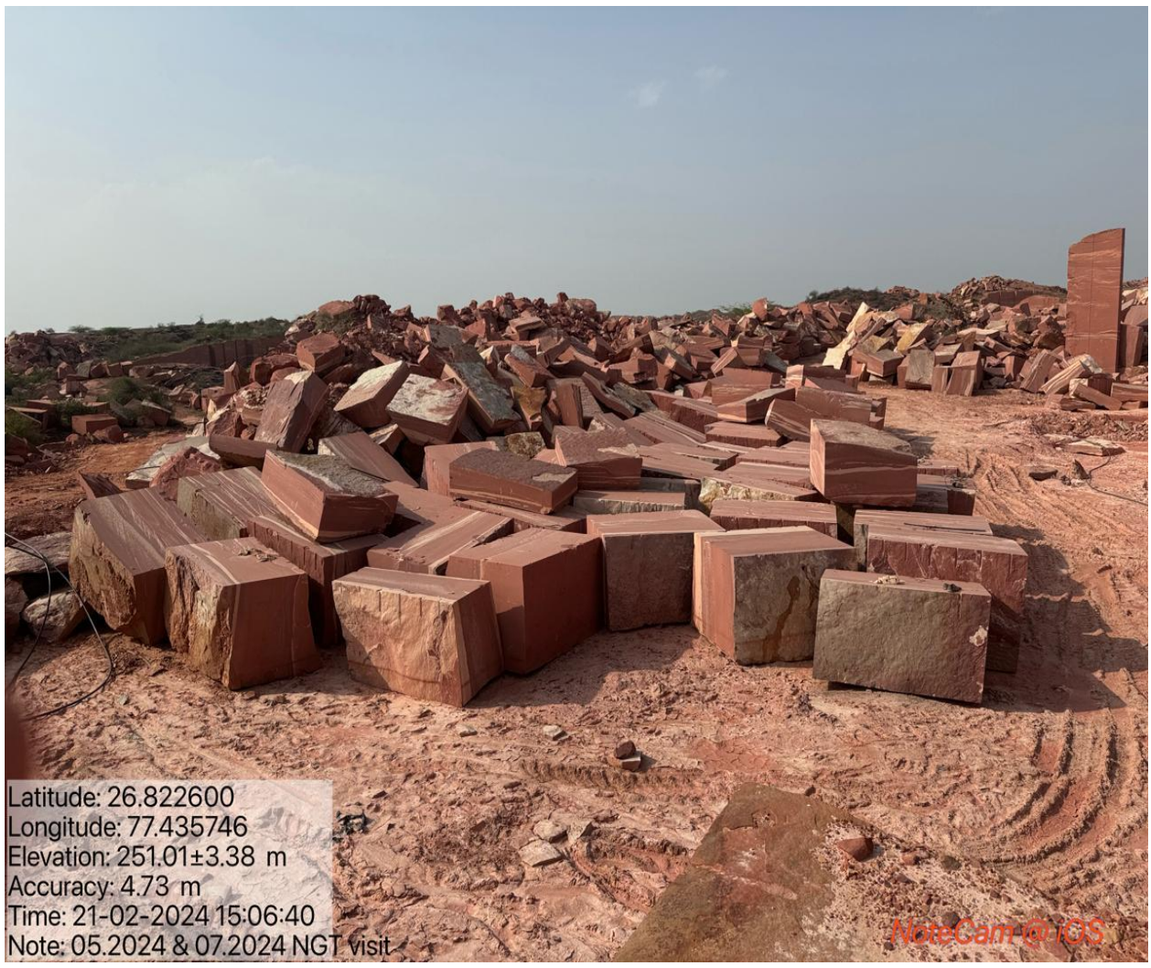
Latitude: 26.819329
Longitude: 77.439374
Elevation: 236.82±3.38 m
Accuracy: 4.74 m
Time: 21-02-2024 14:52:12
Note: 05.2024 & 07.2024 NGT visit
NoteCam @ iOS

Latitude: 26.820510
Longitude: 77.416114
Elevation: 233.41±29.80 m
Accuracy: 10.91 m
Time: 21-02-2024 14:23:39
Note: 05.2024 & 07.2024 NGT visit
NoteCam @ iOS

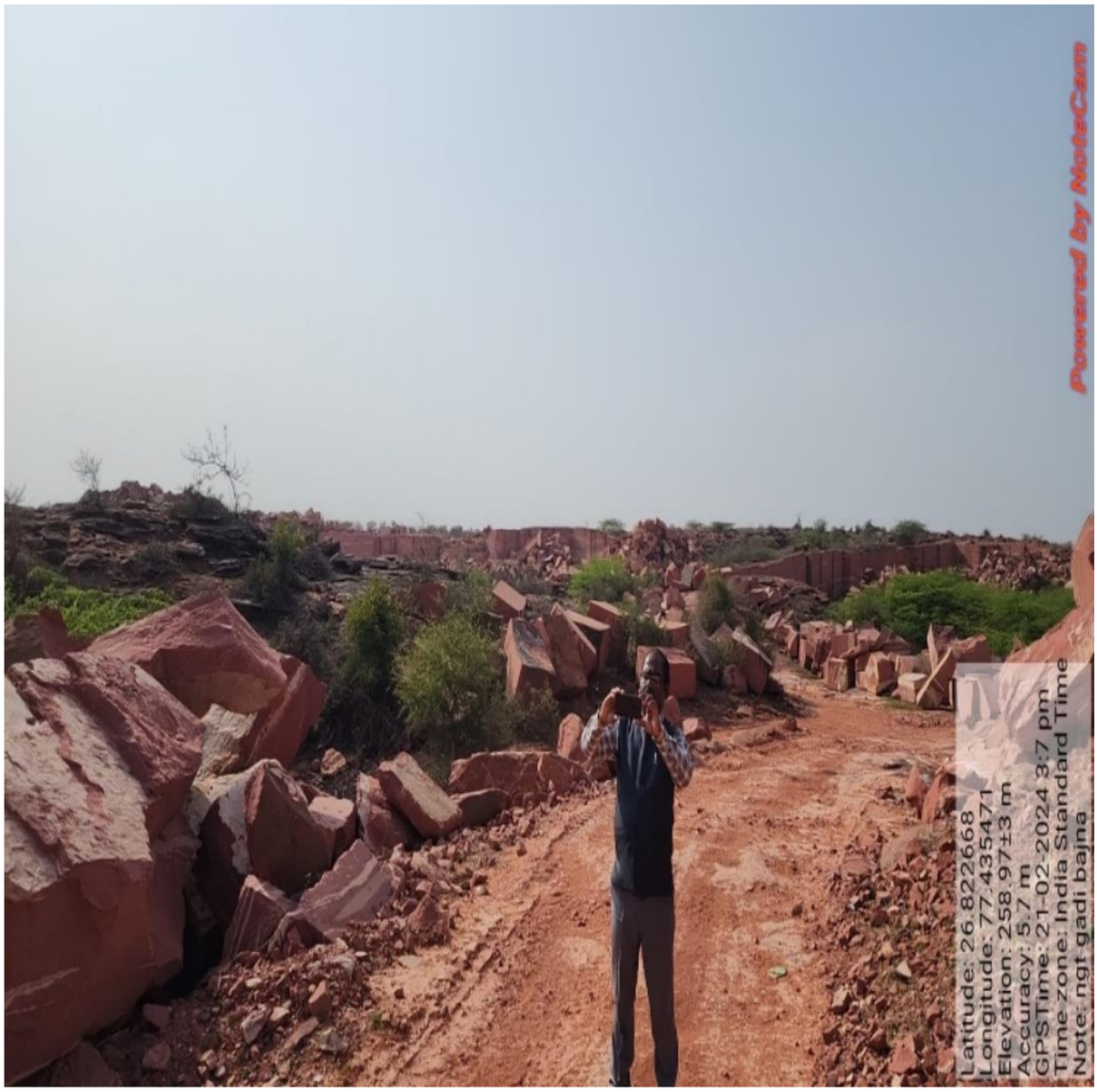
Latitude: 26.819383
Longitude: 77.439868
Elevation: 249.75±6 m
Accuracy: 4.1 m
GPSTime: 21-02-2024 2:50 pm
Time zone: India Standard Time
Note: ngt gadi bajna
Powered by NoteCam

Latitude: 26.820202
Longitude: 77.438751
Elevation: 256.55±6 m
Accuracy: 4.0 m
GPSTime: 21-02-2024 2:58 pm
Time zone: India Standard Time
Note: ngt gadi bajna
Powered by NoteCam

Latitude: 26.822587
Longitude: 77.435743
Elevation: 250.66±3.44 m
Accuracy: 4.69 m
Time: 21-02-2024 15:06:36
Note: 05.2024 & 07.2024 NGT visit
NoteCam @ iOS


Latitude: 26.822600
Longitude: 77.435746
Elevation: 251.01±3.38 m
Accuracy: 4.73 m
Time: 21-02-2024 15:06:40
Note: 05.2024 & 07.2024 NGT visit
NoteCam @ iOS

Latitude: 26.82263
Longitude: 77.435473
Elevation: 261.5±3 m
Accuracy: 5.0 m
GPSTime: 21-02-2024 3:8 pm
Time zone: India Standard Time
Note: ngt gadi bajna
Powered by NoteCam


Powered by NoteCam
Latitude: 26.822668
Longitude: 77.435471
Elevation: 258.97±3 m
Accuracy: 5.7 m
GPSTime: 21-02-2024 3:7 pm
Time zone: India Standard Time
Note: ngt gadi bajna

Latitude: 26.822618
Longitude: 77.435479
Elevation: 261.65±3 m
Accuracy: 4.0 m
GPSTime: 21-02-2024 3:8 pm
Time zone: India Standard Time
Note: ngt gadi bajna
Powered by NoteCam

Latitude: 26.822588
Longitude: 77.435538
Elevation: 248.58±11 m
Accuracy: 7.4 m
GPSTime: 21-02-2024 3:6 pm
Time zone: India Standard Time
Note: ngt gadi bajna
Powered by NoteCam

3. Boundary wall photos around forest area-

Powered by NoteCam
Latitude: 26.835859
Longitude: 77.417659
Elevation: 276.26±5 m
Accuracy: 5.0 m
GPSTime: 21-02-2024 3:34 pm
Time zone: India Standard Time
Note: ngt gadi bajna

Latitude: 26.834505
Longitude: 77.42012
Elevation: 277.39±5 m
Accuracy: 5.5 m
GPSTime: 21-02-2024 3:34 pm
Time zone: India Standard Time
Note: ngt gadi bajna
Powered by NoteCam

4. Visit by Members of Joint Committee -

Latitude: 26.820761
Longitude: 77.416701
Elevation: 249.01±29.94 m
Accuracy: 10.40 m
Time: 21-02-2024 14:26:18
Note: 05.2024 & 07.2024 NGT visit
NoteCam @ iOS

Latitude: 26.822639
Longitude: 77.435530
Elevation: 251.74±3.37 m
Accuracy: 4.74 m
Time: 21-02-2024 15:07:45
Note: 05.2024 & 07.2024 NGT visit
NoteCam @ iOS

Annexure-1

कार्यालय उप वन संरक्षक (वन्यजीव) भरतपुर

कमांक/एफ ( ) विधि/उवसंवजी/2024–25/ 671 दिनांक 07.02.2024

कार्यालय–आदेश

प्रकरण ओरीजनल एप्लीकेशन संख्या 05/2024 (सी.जेड.) अरूण शर्मा बनाम राजस्थान राज्य व अन्य में माननीय नेशनल ग्रीन ट्रिब्यूनल सेन्ट्रल जोन बैंच, भोपाल के आदेश दिनांक 15.01.2024 द्वारा रेंज बन्ध बारैठा अभयारण्य वनक्षैत्र ग्राम गढी बाजना में हो रहे अवैध खनन एवं निर्गमन के संबंध में जिला कलक्टर,भरतपुर, डी.एफ.ओ.,भरतपुर एवं राजस्थान प्रदूषण नियंत्रण बोर्ड (RSPCB) की एक संयुक्त समिति का गठन किया गया है तथा उक्त समिति से प्रभावित स्थल का मौका निरीक्षण करते हुए तथ्यात्मक रिपोर्ट मय कार्यवाही छः सप्ताह के अन्दर चाही गयी है। अतः उक्त समिति में कार्यालय उप वन संरक्षक, वन्यजीव, भरतपुर का प्रतिनिधित्व करने हेतु सहायक वन संरक्षक, वन्यजीव, केवलादेव राष्ट्रीय उद्यान, भरतपुर को पावन्द किया जाता है।

(मानस सिंह)
उप वन संरक्षक (वन्यजीव)
भरतपुर

कमांक/एफ ( ) विधि/उवसंवजी/2024–25/ 672–74 दिनांक 07.02.2024
प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1. श्रीमान् जिला कलक्टर, भरतपुर।
2. क्षेत्रीय कार्यालय,राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड (RSPCB) भरतपुर।
3. सहायक वन संरक्षक, वन्यजीव, केवलादेव राष्ट्रीय उद्यान, भरतपुर को आदेश दिनांक 15.01.2024 की प्रति पालनार्थ एवं आवश्यक कार्यवाही हेतु संलग्न प्रस्तुत है।

उप वन संरक्षक,(वन्यजीव)
भरतपुर

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in
Helpline No. : 0141-2716877

No. F.10 (556) RPCB/Legal/NGT/2024/ 8991- 9993 Date: 12/02/2024

Regional Officer,
Rajasthan State Pollution Control Board,
Bharatpur

Sub: - Hon'ble National Green Tribunal order dated 15.01.2024 in Original Application NO. 05/2024 (CZ), M/s Arun Sharma V/s State of Rajasthan & Ors.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT by order dated 15.01.2024 directed inter-alia as follow:-

6. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

i. One representative from the Collector, Bharatpur Rajasthan.

ii. One representative from the DFO, Bharatpur Rajasthan.

iii. One representative from Rajasthan Pollution Control Board.

7. The Committee is directed to visit the place and submit the factual and action taken report within six weeks.

The State PCB will be the nodal agency for coordination and logistic support.

You are hereby nominated as member of the committee and also appointed as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT order and file the compliance report of order dated 15.01.2024. The Hon'ble NGT order dated 15.01.2024 is enclosed with this letter for ready reference.

Enclosed-As above

(Vijai N.)
Member Secretary

c/c

Copy to following for information and for compliance of Hon'ble NGT order dated 15.01.2024

1. District Collector, Bharatpur
2. DFO, Bharatpur

RajKaj Ref 5589014

Signature valid
Member Secretary
Digitally signed by N. Vijai
Designation: Member Secretary
Date: 2024.02.12 17:33:44 IST
Reason: Approved

कार्यालय जिला कलक्टर एवं जिला मजिस्ट्रेट, भरतपुर

क्रमॉकः–एफ12/विधि/2024/366 दिनॉकः– 09/02/2024

–:कार्यालय आदेशः–

माननीय एन0जी0टी0 सेट्रल जोन ब्रांच भोपाल के समक्ष लंबित मूल प्रार्थना पत्र संख्या 05/2024 (सीजेड) वउनवानी अरुण शर्मा बनाम राजस्थान राज्य व अन्य में माननीय अधिकरण द्वारा पारित आदेश दिनांक 15.01.2024 के द्वारा संयुक्त कमेटी का गठन कर राज्य प्रदूषण नियंत्रण बोर्ड को नोडल एजेंसी नियुक्त किया है। माननीय अधिकरण के आदेश की पालना में जिला कलक्टर भरतपुर की ओर से उपखण्ड अधिकारी बयाना को प्रतिनिधि के रूप में नामित कर निर्देशित किया जाता है कि वे उक्त कमेटी से समन्वय कर चाही गयी रिपोर्ट तैयार कराते हुए कार्यवाही करावें, एवं प्रगति से इस कार्यालय को अवगत करावें।

(लोक बंधु)
कलक्टर एवं जिला मजिस्ट्रेट
भरतपुर

क्रमॉकः–एफ12/विधि/2024/367-68 दिनॉकः– 09/02/2024

प्रतिलिपिः–

3. उपखण्ड अधिकारी बयाना।
4. क्षेत्रीय अधिकारी राजस्थान प्रदूषण नियंत्रण बोर्ड भरतपुर को उनके पत्रांक 2776 दिनांक 07.02.2024 के क्रम में।

अतिरिक्त जिला मजिस्ट्रेट (शहर)
एवं प्रभारी अधिकारी विधि अनुभाग
कलै0भरतपुर

12/2/24

Fax No 05644-223355, Phone: 223592 (O), Email: rajbha@nic.in, admcity.bharatpur2016@gmail.com

Annexure-2

Meeting regarding NGT visits in the matter of O.A. 05/2024 and 07/2024 on dt. 21-02-2024

Sr.no.	Name	Department	Designation	Signature
1	Umesh Kumar	RO, RPCB,	Regional offic	
2	Jatan singh	R.F.O forest	R.F.O	
3	Devendra Chol	Mines	AME, Roopwas	
4	PRADEEP	Mins	M.P., Roopwas	
5	P. Jagan	CPCB, RO Bhopal	Regional director	
6	[illegible]	[illegible]	NGT से [illegible]	[illegible]
7	राजेश	राव		राजेश
8				
10				
11				
12				
13				
15				
16				
17				
18				
19				

Annexure-3

राजस्थान सरकार
खान (ग्रुप–2) विभाग

क्रमांकः प.14(1)खान/ग्रुप–2/2012 जयपुर, दिनांकः 05 JUL 2021

परिपत्र

अवैध खनन की रोकथाम के संबंध में विभिन्न विभागों में समन्वय स्थापित करने एवं माननीय सर्वोच्च न्यायालय में शपथ पत्र प्रस्तुत करने हेतु अतिरिक्त राजकीय अधिवक्ता डॉ0 मनीष सिंघवी के पत्र दिनांक 28.01.2012 के क्रम में इस विभाग के समसंख्यक परिपत्र दिनांक 09.02.2012 द्वारा दिशा–निर्देश जारी किये गये थे।

यह स्पष्ट है कि खनिजों का खनन वैध खनन पट्टा/लाइसेंस/परमिट के अन्तर्गत ही किया जा सकता है। इसके अलावा खनन किया जाना अवैध खनन की परिभाषा में आता है, जिसे रोका जाना एवं दोषी व्यक्तियों के विरूद्ध कार्यवाही किया जाना आवश्यक है। वन क्षेत्रों में खनन, भारत सरकार के अनारक्षण स्वीकृति के वगैर किया जाना गैर–वानिकी गतिविधियों में आता है। उक्त परिपत्र की पालना सुनिश्चित किये जाने हेतु पूर्व परिपत्र की निरन्तरता में निम्नानुसार दिशा–निर्देश जारी किये जाते है:–

1. वन क्षेत्रों में अवैध खनन रोकने की पूर्ण जिम्मेदारी वन विभाग की होगी एवं इसके लिए संबंधित वन क्षेत्र के प्रभारी एवं उप वन संरक्षक/मण्डल वन अधिकारी पालना किये जाने हेतु जिम्मेवार रहेंगे। न्यायालय में शपथ पत्र प्रस्तुत करने हेतु संवंधित उप वन सरंक्षक/मण्डल वन अधिकारी द्वारा प्रकरण के प्रभारी अधिकारी को शपथ पत्र भिजवाया जाएगा।
2. गैर–वन क्षेत्रों में अवैध खनन रोकने की जिम्मेवारी खान विभाग की रहेगी एवं इसके लिए खनि अभियंता/सहायक खनि अभियंता पालना किये जाने हेतु जिम्मेवार रहेंगे। न्यायालय में शपथ पत्र प्रस्तुत करने हेतु संवंधित खनि अभियंता/सहायक खनि अभियंता द्वारा प्रकरण के प्रभारी अधिकारी को शपथ पत्र भिजवाया जाएगा।
3. खातेदारी भूमि में अवैध खनन किये जाने पर इसकी सूचना संवंधित तहसीलदार को देने हेतु क्षेत्र का हल्का पटवार जिम्मेवार होगा। पटवारी/खान विभाग द्वारा सूचना दिये जाने पर तहसीलदार द्वारा खातेदार के खातेदारी अधिकार निरस्त किये जाने की कार्यवाही सुनिश्चित की जावें। तहसीलदार द्वारा अवैध खनन हेतु खान विभाग के नियमों में दी गई शक्तियों का उपयोग कर दोषी व्यक्तियों के विरूद्ध कार्यवाही की जाए।
4. यदि कोई भूमि औद्योगिक/अन्य कार्यों हेतु रीको/यू.आई.टी./अन्य संस्थाओं को आवंटित कर दी गई हो एवं उसमें अवैध खनन होता हो तो संबंधित संस्था के प्रभारी द्वारा पुलिस में एफ.आई.आर. दर्ज कराई जानी चाहिए। यदि उक्त संस्थाएं उन्हे जिस कार्य हेतु भूमि आवंटित की गई है, उसे करने में विफल रहती है तथा अवैध खनन होता हो तो ऐसे आवंटन निरस्त किये जाने हेतु जिला कलक्टर/सक्षम अधिकारी द्वारा कार्यवाही की जावें।
5. राज्य सरकार/जिला प्रशासन द्वारा अवैध खनन की रोकथाम हेतु संयुक्त अभियान चलाये जाने पर संयुक्त दल में नामित अधिकारी अवैध खनन रोकथाम हेतु विभागीय नियमों के तहत संयुक्त रूप से कार्यवाही करेंगे।

(निरंजन आर्य)
मुख्य सचिव

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:–

1. विशिष्ट सहायक, माननीय खान मंत्री, राजस्थान, जयपुर।
2. उप सचिव, मुख्य सचिव, राजस्थान, जयपुर।
3. निजी सचिव, अतिरिक्त मुख्य सचिव, खान एवं पेट्रोलियम विभाग।
4. निजी सचिव, प्रमुख शासन सचिव, वन एवं पर्यावरण विभाग।
5. निजी सचिव, प्रमुख शासन सचिव, राजस्व विभाग।
6. प्रधान मुख्य वन संरक्षक, राजस्थान, जयपुर।
7. निदेशक, खान एवं भू–विज्ञान विभाग, राजस्थान, उदयपुर।
8. समस्त जिला कलक्टर।
9. विशेषाधिकारी (तक.)/उपविधि परामर्शी, शासन सचिवालय, जयपुर।
10. समस्त अतिरिक्त निदेशक (खान)/(भू–विज्ञान), अधीक्षण खनि अभियंता, खनि अभियंता, सहायक खनि अभियंता द्वारा निदेशक, खान एवं भू–विज्ञान विभाग, राजस्थान, उदयपुर।
11. रक्षित पत्रावली।

शासन उप सचिव

रजिस्ट्री सं० डी०ए० ल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 5078] नई दिल्ली, बुधवार, दिसम्बर 26, 2018/पौष 5, 1940
No. 5078] NEW DELHI, WEDNESDAY, DECEMBER 26, 2018/PAUSHA 5, 1940

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 26 दिसम्बर, 2018

का.आ. 6319(अ).—प्रारूप अधिसूचना भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 2202 (अ), तारीख 31 मई, 2018 द्वारा भारत के राजपत्र असाधारण में प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों से, जिनको उससे प्रभावित होने की संभावना थी, उस तारीख से, जिसको उक्त अधिसूचना की राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थीं, साठ दिन की अवधि के भीतर, आपत्ति और सुझाव आमंत्रित किए गए थे;

और, उक्त प्रारूप अधिसूचना की राजपत्र की प्रतियां जनता को तारीख 31 मई, 2018 को उपलब्ध करा दी गई थीं;

और, प्रारूप अधिसूचना के प्रत्युत्तर में व्यक्तियों और पणधारियों से प्राप्त आपत्तियों और सुझावों पर सम्यक रूप से विचार किया गया था;

और, बांध-बरेठा वन्यजीव अभयारण्य राजस्थान राज्य के भरतपुर जिला में स्थित है जो क्षेत्र **204.16 वर्ग किलोमीटर** में फैला हुआ है और अभयारण्य भरतपुर से 45 किलोमीटर, फतेहपुर सिकरी से 76 किलोमीटर और धौलपुर जिला से 78 किलोमीटर में स्थित है;

और, अभयारण्य में शुष्क पर्णपाती वन है और महत्वपूर्ण वनस्पति में *अकाकिया केटेचु* (खैर), *अकाकिया सेनेगल* (कुमथा, सफेद खैर, खैरी), *एगले मार्मेलोस* (बील, बेल), *अल्बिज़िया लेबेक* (काला सिरस), *एनोगेसिस लैटिफोलिया* (धावाडा, सफेद धोंक), *एंथोसेफलस कैडम्बा* (कदम), *अज़ादिराचता इंडिका* (नीम), *एइलांथस एक्सेल*

(अरदु), *बालाइट्स एजिपटिका* (हिंगोटा), *बुटिया मोनोस्पर्मा* (*ढाक, छिला, पलाश, खाखरा*), *कैपरिस डेसिडुआ* (करिल, केर), *कैपरिस सेपियारिया* (हिंस), *डिन्ड्रोस्टैचिस सिनेरिया* (*गोया खैर*), *कॉर्डिया मैक्सा* (लसोडा), *कैसिया फिस्टुला* (अमलातास), *कॉर्डिया रोथि* (गोंडी, गुंडी), *डेलोनिक्स रेगिया* (गुलममोहर), *डिओस्पिरोस कॉर्डियाटा* (बीरबिडा), *एम्ब्लिका ऑफिसिनालिस* (अमला), *यूफोरबिया नेरिफोलिया लिनन* (डंडा थोर), *फिकस कॉर्डिफोलिया लिनन* (पारस पिपल), *फिकस ग्लोमेराटा इन.* (गुलर), *फिकस रेलिगिओसा लिनन.* (पीपल), *फिकस हिसपिडा* (गुलर), *होलोप्टेलिया इंटेग्रिफोलिया* (चुराले, पापदी), *इंगा डुलसीस* (जंगल जलेबी), *लनेया कोरोमंडेलिका* (गुर्जन), *मेलिया अजेदारैच* (बाकैन), *मिलिंग्टोनिया हॉर्टेंसिस* (नीमचमेली, आकाश नीम), *नायकटानथेस अरबोर ट्रिसटिस* (हर श्रृंगार), *फीनिक्स सायलवेस्ट्रीस* (खजूर), *प्रोसोपिस सिनेरारिया* (खेजादा, खेजादी), *प्रोसोपिस जुलीफ्लोरा* (विलायती बबूल), *यूकैलिप्टस एसपीपी* (सफेदा), *सायजिगियम कुमिनीली* (जामुन), *तामरिंडस इंडिका* (इमली), *तमरिक्स अफाइला* (फराश), *टेकोमेला अंडुलाटा* (रोहदा, रोहिदा), टर्मिनलिया अर्जुन (अर्जुन), *ज़िज़िफस मॉरीटियाना* (बेर), आदि शामिल है। जबकि *अबुटिलॉन ब्यूरेंटैटम रिचे* (पीथारी), *एन्थोस्पर्मम हिपिडम* (कांती), *अच्यंत्रेश एस्पेरा लिनन* (अंधिझरा, उपनारंग, उगा), *अधाटोडा वासिका* (एडुसा), *अर्वा स्यूडो टोमेंटोसा* (बुई), *अमरैंटस पॉलीगामस लिनन.* (जंगल चोलाई), *एंड्रोग्राफिस पैनिकुलाटा* (कालमेघ), *आर्गेमोन मेक्सिकाना लिनन.* (सत्यनशी, पीली काटेरी), *कैलोट्रोपिस प्रोसेरा आर.बीआर.* (आक, आंकदा), *सेंटेला एशियाटिका लिनन.* (ब्रह्मिनबुटी, ब्रह्मी), *कमेलिना बेंगलेंसिस लिनन* (बोक्का/कानाधोंकना), *दतुरा स्ट्रैमोनियम* (धतुरा), *यूफोरबिया हिर्ता* (दुधी), *ग्रुविया टेनैक्स* (गैंगरेना, गंगान, चवेनी), *ग्रुविया विलासा वाइल्ड.* (बान फालसा), *हेलिसटेरेस इसोरा लिनन.* (मारोडफली), *इंडिगोफेरा होचस्टेटर* (बेकरीयो), *इंडिगोफेरा टिनक्टोरिया* (नील), इपोमेना कार्नेआ (विलायती आंकडा), *किरगेलिया रीटिकुलेट* (कामबोई), *लॉसनिया इनर्मिस लिनन.* (मेहंदी), *लेपिडागैथिस क्रुस्पीडेट* (अन्तेंट्री), *नेरियम इंडिकम* (लालकनेर), *ओसीम अमेरिकन लिनन* (बापची, नागदबापची, बंटुल्सी), *ओपंटिया डिलेंनी* (नागाफनी), *उर्जिनिया इंडिका कुंथ.* (कोलिकांडा, जंगली पयाज), *ऑक्सलिस कॉर्निकुलता लिनन.* (त्रिपति, खट्टी बुटी), *सिडा रोडिफोलिया लिनन.* (स्वेट बडेला), *थीस्पीस लैम्पास डेलोजो.* (वान कपास), ट्रैपा बिस्पिनोसा रोक्सब. (सिंघाडा), आदि है;

और, अभयारण्य से महत्वपूर्ण पवर्तरोही, जड़ी-बूटी और घास जैसे *कैपरिस ज़ेलेनिका लिनन.* (मोरेडा), *सिसामपेलोस पैरेइरा लिनन.* (पहदबेल, पहदमुल), *क्रिप्टोस्टेगेया ग्रैंडिफ्लोरा आर.बीआर.* (दुधि, मेधा), *ग्लोरियोसा सुपरबा लिनन.* (ग्लोरियोसा), *लुफा एकुटंगुला वार. अमारा क्लार्क.* (तुराई (कदवी), *मोमोर्डिका डाइओका रोक्सब.* (कंकोडा), *मुकुना प्रीटा (एल.) डीसी.* (कोंच), *टिनसपोरा कॉर्डिफोलिया माइर्स* (नीम गिलॉय), *ट्राइकोसेंथेस ब्रैक्टिएटा लैमक.* (कुंडल), *ज़िज़िफस ओनोप्लिया मिल.* (मकोह), *अरिस्टिडा हाइस्ट्रिक्स लिनन.* (लैनप्ला (सफेड), *अरुंडो डोनैक्स लिनन.* (नारकुल), *बोथ्रियोलोआ पेतुसा, कैमस.* (कराड, चोटी जर्गा), *सेनक्रस कैप्निस, लिनन.* (धामन), आंजन), *क्लोरीस इंफ्लेट* (कालीचडकाली), *क्लोरीस रोक्सबर्गिया* (बक्कली बीबाई), *क्राइसोपोगोन फुलवस* (गोरीया, सेदुआ, सिराण), *कुस्कटा रिफ्लेक्सिया रोक्सब.* (अमरबेल, आकाशबेल), *साइंबोपोगन मार्टिनी* (रोशा, रोजा घास), *साइपरस कॉमप्रेसस* (मोथा, नागर मोथा), *क्राइसोपोगोन फुलवस* (गोरीया), *देसोस्टाच्य बिपिन्नाटा लिनन* (दाब, कुश), *डिचेंथियम एनालैटम* (फोर्स्ट) स्टेफ. (कराड, जर्गा), *डिजीटरिया बायोर्निस* (बिन्करदा), *एरेग्रोस्टिला बिफरिया* (जोंडिली), *एरेमोपोगोन फव्वोलैटस* (बुहारी), *इम्पेराटा सिलेंडरिका, लिन.* (सिरू),

इस्लेज्मा लक्ष्मण, हैक. (गंधेल), *ऑरोपेटियम थॉमियम, लिनन.* (सुसाचुन्ति), *सेहिमा नकवोसम* (सिरान, सिन), *थेमेडो क्वाड्रॉर्विसविस, ओ. केट्ज़.* (रातरदा), *टैर्गस बिफोरस, रोक्सब.* (सीताघास), *सोरघम हेलपेंस* (बाद, बरदी), आदि अभिलिखित की गई है;

और, अभयारण्य में विविध जीवजन्तु के साथ वास है जिसमें *सुस स्क्रोफा क्रिस्टेटस* (भारतीय बनैला सूअर), *फ़ेलिस कैराकल* (कैराकल), *फ़ेलिस चॉस* (जंगली बिल्ली), *गैज़ेला गैज़ेल* (चिंकारा या इंडियन गैज़ेल), *एक्सिस एक्सिस* (चीतल या चित्तीदार हिरण), *वल्प्स बेंगलेंसिस* (भारतीय लोमड़ी), *बोसेलफस ट्रागोकामेलस* (ब्लू बुल निलगाई), *फेलिस बेंगलेंसिस* (बिल्ली-तेंदुआ), *लेपस निग्रिकोलिस डेनानम* (हेर डिजर्ट), *हेमीचिनस ऑरिटस* (हेजहोग लांग ईयर), *हैयना हैयना* (धारीदार हेयना), *कैनिस ऑरियस* (सियार), *प्रेस्बिटीस एंटेलस* (लंगुर-सामान्य), *हर्पेस्टेस एडवर्ड्स* (सामान्य नेवला), *मकाका मुल्ट्टा* (बंदर या रीसस मैकाक), *मैनीस क्रैसिकाडाटाटा* (भारतीय साही), *हाइस्ट्रिक्स इंडिका* (पोर्क्यूपिन-इंडियन), *मेलियोवोरा कैपेन्सिस* (रटेल या हनी बैजर), *सर्वस यूनिकोलर* (सांभर), *सनकस मुरिनस* (श्रेव ग्रे मस्क या मुस्क्राट), *कैनिस लुपस* (भेड़िया) आदि शामिल है। जबकि अभयारण्य में लुप्तप्राय प्रजाति इंडियन पांगोलिन (*मनीस क्रैसिकाडाटाटा*), संकटापन्न प्रजाति धारीदार हेयना (हैयना हैयना) पायी जाती है;

और, अभयारण्य में मुख्य पक्षी जीव *रिकूरविरोस्ट्रा एवोसेटा* (एवोकेट), *मेरप्स पर्सिकस* (ब्लू चिक्ड बी ईटर), *मेरोप्स लेस्चेनॉल्टिया* (चेस्टनट हेडेड बी ईटर), *मेरप्स ओरिएंटलिस* (स्मॉल ग्रीन बी ईटर), *कोरासिआस बेंगलेंसिस* (ब्लू जे इंडियन रोलर), *लुसिनिया सेवेसिका* (ब्लू थ्रोट), *हियरोकॉक्सीक्स वेरियस* (ब्रेन फिवर बर्ड), *पिकोनोटोटस कैफर* (बुलबुल रेड वेंटेड), *एम्बेरिज़ा मेलानसेफला* (बंटिंग ब्लैक हेडेड), *मेलोफस लाथमी* (क्रेस्टेड बंटिंग), *सैक्सिकोला टोरक्वटा* (बुशचैट कॉलरेड), *सैक्सिकोला कैपराटा* (बुशचैट पाइड), *बुस्टास्ट टीज़* (व्हाइट आइड बज़र्ड), *अरगीआ कौडेट. डमोंट* (कॉमन बाबलर), *फ़ुलिका एट्रा* (कुट), *मेगाइमा हेमसेफाला* (कॉपरस्मिथ बार्बेट), *फालाकोक्रोरैक्स कार्बो* (लार्ज कॉर्मोरेंट), *सेंट्रोपस सीनेन्सिस* (काउंसिल क्रो फिजेंट), *युडैमिनेस स्कोलोपैसियस* (कोयल), *कोरासिना मैजेज़ी* (लार्ज कोयल श्रीके), *अनिंगा मेलानोग्स्टर* (डार्टर या स्नेक बर्ड), *पॉडिसप्स रूफिकोलिस* (डैचिक या ग्रेबे लिटिल), *स्ट्रेप्टोपेलिया डेकाओक्टो* (लिटिल ब्राउन डोव), *स्ट्रेप्टोपेलिया चिनेंसिस* (डोव स्पॉटेड), *डिक्रूरस मैक्रोक्रस* (ड्रॉन्गो या किंग क्रो), *कैसाका फेरगिनिया* (बतख ब्राह्मण/रड्डी शेल्डक), *सर्किडियोरिस मेलेनोटोस* (डक कॉम्ब), *अनास पोसिलोरोरिंका* (स्पॉट-बिलड डक), *स्पाइज़ेटस सर्फैटस* (क्रेस्टेड हॉक ईगल), *बुबुलकस इबिस* (एगेट कैटल), *एग्रेट्टा इंटरमीडिया* (मेडियन एगरेट), *फाल्को जगर* (फाल्कन लैगर), *टेर्सिपोफोन पैराडाइस* (फ्लाईकैचर), *फ़िसिड्युला परवा* (फ्लाईकैचर रेड-ब्रेस्टेड), *रिपिड्युरा ऑरियोला* (फ्लाईकैचर व्हाइट टेल), *बुरिनस ओडेनिकमस* (कर्लेव स्टोन), *सर्कस मैक्रोरस* (पाल हैरियर), *आर्देया सिनेरेरिया* (हेरॉन ग्रे), *डेमी एग्रेट्टा आशा* (इंडियन रीफ हेरॉन), *निक्टिकोरैक्स नाइटिकोरैक्स* (हेरॉन नाइट), *आर्देओला ग्रेई.* (पॉण्ड हेरोन पैडी बर्ड), *आर्देआ पुरपुरेया* (हेरोन परपल), *कोरवस स्पलेंडेंस* (हाउस क्रो), *स्यूडिबिस पेपिलोसा* (इबिस ब्लैक), *थ्रेस्कीर्निस मेलानोसेफलस* (इबिस व्हाइट), *हाइड्रोफैसियनस चिरुगस* (जैकना फिजेंट टेलड), *कोरासिना मेलानोपटेरा* (जंगल क्रो), *गैलोपर्डिक्स स्पैडिसिया* (जंगल फाउल रेड स्पूर), *हैम्फेलिसन* (किंगफिशर ब्राउन), *हैल्सीन स्मरिनेन्सिस* (किंगफिशर व्हाइट ब्रेस्टेड), *हलीस्टुर इंडस* (काइट ब्राह्मणी), *मिल्वस माइग्रन्स* (कॉमन पैरियाह काइट), *लोबी वेनेलस इंडिकस* (लैपिंग रेड वाटटल), *गैलेरिडा क्रिस्टाटा* (क्रेस्टेड लार्क), *मिराफ्रा कैंटिलन्स* (सिंगिंग बुशलार्क),

हिरंडो कंसोलर (डस्की क्रैग मार्टिन), *स्टर्नस पागोदरम* (ब्राह्मणी मैना), एक्रिडोथेरेस ट्रिस्टिस (मैना सामान्य), *कैप्रिमल्गस एशियाटिकस* (कॉमन इंडियन नाइटजर), *अलाउडा गुलगुला* (ओरिएंटल स्काइलार्क), *ओरोलस ऑरियोलस* (ओरिओल गोल्डन), *ओरोलस एक्संथोरनस* (ब्लैक हेड ओरिओल), *बुबो कोरोमंडस* (डस्की हॉर्नड उल्लू), *बुबो बुबो* (आउल डस्की इंडियन ग्रेट हॉर्नेड), *फ्रैंकोलिनस फ्रैंकोलिनस* (पार्ट्रिज ब्लैक), *फ्रैंकोलिनस पांडिसेरियनस* (पार्ट्रिज ग्रे), *पावो क्रिस्टेटस* (कॉमन पिफौल), *कोलंबिया लाइविया* (ब्लू रॉक पिजन), *एंथस रिचर्ड* (पिटपिट इंडियन), *चाराड्रिअस डबियस* (रिंगेड प्लोवर लिटल रिंग प्लोवर), *पोर्फिरियो पोर्फिरियो* (परपल मुरहेन), *फीनिक्यूरस ओक्रुरोस* (रेड स्टार्ट), *सैक्सिकोलाइड्स फुलिकाटा लिनन.* (रॉबिन इंडियन), *कॉप्सिचस साउलेरिस* (रॉबिन मैग्पी), *स्टर्नस रोसेस* (रोसी पासटर या रोज़ी स्टार्लिंग), *ट्रिंगा ग्लैरोला* (सैंडपाइपर स्पॉटेड), *अस्टुर बैडियस* (शिकरा), *प्लाटालेला ल्यूकोरोडिया* (स्पूनबिल), *हिमंतोपस हेनटोपस* (स्टिल्ट ब्लैक-विंगेड), *लेप्टोपिलोस डबियस* (ग्रेटर एडजुटेंट), *एफिपियोरिंचस एशियनैटस* (स्टोर्क ब्लैक नेक्ड), *माइक्टेरिया लियूकोसेफाला* (स्टोर्क-पेंटेड), *सिकोनिया सिकोनिया* (स्टोर्क-व्हाइट), *डिसौरा एपिस्कोपस* (व्हाइट नेक्ड स्टोर्क), *बुरिनस ओडेनिकमस* (स्टोन कर्लेव), *सिन्नीरिस एशियाटिकस* (सनबर्ड परपल), *अपुस एफ़िनिस* (इंडियन हाउस स्विफ्ट), *ऑर्थोटॉमस सूटोरियस* (टेलरबर्ड), *अनास क्रेक्का* (कॉमन टील डक), *नेटटापस कोरोमंडेलियनस* (टील कॉटन), *पारस मेज़र* (ग्रे टिट), *डेंडरोकिटा वेगाबुंडा* (ट्री पाई), *सरकोगीप्स कैल्वस* (वल्चर किंग), *जिप्स बेंगलेंसिस* (वल्चर व्हाइट बैकड), *मोटासिला सिनेरेरा* (वाग्टेल ग्रे), *एमोरोरॉर्निस फोएनिक्यूरस* (वॉटर हे व्हाइट ब्रेस्टेड), *प्लोसस फिलिपिनस* (कॉमन वीवर बर्ड), *ज़ोस्टरॉप्स पैल्पेब्रोसस* (व्हाइट आई), *ब्रैचिपर्नस बेंगलेंसिस* (वुडपिकर गोल्डन), *डेंडरो कोपोस मैरटेन्सिस* (वुडपिकर येलो) आदि मौजूद हैं ;

और, बांध-बरेठा वन्यजीव अभयारण्य के चारों ओर के क्षेत्र को, जिसका विस्तार और सीमाऐं इस अधिसूचना के पैरा 1 में विनिर्दिष्ट हैं, पर्यावरण की दृष्टि से पारिस्थितिकी संवेदी जोन के रूप में सुरक्षित और संरक्षित करना और उक्त पारिस्थितिकी संवेदी जोन में उद्योगों या उद्योगों के वर्गो के प्रचालन और प्रसंस्करण करने को प्रतिषिद्ध करना आवश्यक है;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) और खंड (xiv) और उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राजस्थान राज्य के जयपुर जिला में बांध-बरेठा वन्यजीव अभयारण्य की सीमा के चारों ओर 25 मीटर से 1 किलोमीटर तक विस्तारित क्षेत्र को बांध-बरेठा वन्यजीव अभयारण्य पारिस्थितिकी संवेदी जोन (जिसे इसमें इसके पश्चात् पारिस्थितिकी संवेदी जोन कहा गया है) के रूप में अधिसूचित करती है, जिसका विवरण निम्नानुसार है, अर्थात् :--

1. **पारिस्थितिकी संवेदी जोन का विस्तार और सीमाएं**.-(1) पारिस्थितिकी संवेदी जोन का विस्तार बांध-बरेठा वन्यजीव अभयारण्य की सीमा के चारों ओर **25 मीटर से 1 किलोमीटर** तक विस्तृत है और पारिस्थितिकी संवेदी जोन का क्षेत्रफल **173.92 वर्ग किलोमीटर** है।

(2) बांध-बरेठा वन्यजीव अभयारण्य और पारिस्थितिकी संवेदी जोन की सीमा का विवरण **उपाबंध-I** में दिया गया है।

(**3**) सीमा विवरण और अक्षांशों एवं देशांतरों के साथ पारिस्थितिकी संवेदी जोन के संरक्षित क्षेत्र का मानचित्र **उपाबंध-II क, उपाबंध-II ख, उपाबंध-II ग, उपाबंध-II घ, उपाबंध-II ङ और उपाबंध-II च** के रुप में संलग्न है।

(4) बांध-बरेठा वन्यजीव अभयारण्य की सीमा और इसके पारिस्थितिकी संवेदी जोन के भू-निर्देशांकों की सूची क्रमशः **उपाबंध III** के सारणी **क** और सारणी **ख** में दी गई हैं।

(5) मुख्य बिंदुओं के भू-निर्देशांकों के साथ पारिस्थितिकी संवेदी जोन के अंतर्गत आने वाले ग्रामों की सूची **उपाबंध IV** के रूप में संलग्न हैं।

2. पारिस्थितिकी संवेदी जोन के लिए आंचलिक महायोजना.– (1) राज्य सरकार, पारिस्थितिकी संवेदी जोन के प्रयोजन के लिए राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष की अवधि के भीतर, स्थानीय व्यक्तियों के परामर्श से और इस अधिसूचना में दिए गए अनुबंधों का पालन करते हुए आंचलिक महायोजना तैयार करेगी।

(2) राज्य सरकार द्वारा पारिस्थितिकी संवेदी जोन के लिए आचंलिक महायोजना ऐसी रीति से जो इस अधिसूचना में विनिर्दिष्ट किए गए है के अनुसार तथा सुसंगत केंद्रीय और राज्य विधियों के अनुरुप और केंद्रीय सरकार द्वारा जारी मार्गनिर्देशों, यदि कोई हों, के अनुरूप तैयार होगी।

(3) आंचलिक महायोजना, उक्त योजना में पारिस्थितिकी और पर्यावरणीय बातों को समाकलित करने के लिए राज्य सरकार के निम्नलिखित विभागों के परामर्श से तैयार होगी, अर्थात्:--

(i) पर्यावरण;
(ii) वन;
(iii) शहरी विकास;
(iv) पर्यटन;
(v) नगरपालिका;
(vi) राजस्व;
(vii) कृषि;
(viii) राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड;
(ix) सिंचाई;
(x) लोक निर्माण विभाग।

(4) आंचलिक महायोजना अनुमोदित विद्यमान भू-उपयोग, अवसंरचना और क्रियाकलापों पर कोई निर्बंधन अधिरोपित नहीं करेगी जब तक कि इस अधिसूचना में इस प्रकार विनिर्दिष्ट न हो और आचंलिक महायोजना सभी अवसंरचना और क्रियाकलापों में जो अधिक दक्षता और पारिस्थितिकी अनुकूल हों का संवर्धन करेगी।

(5) आंचलिक महायोजना में अनाच्छादित क्षेत्रों के जीर्णोद्धार, विद्यमान जल निकायों के संरक्षण, आवाह क्षेत्रों के प्रबंधन, जल-संभरों के प्रबंधन, भूतल जल के प्रबंधन, मृदा और नमी संरक्षण, स्थानीय समुदायों की आवश्यकताओं तथा पारिस्थितिकी और पर्यावरण से संबंधित ऐसे अन्य पहलुओं, जिन पर ध्यान देना आवश्यक है, के लिए प्रबंध होंगे।

(6) आंचलिक महायोजना सभी विद्यमान पूजा स्थलों, ग्रामों और नगरीय बंदोबस्तों, वनों के प्रकार और किस्मों, कृषि क्षेत्रों, ऊपजाऊ भूमि, हरित क्षेत्र जैसे उद्यान और उसी प्रकार के स्थान, उद्यान बागवानी क्षेत्र, फलोउद्यान, झीलों और अन्य जल निकायों और मानचित्र के समर्थन के साथ भी सीमाकंन करेगी और इस योजना के मानचित्र के द्वारा समुचित विद्यमान और प्रस्तावित भूमि उपयोग विशेषताओं को ब्यौरे होगा।

(7) आंचलिक महायोजना पारिस्थितिकी संवेदी जोन में विकास को विनियमित करेगी और सारणी के पैरा 4 में सूचीबद्ध प्रतिषिद्ध और विनियमित क्रियाकलापों का अनुपालन करेगी और स्थानीय समुदायों के पारिस्थितिकी अनुकूल विकास के लिए जीवकोपार्जन को सुरक्षित करने के लिए सुनिश्चित करेगी।

(8) उक्त महायोजना पारिस्थितिकी संवेदी जोन में विकास को इस प्रकार विनियमित करेगी जिससे स्थानीय समुदायों की आजीविका की सुरक्षा के लिए पारिस्थितिकी अनुकूल विकास को सुनिश्चित किया जाएगा।

(9) इस प्रकार अनुमोदित आंचलिक महायोजना इस अधिसूचना के उपबंधों के अनुसार निगरानी के अपने कार्यों को करने के लिए निगरानी समिति के लिए एक संदर्भ दस्तावेज होगी ।

3. **राज्य सरकार द्वारा किए जाने वाले उपाय.-** राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात्:--

(1) **भू-उपयोग.-** (क) पारिस्थितिकी संवेदी जोन में वनों, बागवानी क्षेत्रों, कृषि क्षेत्रों, मनोरंजन के प्रयोजन के लिए चिन्हित किए गए पार्कों और खुले स्थानों का वाणिज्यिक या आवासीय प्रक्षेत्र या औद्योगिक क्रियाकलापों के लिए उपयोग या संपरिवर्तन नहीं होगा:

परंतु पारिस्थितिक संवेदी जोन के भीतर कृषि और अन्य भूमि का संपरिवर्तन, निगरानी समिति की सिफारिश पर और राज्य सरकार के पूर्व अनुमोदन से, स्थानीय निवासियों की आवासीय जरूरतों को पूरा करने के लिए और क्रियाकलापों को पूरा करने के लिए अनुज्ञात होंगे, जैसे:-

(i) विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ करना तथा नई सड़कों का संनिर्माण;

(ii) बुनियादी ढांचों और नागरिक सुविधाओं का संनिर्माण और नवीकरण;

(iii) प्रदूषण उत्पन्न न करने वाले लघु उद्योग;

(iv) कुटीर उद्योगों जिनके अंतर्गत ग्रामीण उद्योग भी हैं; सुविधाजनक भण्डार और स्थानीय सुविधाओं सहायक पारिस्थितिकी पर्यटन में सम्मिलित गृह वास; और

(v) संवर्धित क्रियाकलाप पैरा 4 के अंतर्गत दिया गया है:

परंतु यह और भी कि क्षेत्रीय नगर योजना अधिनियम और राज्य सरकार के अन्य नियमों और विनियमों के अंतर्गत और संविधान के अनुच्छेद 244 और तत्समय प्रवृत्त विधि के उपबंधों के अनुपालन के बिना, जिसके अंतर्गत अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) भी है, वाणिज्यिक या उद्योग विकास क्रियाकलापों के लिए जनजातीय भूमि का उपयोग अनुज्ञात नहीं होगा:

परंतु यह और भी कि पारिस्थितिकी संवेदी जोन के भीतर भू-अभिलेखों में उपसंजात कोई त्रुटि, निगरानी समिति के विचार प्राप्त करने के पश्चात् राज्य सरकार द्वारा प्रत्येक मामले में एक बार संशोधित होगी और उक्त त्रुटि के संशोधन की सूचना केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को दी जाएगी:

परंतु यह और भी कि उपर्युक्त त्रुटि का संशोधन में इस उप पैरा के अधीन यथा उपबंधित के सिवाय किसी भी दशा में भू-उपयोग का परिवर्तन सम्मिलित नहीं होगा:

परंतु यह और भी कि हरित क्षेत्र में जैसे वन क्षेत्र और कृषि क्षेत्र में कोई पारिणामिक कटौती नहीं होगी।

(ख) अनप्रयुक्त या अनुत्पादक कृषि क्षेत्रों में पुन: वनीकरण करने के प्रयास किए जाएंगे ।

(2) **प्राकृतिक जल स्रोतों.-** आचंलिक महायोजना में सभी प्राकृतिक स्रोतों की पहचान की जाएगी और उनके संरक्षण और पुनरुद्भूतकरण के लिए योजना सम्मिलित होगी और राज्य सरकार द्वारा ऐसे क्षेत्रों पर या उनके निकट विकास क्रियाकलाप प्रतिषिद्ध करने के लिए ऐसी रीति से मार्गनिर्देश तैयार किए जाएंगे ।

(3) **पर्यटन**.- (क) पारिस्थितिकी संवेदी जोन के भीतर सभी नए पारिस्थितिकी पर्यटन क्रियाकलाप या विद्यमान पर्यटन क्रियाकलापों का विस्तार पर्यटन महायोजना के अनुसार आंचलिक महायोजना के लिए होगा ।

(ख) पर्यटन महायोजना राज्य पर्यटन विभाग द्वारा राज्य पर्यावरण और वन विभाग के परामर्श से तैयार होगी ।

(ग) पर्यटन महायोजना आंचलिक महायोजना के एक घटक के रूप में होगी ।

(घ) पारिस्थितिकी पर्यटन संबंधी क्रियाकलाप निम्नलिखित अधीन विनियमित होंगे, अर्थात् :-

(i) बांध-बरेठा वन्यजीव अभयारण्य की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन के विस्तार तक, इनमें जो भी निकट है, नये होटल और रिसोर्ट का निर्माण अनुज्ञात नहीं होंगे:

परंतु, वन्यजीव अभयारण्य की सीमा से एक किलोमीटर की दूरी से परे पारिस्थितिकी संवेदी जोन के विस्तार तक होटलों और रिसोर्ट का स्थापन केवल पूर्व परिनिश्चित क्षेत्रों में पर्यटन महायोजना के अनुसार पारिस्थितिकी पर्यटन सुविधाओं के लिए ही अनुज्ञात होगा;

(ii) पारिस्थितिकी संवेदी जोन के भीतर सभी नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का विस्तार पारिस्थितिकी पर्यटन पर जोर देते हुए केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के मार्गदर्शक सिद्धांतों के द्वारा तथा राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, द्वारा जारी पारिस्थितिकी पर्यटन (समय-समय पर यथा संशोधित) मार्गदर्शक सिद्धांतों के अनुसार, होगा;

(iii) आंचलिक महायोजना का अनुमोदन किए जाने तक, पर्यटन के लिए विकास और विद्यमान पर्यटन क्रियाकलापों के विस्तार वास्तविक स्थल विनिर्दिष्ट संवीक्षा तथा निगरानी समिति की सिफारिश पर सम्बद्ध विनियामक प्राधिकारी द्वारा अनुज्ञात किया जाएगा और किसी नए होटल/रिर्सोट या वाणिज्यिक स्थापनों के संनिर्माण की अनुज्ञा नहीं दी जाएगी ।

(4) **नैसर्गिक विरासत.-** पारिस्थितिकी संवेदी जोन में महत्वपूर्ण नैसर्गिक विरासत के सभी स्थलों जैसे सभी जीन कोश आरक्षित क्षेत्र, शैल विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाएं, स्थलों, भ्रमण, अश्वरोहण, प्रपातो आदि की पहचान की जाएगी और उन्हें संरक्षित किया जाएगा तथा उनकी सुरक्षा और संरक्षा के लिए इस अधिसूचना के अंतिम प्रकाशन की तारीख से छह मास के भीतर, उपयुक्त योजना बनाएगी और ऐसी योजना आंचलिक महायोजना का भाग होगा ।

(5) **मानव निर्मित विरासत स्थल.-** पारिस्थितिकी संवेदी जोन में में भवनों, संरचनाओं, शिल्प-तथ्य, ऐतिहासिक, कलात्मक और सांस्कृतिक महत्व के क्षेत्रों और उपक्षेत्रों की पहचान की जाएगी और इस अधिसूचना के अंतिम प्रकाशन की तारीख से छह मास के भीतर उनके संरक्षण की योजनाएं तैयार करनी होंगी तथा ऐसी योजना आंचलिक महायोजना में सम्मिलित की जाएगी ।

(6) **ध्वनि प्रदूषण.-** पारिस्थितिकी संवेदी जोन में ध्वनि प्रदूषण की रोकथाम और नियंत्रण का पर्यावरण (संरक्षण) अधिनियम, 1986, के अधीन ध्वनि प्रदूषण (विनियमन और नियंत्रण) नियम 2000 जैसा कि समय समय पर संशोधित किया जाय के अनुसार अनुपालन किया जाएगा ।

(7) **वायु प्रदूषण.-** पारिस्थितिकी संवेदी जोन में, वायु प्रदूषण की रोकथाम और नियंत्रण वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) के उपबंधों और उसके अधीन बनाये गये नियमों जैसा कि समय समय पर संशोधित किया जाय के अनुसार अनुपालन किया जाएगा ।

(8) **बहिस्राव का निस्सारण**.- पारिस्थितिकी संवेदी जोन में उपचारित बहिस्राव का निस्सारण, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) और समय समय पर यथा निर्धारित उसके अधीन बनाए गए नियमों जैसा कि समय समय पर संशोधित किया जाय के उपबंधों के अनुसार होगा ।

(9) **ठोस अपशिष्ट**.- ठोस अपशिष्टों का निपटान और प्रबंधन निम्नलिखित रूप में होगा—

(क) पारिस्थितिकी संवेदी जोन में ठोस अपशिष्टों का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 1357(अ), तारीख 8 अप्रैल, 2016 ठोस अपशिष्ट प्रबंध नियम, 2016 के तहत प्रकाशित के उपबंधों के अनुसार किया जाएगा ;

(ख) स्थानीय प्राधिकरण जैव निम्नीकरणीय और अजैव निम्नीकरणीय संघटकों में ठोस अपशिष्टों के संपृथक्कन के लिए योजनाएं तैयार करेंगे ;

(ग) जैव निम्नीकरणीय सामग्री को अधिमानतः खाद बनाकर या कृमि खेती के माध्यम से पुनःचक्रित किया जाएगा ;

(घ) अकार्बनिक सामग्री का निपटान पारिस्थितिकी संवेदी जोन के बाहर पहचान किए गए स्थल पर किसी पर्यावरणीय स्वीकृत रीति में होगा और पारिस्थितिकी संवेदी जोन में ठोस अपशिष्टों को जलाना या भष्मीकरण अनुज्ञात नहीं होगा।

(10) **जैव चिकित्सीय अपशिष्ट**.- पारिस्थितिकी संवेदी जोन में जैव चिकित्सीय अपशिष्टों का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं. सा. का. नि. 343 (अ) तारीख 28 मार्च 2016 द्वारा यथा संशोधित प्रकाशित जैव चिकित्सीय अपशिष्ट प्रबंध नियम, 2016 के उपबंधों के अनुसार किया जाएगा ।

(11) **प्लास्टिक अपशिष्ट प्रबंधन**.- पारिस्थितिकी संवेदी जोन में प्लास्टिक अपशिष्ट प्रबंध का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सा.का.नि 340(अ), तारीख 18 मार्च, 2016 द्वारा प्रकाशित प्लास्टिक अपशिष्ट प्रबंध नियम 2016 के उपबंधों के अनुसार किया जाएगा।

(12) **संनिर्माण और विध्वंस अपशिष्ट प्रबंधन**.- पारिस्थितिकी संवेदी जोन में संनिर्माण और विध्वंस अपशिष्ट प्रबंध भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सा.का.नि 317(अ), तारीख 29 मार्च, 2016 द्वारा प्रकाशित संनिर्माण और विध्वंस प्रबंध नियम, 2016 के उपबंधों के अनुसार किया जाएगा ।

(13) **ई–अपशिष्ट**.- पारिस्थितिकी संवेदी जोन में ई–अपशिष्ट प्रबंध का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा समय-समय पर यथासंशोधित ई–अपशिष्ट प्रबंध नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(14) **यानीय परिवहन**.- परिवहन की यानीय संचालन आवास के अनुकूल रीति में विनियमित होंगी और इस संबंध में आंचलिक महायोजना में विनिर्दिष्ट उपबंध समाविष्ट किए जाएंगे और आंचलिक महायोजना के तैयार होने और राज्य सरकार के सक्षम प्राधिकारी द्वारा के अनुमोदित होने तक, निगरानी समिति सुसंगत अधिनियमों तथा तदधीन बनाए गए नियमों और विनियमों के अधीन यानीय संचलन के अनुपालन को मानीटर करेगी ।

(15) **यानीय प्रदूषण**.- वाहन प्रदूषण की रोकथाम और नियंत्रण लागू विधियों के अनुसार किया जाएगा और स्वच्छक ईंधन उदाहरण के लिए सीएनजी, एलपीजी आदि के उपयोग के लिए प्रयास किए जाएगे ।

(16) **औद्योगिक ईकाइयां**.- (क) पारिस्थितिकी संवेदी जोन के भीतर किन्ही नए प्रदूषणकारी उद्योगों की स्थापना की अनुज्ञा नहीं दी जाएगी।

(ख) जब तक कि इस अधिसूचना में इस प्रकार विनिर्दिष्ट न हो पारिस्थितिकी संवेदी जोन के भीतर केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा फरवरी, 2016 में जारी दिशा मार्गदर्शक सिद्धांन्तों में उद्योगो के वर्गीकरण के अनुसार केवल गैर-प्रदूषणकारी उद्योगों की अनुज्ञा दी जाएगी और इसके अतिरिक्त, गैर-प्रदूषणकारी कुटीर उद्योगों का संवर्धन किया जाएगा।

(17) **पहाड़ी ढलानों को संरक्षण**.- पहाड़ी ढलानों का संरक्षण निम्नानुसार किया जाएगा:-

(क) आंचलिक महायोजना में पहाड़ी ढलानों पर क्षेत्रों को उपदर्शित किया जाएगा जहां किसी भी संनिर्माण की अनुज्ञा नहीं दी जाएगी ।

(ख) कटाव के एक उच्च डिग्री के साथ विद्यमान खड़ी पहाड़ी ढलानों या ढलानों पर किसी भी संनिर्माण की अनुज्ञा नहीं दी जाएगी ।

4. पारिस्थितिकी संवेदी जोन में प्रतिषिद्ध और विनियमित किए जाने वाले क्रियाकलापों की सूची - पारिस्थितिकी संवेदी जोन में सभी क्रियाकलाप पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) के उपबंधों द्वारा समय समय पर यथा निर्धारित शासित होंगे और नीचे दी गई तालिका में विनिर्दिष्ट रीति में विनियमित होंगे, अर्थात् :-

सारणी

क्रम सं. (1)	क्रियाकलाप (2)	टीका-टिप्पणीयां (3)
	क. प्रतिषिद्ध क्रियाकलाप	
1.	वाणिज्यिक खनन, पत्थर की खदान और उनको तोड़ने की इकाइयां ।	(क) नए और विद्यमान खनन (लघु और वृहत खनिज), पत्थर की खानें और उनको तोड़ने की इकाइयां वास्तविक स्थानीय निवासियों की घरेलू आवश्यकताओं जिसमें निजी उपयोग के लिए मकानों के संनिर्माण या मरम्मत के लिए धरती को खोदना और मकान बनाने के लिए देशी टाइल्स या ईंटों का निर्माण करना भी सम्मिलित है, के सिवाय तत्काल प्रभाव से निषिद्ध की जाती है। (ख) खनन संक्रियाएं, माननीय उच्चतम न्यायालय की रिट याचिका (सिविल) सं. 1995 का 202 टी.एन. गौडाबर्मन थिरुमूलपाद बनाम भारत सरकार के मामले में आदेश तारीख 4 अगस्त, 2006 और रिट याचिका (सी) सं. 2012 का 435 गोवा फाउंडेशन बनाम भारत सरकार के मामले में तारीख 21 अप्रैल, 2014 के आदेश के अनुसरण में प्रचालन होगा ।
2.	प्रदूषण (जल या वायु या मृदा या ध्वनि) कारित करने वाले उद्योगों की स्थापना ।	(क) पारिस्थितिकी संवेदी जोन में नए उद्योग लगाने और विद्यमान प्रदूषणकारी उद्योगों का विस्तार करने की अनुज्ञा नहीं होगी। (ख) जब तक कि इस अधिसूचना में विनिर्दिष्ट न हो, पारिस्थितिकी संवेदी जोन में फरवरी, 2016 में केंद्रीय प्रदूषण

		नियंत्रण बोर्ड द्वारा जारी दिशानिर्देशों में उद्योगों के वर्गीकरण के अनुसार केवल गैर-प्रदूषण कुटीर उद्योगों की अनुज्ञा दी जाएगी और गैर प्रदूषणकारी कुटीर उद्योगों को प्रोत्साहन दिया जायेगा।
3.	बड़ी जल विद्युत परियोजनाओं की स्थापना।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
4.	किसी परिसंकटमय पदार्थों का उपयोग या उत्पादन या प्रसंस्करण।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
5.	प्राकृतिक जल निकायों या क्षेत्र भूमि में अनुपचारित बहिर्स्राव का निस्सारण।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
6.	नई आरा मिलों की स्थापना।	पारिस्थितिकी संवेदी जोन के भीतर नई और विद्यमान आरा मिलों का विस्तार अनुज्ञात नहीं होगा।
7.	ईंट भट्टों की स्थापना करना।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
8.	मत्स्य ग्रहण।	पारिस्थितिकी संवेदी जोन में सभी जल निकायों में वाणिज्यिक मत्स्य गृहण पूर्णतया वर्जित होगा। तथापि, स्थानीय समुदाओं द्वारा अपनी वास्तविक जीविका की आवश्कताओं के लिए मत्स्य गृहण किया जा सकता है।
9.	जलावन लकड़ी का वाणिज्यिक उपयोग।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
10.	नए काष्ठ आधारित उद्योग।	(क) पारिस्थितिकी संवेदी जोन की सीमाओं के भीतर नए काष्ठ आधारित उद्योग की स्थापना को अनुज्ञात नहीं किया जाएगा : परंतु विद्यमान काष्ठ आधारित उद्योग विधि के अनुसार निरंतर बने रहेंगे : (ख) आरा मशीनों के लाइसेंस का नवीकरण उनके लाइसेंस की अवधि समाप्त् होने पर नहीं किया जाएगा।
ख.विनियमित क्रियाकलाप		
11.	वाणिज्यिक होटलों और रिसोर्टों की स्थापना।	पारिस्थितिकी पर्यटन क्रियाकलापों संबंधी लघु अस्थायी संरचनाओं के सिवाय संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन के विस्तार तक, इनमें जो भी निकट है, नए वाणिज्यिक होटल और विश्राम स्थलों को अनुज्ञात नहीं किया जाएगा: परंतु, पारिस्थितिकी संवेदी जोन के आगे या उसके विस्तार तक, जो भी निकट हो के संरक्षित क्षेत्र की सीमा से एक किलोमीटर से सभी नए पर्यटन क्रियाकलाप या विद्यमान क्रियाकलाप का विस्तार पर्यटन महायोजना और यथा लागू दिशानिर्देशों के अनुरूप होगा।
12.	संनिर्माण क्रियाकलाप।	(क) संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन की सीमा तक, इनमें जो भी अधिक निकट हो, किसी भी प्रकार के नये वाणिज्यिक संनिर्माण की अनुज्ञा नहीं होगी: परंतु स्थानीय लोगों को अपनी आवास सम्बन्धी निम्नलिखित आवश्यकताओं को पूरा करने के लिए, पैरा 3 के उप पैरा (1) में

		सूचीबद्ध क्रियाकलापों सहित अपने प्रयोग के लिए, अपनी भूमि में भवन उप-विधियों के अनुसार, संनिर्माण करने की अनुज्ञा होगी। (ख) गैर–प्रदूषणकारी लघु उद्योगों से संबंधित संनिर्माण क्रियाकलाप लागू नियमों और विनियमों, यदि कोई हों, के अनुसार सक्षम प्राधिकारी की पूर्व अनुमति से विनियमित किए जाएंगे और वे न्यूनतम होंगे । (ग) एक किलोमीटर क्षेत्र से आगे ये आंचलिक महायोजना के अनुसार विनियमित होंगे ।
13.	प्रदूषण उत्पन्न न करने वाले लघु उद्योग ।	केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा फरवरी, 2016 में जारी उद्योगों में वर्गीकरण के अनुसार गैर-प्रदूषणकारी उद्योग और अपरिसंकट में, लघु और सेवा उद्योग, कृषि, पुष्प कृषि, उद्यान कृषि या पारिस्थितिकी संवेदी जोन से देशी सामग्री से उत्पादों को उत्पन्न करने वाले कृषि आधारित उद्योग सक्षम प्राधिकारी द्वारा अनुज्ञात होंगे।
14.	वृक्षों की कटाई ।	(क) राज्य सरकार में सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन, सरकारी या राजस्व या निजी भूमि पर या वनों में वृक्षों की कटाई नहीं होगी । (ख) वृक्षों की कटाई संबंधित केंद्रीय या राज्य अधिनियम या उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार विनियमित होगे ।
15.	वन उत्पादों और गैर काष्ठ वन उत्पादों का संग्रहण (एनटीएफपी) ।	लागू विधियों के अधीन विनियमित होंगे ।
16.	विद्युत और दूरसंचार टावरों का परिनिर्माण और केबल बिछाना और अन्य बुनियादी ढांचे ।	लागू विधियों के अधीन विनियमित होंगे (भूमिगत केबल बिछाए जाने को प्रोत्साहित जाएगा)।
17.	नागरिक सुख सुविधाओं सहित बुनियादी ढांचे।	लागू विधियों के अनुसार न्यूनीकरण उपायों नियम, विनियमन और उपलब्ध दिशानिर्देशों के साथ किए जाएंगे।
18.	विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ करना तथा नवीन सड़कों का संनिर्माण ।	लागू विधियों के अनुसार न्यूनीकरण की उपायों के साथ, नियम, विनियमन और उपलब्ध दिशानिर्देशों के साथ विनियमित होंगे।
19.	पर्यटन से संबंधित अन्य क्रियाकलाप जैसे गर्म वायु गुब्बारें, हेलीकाप्टर, ड्रोन, माइक्रोलाइटस आदि द्वारा पारिस्थितिकी संवेदी जोन क्षेत्र के ऊपर से उड़ना जैसे क्रियाकलाप करना।	लागू विधियों के अधीन विनियमित होंगे ।
20.	पहाड़ी ढालों और नदी तटों का संरक्षण ।	लागू विधियों के अधीन विनियमित होंगे ।
21.	रात्रि में यानिक यातायात का संचलन ।	लागू विधियों के अधीन वाणिज्यिक प्रयोजन के लिए विनियमित होंगे ।
22.	स्थानीय समुदायों द्वारा चल रही कृषि और बागवानी प्रथाओं के साथ दुग्ध उद्योग, दुग्ध उद्योग, कृषि और मछली पालन ।	स्थानीय लोगों के उपयोग के लिए लागू विधियों के अधीन अनुज्ञात होंगे ।

23.	फर्मों, कंपनियों आदि द्वारा बड़े पैमाने पर वाणिज्यिक पशुधन संपदा और कुक्कुट फार्मों की स्थापना ।	लागू विधियों के अधीन विनियमित होंगे ।
24.	प्राकृतिक जल निकायों या सतही क्षेत्र में उपचारित बहिर्स्राव का निस्सारण ।	उपचारित जल निकायों में बहिर्स्राव के अपशिष्ट जल निस्सारण से बचा जाएगा और उपचारित अपशिष्ट जल के पुन:चक्रण और पुन:उपयोग के लिए प्रयास किए जाएंगे और अन्यथा लागू विधियों के अनुसार उपचारित बहिर्स्राव के पुनर्चक्रण/प्रवाह के निर्वहन को विनियमित किया जाएगा।
25.	सतह और भूजल का वाणिज्यिक निष्कर्षण ।	लागू विधियों के अधीन विनियमित होंगे ।
26.	खुले कुंआ, बोर कुंआ, आदि कृषि और अन्य उपयोग के लिए ।	लागू विधियों के अधीन विनियमित होंगे और सम्बद्ध प्राधिकारी द्वारा क्रियाकलापों की सख्ती से निगरानी की जाएगी।
27.	ठोस अपशिष्ट प्रबंधन ।	लागू विधियों के अधीन विनियमित होंगे ।
28.	विदेशी प्रजातियों को लाना ।	लागू विधियों के अधीन विनियमित होंगे ।
29.	पारिस्थितिकी पर्यटन।	लागू विधियों के अधीन विनियमित होंगे ।
30.	पोलिथीन बैगों का उपयोग ।	लागू विधियों के अधीन विनियमित होंगे ।
31.	वाणिज्यिक साइन बोर्ड और होर्डिंग्स ।	लागू विधियों के अधीन विनियमित होंगे ।
	ग. संवर्धित क्रियाकलाप	
32.	वर्षा जल संचयन ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
33.	जैविक खेती।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
34.	सभी गतिविधियों के लिए हरित प्रौद्योगिकी को ग्रहण करना ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
35.	कुटीर उद्योगों जिसके अंतर्गत ग्रामीण कारीगर भी हैं ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
36.	नवीकरणीय ऊर्जा स्रोत और ईंधन का उपयोग ।	बायोगैस, सौर प्रकाश इत्यादि को सक्रिय रुप से बढ़ावा दिया जाएगा।
37.	कृषि वानिकी ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
38.	बागान लगाना और जड़ी बूटियों का रोपण ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
39.	पारिस्थितिकी अनुकूल परिवहन का उपयोग ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
40.	कौशल विकास ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
41.	निम्नीकृत भूमि या वन या का जीर्णोद्धार ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।
42.	पर्यावरणीय जागरुकता ।	सक्रिय रूप से बढ़ावा दिया जाएगा ।

5. निगरानी समिति.- केंद्रीय सरकार, अधिसूचना के प्रावधानों के प्रभावी निगरानी के लिए एक निगरानी समिति का गठन करेगी जो निम्नलिखित से मिलकर बनेगी, अर्थात् :-

क्र.सं.	निगरानी समिति का गठन	पद
1.	जिला कलक्टर, भरतपुर	अध्यक्ष;
2.	जिला कलक्टर, करौली का प्रतिनिधि	सदस्य;
3.	राजस्थान राज्य जैव विविधता बोर्ड के सदस्य सचिव या सदस्य	सदस्य;
4.	पुलिस अधीक्षक, भरतपुर	सदस्य;
5.	राज्य सरकार द्वारा नामनिर्दिष्ट वन्यजीव संरक्षण के क्षेत्र में काम कर रहे गैर-सरकारी संगठन का एक प्रतिनिधि	सदस्य;
6.	मान्यता प्राप्त संस्थान या राज्य के विश्वविद्यालय से पारिस्थितिकी में एक विशेषज्ञ	सदस्य;
7.	विभागों के जिला स्तरीय अधिकारी- (i) लोक निर्माण विभाग; (ii) सिंचाई; (iii) पर्यटन और (iv) खनन	सदस्य;
8.	राज्य प्रदूषण नियंत्रण बोर्ड के क्षेत्रीय अधिकारी	सदस्य;
9.	माननीय वन्यजीव वार्डन भरतपुर	सदस्य;
10.	वन (वन्यजीव), भरतपुर के उप संरक्षक	सदस्य-सचिव।

6. निर्देश–निबंधन:- (1) पारिस्थितिकी संवेदी जोन समिति इस अधिसूचना के उपबंधों के अनुपालन को निगरानी करेगी।

(2) निगरानी समिति का कार्यकाल तीन वर्ष तक या राज्य सरकार द्वारा नई समिति के पुन: गठन तक के लिए होगा और बाद में निगरानी समिति राज्य सरकार द्वारा गठित की जाएगी।

(3) पारिस्थितिकी संवेदी जोन में भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 की अनुसूची के अधीन सम्मिलित क्रियाकलापों और इस अधिसूचना के पैरा 4 के अधीन सारणी में यथा विनिर्दिष्ट प्रतिषिद्ध गतिविधियों के सिवाय आने वाले ऐसे क्रियाकलापों की दशा में वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित निगरानी समिति द्वारा संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों के अधीन पूर्व पर्यावरण अनापत्ति के लिए केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट की जाएगी।

(4) इस अधिसूचना के पैरा 4 के अधीन सारणी में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिकी संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित निगरानी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा ।

(5) निगरानी समिति का सदस्य-सचिव या संबद्ध उप-आयुक्त ऐसे व्यक्ति के विरूद्ध, जो इस अधिसूचना के किसी उपबंध का उल्लंघन करता है, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा।

(6) निगरानी समिति मुद्दा दर मुद्दा के आधार पर अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधियों को अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी ।

(7) निगरानी समिति प्रत्येक वर्ष की 31 मार्च तक की अपनी वार्षिक कार्रवाई रिपोर्ट राज्य के मुख्य वन्य जीव वार्डन को **उपाबंध V** में उपबंधित रूप विधान के अनुसार उक्त वर्ष के 30 जून तक प्रस्तुत करेगी ।

(8) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय निगरानी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए ऐसे निदेश दे सकेगा, जो वह ठीक समझे ।

7. **अतिरिक्त उपाय.-** इस अधिसूचना के उपबंधों को प्रभाव देने के लिए केंद्रीय सरकार और राज्य सरकार अतिरिक्त उपाय, यदि कोई हों, विनिर्दिष्ट कर सकेंगे ।

8. उच्चतम न्यायालय का आदेश, आदि.- इस अधिसूचना के उपबंध, भारत के माननीय उच्चतम न्यायालय या उच्च न्यायालय या राष्ट्रीय हरित प्राधिकरण द्वारा पारित कोई आदेश या पारित होने वाले किसी आदेश, यदि कोई हों, के अधीन होंगे ।

[फा. सं. 25/56/2015-ईएसजेड-आरई]

डॉ. सतीश चन्द्र गढ़कोटी, वैज्ञानिक 'जी'

उपाबंध-I

बांध-बरेठा वन्यजीव अभयारण्य के पारिस्थितिकी संवेदी जोन की सीमा का विवरण

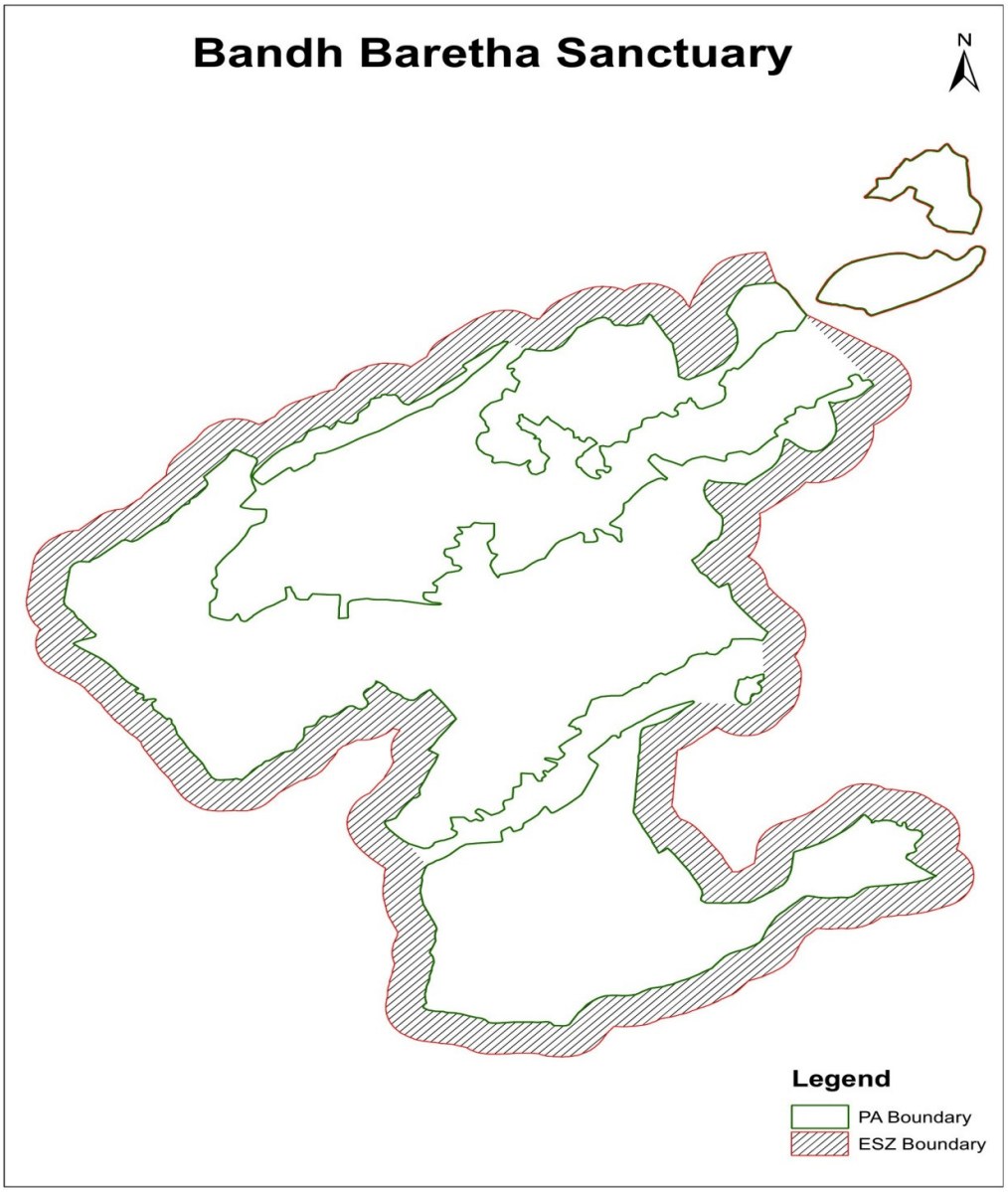
- उत्तर : वन खण्ड नेहरोली खेरी डैंग, सूखा शिला और बंशी पहाड़पुर खण्ड
- दक्षिण : सूखा शिला, बंशी पहाड़ दरवाहना, कोट और वजना खण्ड की वन खण्ड सीमाएं
- पूर्व : वजना वन खण्ड की खण्ड सीमा
- पश्चिम : नहरोली, शाहपुर, दरवाहना और वजना वन खण्डों की वन खण्ड सीमाएं

पारिस्थितिकी संवेदी जोन के क्षेत्र के तीन (दक्षिण, पश्चिम और उत्तर) भागों पर वन्यजीव अभयारण्य की ऊपर दी गई सीमाएं एक किलोमीटर के अंतर्गत आती है, तथापि बंशी पहाड़पुर क और बंशी पहाड़पुर ख खण्डों के लिए पूर्वी भाग पर साथ ही साथ बंशी पहाड़पुर ख खण्ड की ओर सूखा शिला खण्ड का भाग है जो पारिस्थितिकी संवेदी जोन की खण्ड सीमा से 25 मीटर चौड़ाई है। अभयारण्य के सम्पूर्ण क्षेत्र के अंतर्गत आने वाले राजस्व क्षेत्र पारिस्थितिकी संवेदी जोन है।

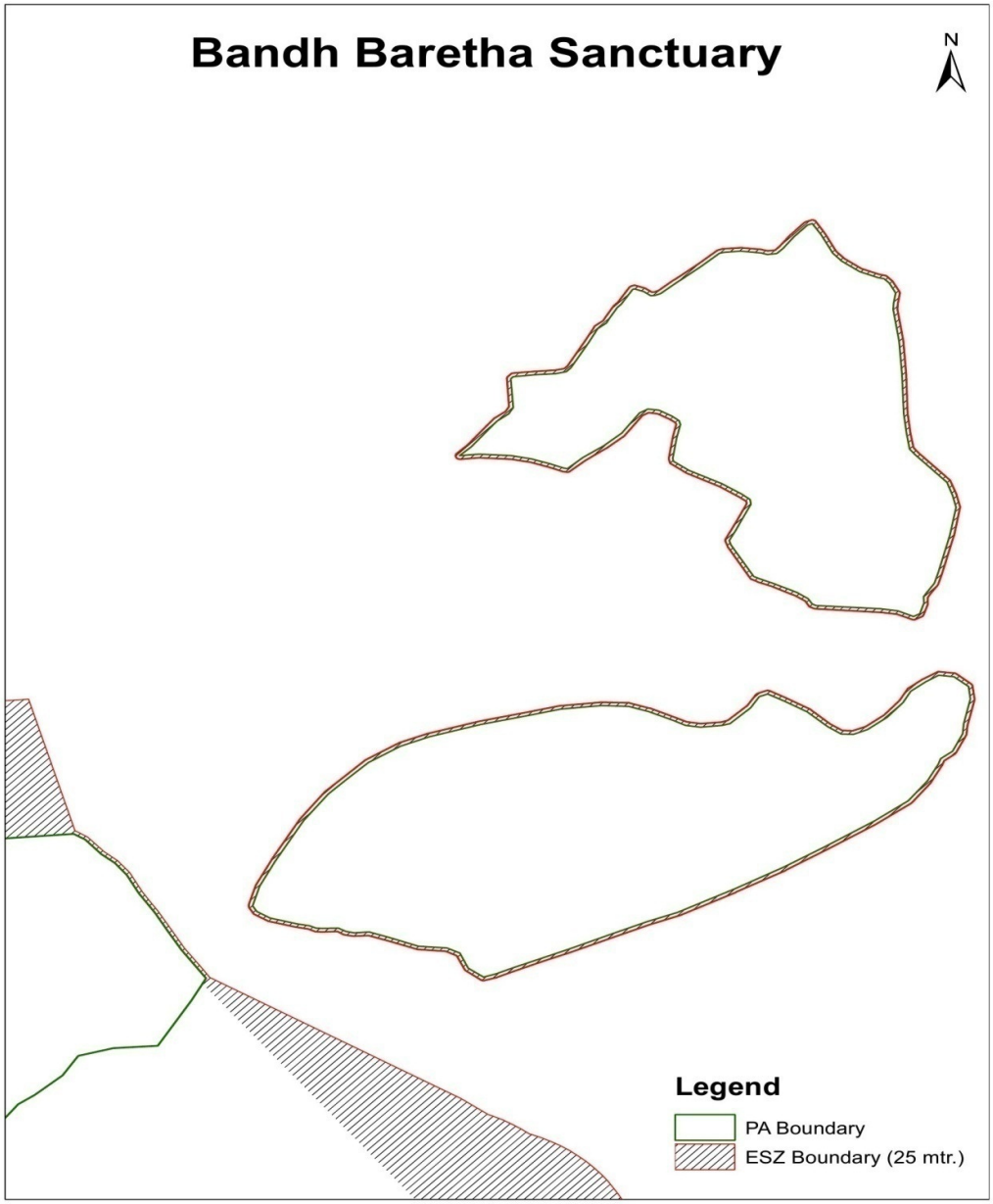
उपाबंध- IIक

बांध-बरेठा वन्यजीव अभयारण्य और इसके पारिस्थितिकी संवेदी जोन का मानचित्र

(i) भाग 1

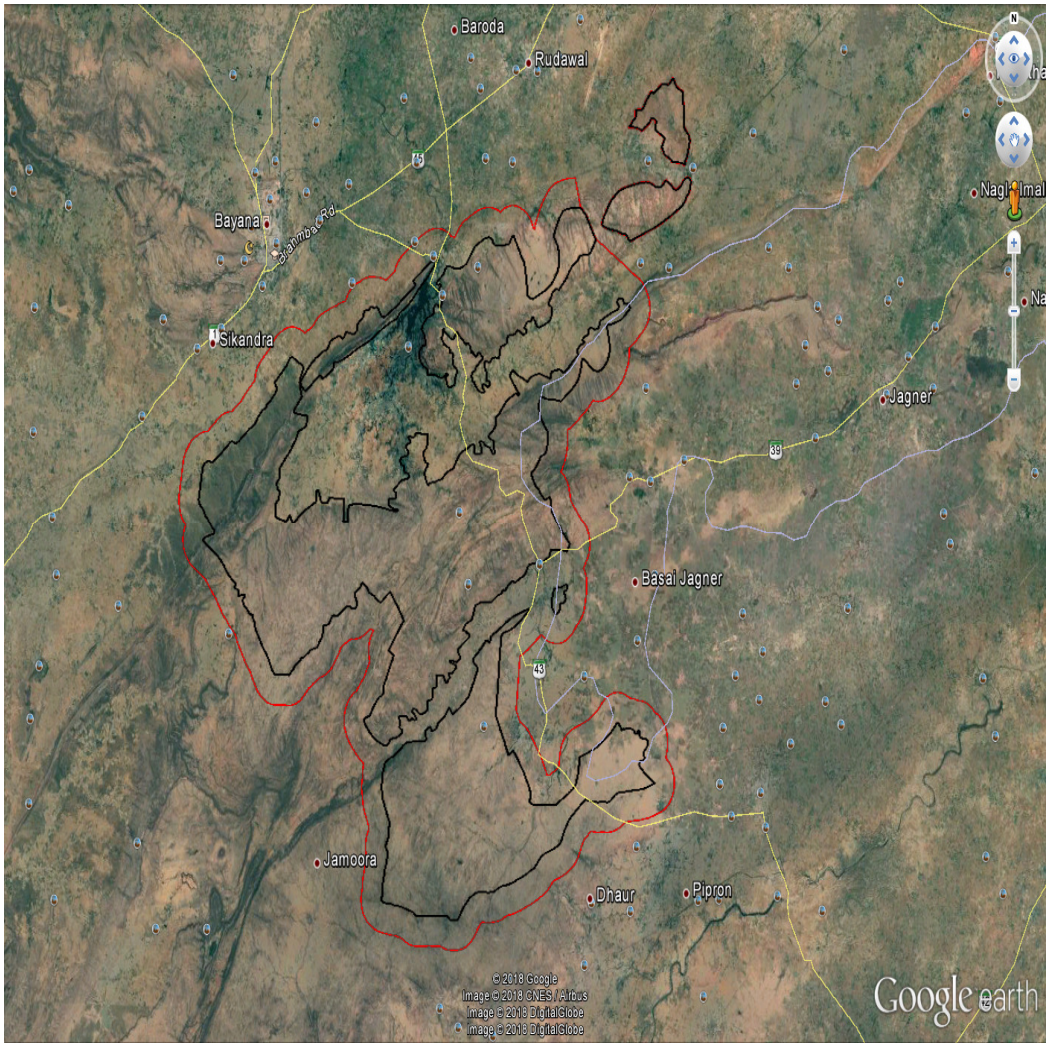


(ii) भाग 2


Bandh Baretha Sanctuary
N
Legend
PA Boundary
ESZ Boundary (25 mtr.)

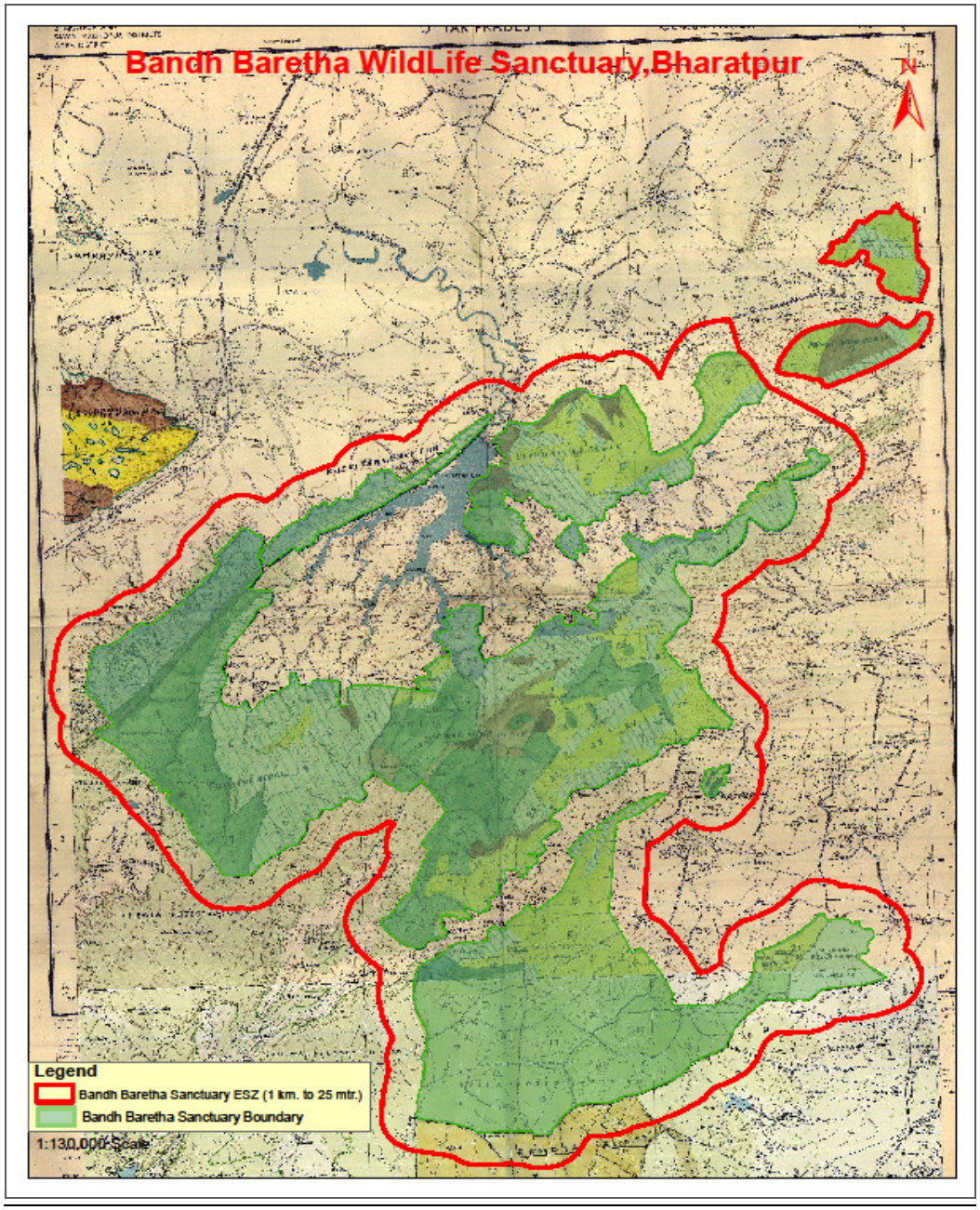
उपाबंध- IIख

बांध-बरेठा वन्यजीव अभयारण्य और इसके पारिस्थितिकी संवेदी जोन का गूगल मानचित्र



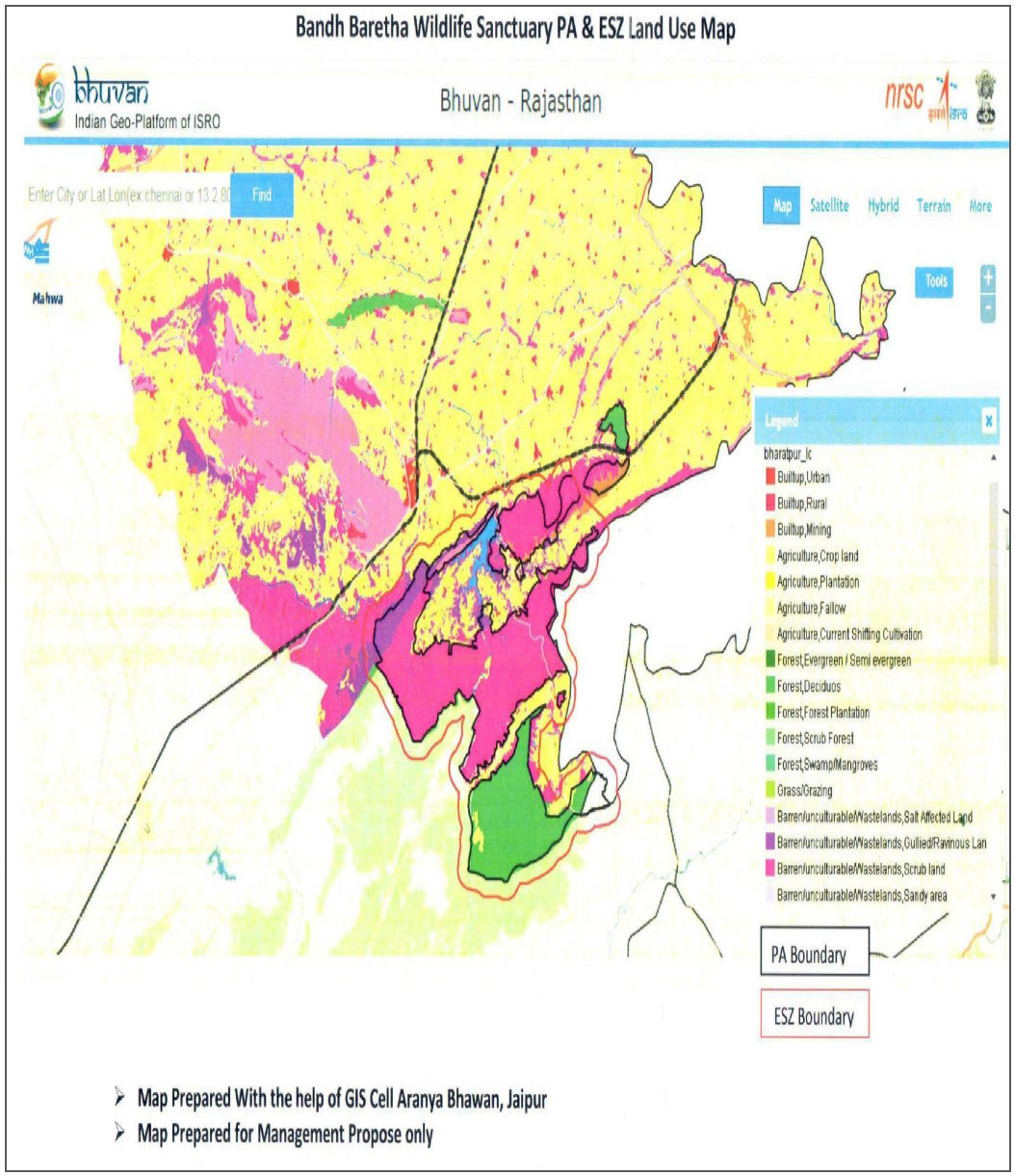
उपाबंध- IIग

भारतीय सर्वेक्षण (एस ओ आई) की टोपोशीट पर बांध-बरेठा वन्यजीव अभयारण्य के पारिस्थितिकी संवेदी का मानचित्र



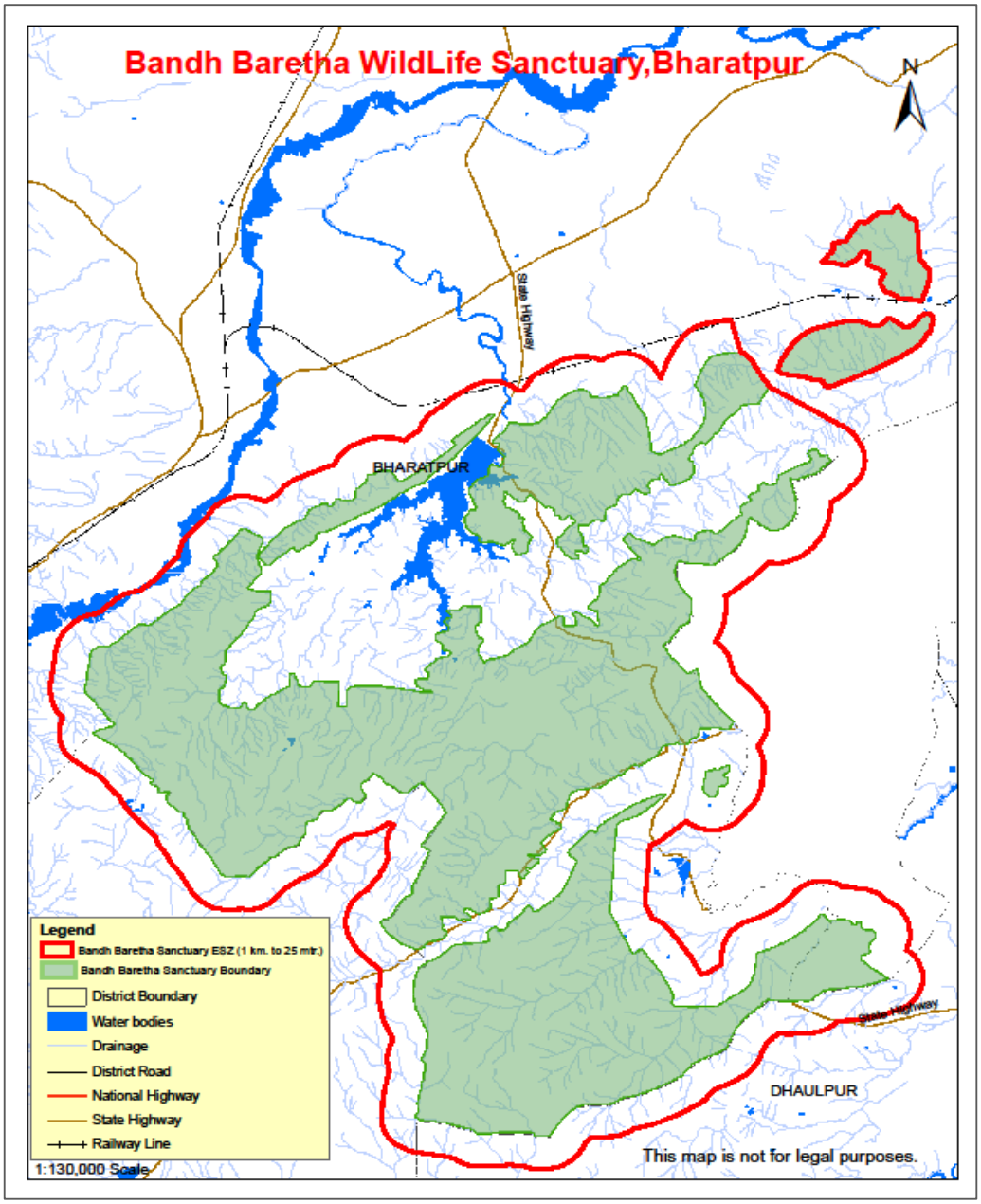
उपाबंध- IIघ

बांध-बरेठा वन्यजीव अभयारण्य के पारिस्थितिकी संवेदी का भूमि-उपयोग मानचित्र



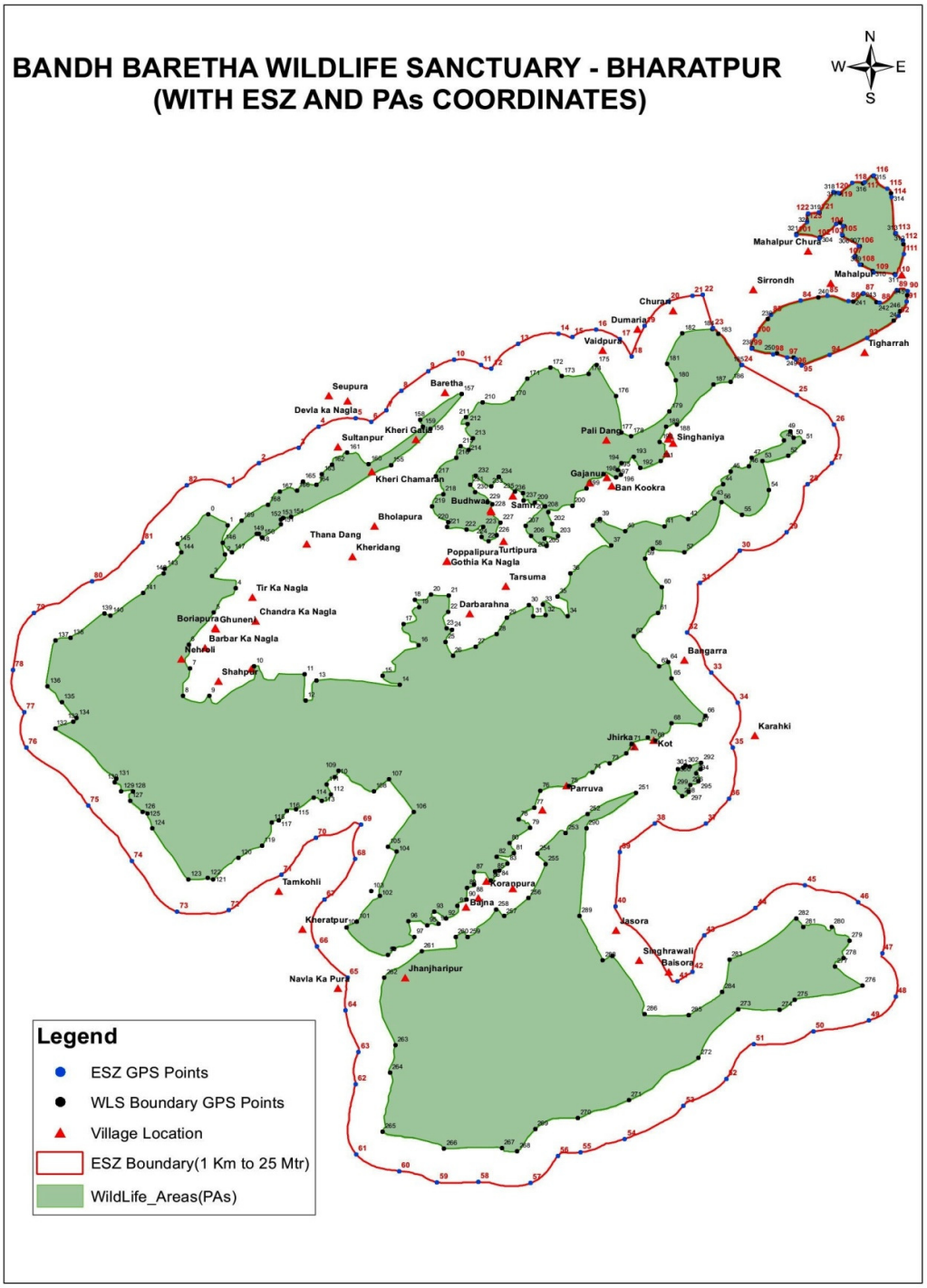
उपाबंध- IIङ

बांध-बरेठा वन्यजीव अभयारण्य और इसके पारिस्थितिकी संवेदी का जलनिकास मानचित्र



उपाबंध- IIच

प्रमुख अवस्थानों के अक्षांश और देशांतर के साथ बांध-बरेठा वन्यजीव अभयारण्य के पारिस्थितिकी संवेदी जोन का मानचित्र



उपाबंध-III

सारणी क: बांध-बरेठा वन्यजीव अभयारण्य के प्रमुख अवस्थानों के भू-निर्देशांक

क्र.सं.	देशांतर	अक्षांश
0	77° 29' 49.058" पू	26° 57' 24.991" उ
1.	77° 30' 2.831" पू	26° 56' 40.281" उ
2.	77° 30' 2.831" पू	26° 56' 40.281" उ
3.	77° 29' 9.866" पू	26° 56' 38.807" उ
4.	77° 28' 46.032" पू	26° 56' 37.636" उ
5.	77° 28' 34.082" पू	26° 56' 59.161" उ
6.	77° 29' 22.679" पू	26° 57' 27.800" उ
7.	77° 30' 12.488" पू	26° 55' 32.823" उ
8.	77° 29' 31.549" पू	26° 55' 2.417" उ
9.	77° 28' 48.729" पू	26° 54' 44.259" उ
10.	77° 27' 58.193" पू	26° 54' 49.484" उ
11.	77° 27' 40.833" पू	26° 55' 11.163" उ
12.	77° 28' 6.586" पू	26° 55' 33.166" उ
13.	77° 28' 51.979" पू	26° 55' 41.560" उ
14.	77° 29' 29.150" पू	26° 55' 43.358" उ
15.	77° 28' 23.567" पू	26° 53' 25.223" उ
16.	77° 26' 56.720" पू	26° 52' 30.748" उ
17.	77° 25' 53.923" पू	26° 51' 9.242" उ
18.	77° 26' 28.046" पू	26° 49' 1.690" उ
19.	77° 24' 53.902" पू	26° 48' 27.978" उ
20.	77° 22' 54.886" पू	26° 47' 2.874" उ
21.	77° 21' 22.284" पू	26° 46' 4.494" उ
22.	77° 21' 3.475" पू	26° 47' 15.208" उ
23.	77° 20' 5.770" पू	26° 48' 7.992" उ
24.	77° 18' 2.917" पू	26° 46' 48.850" उ
25.	77° 16' 35.904" पू	26° 48' 14.955" उ
26.	77° 15' 45.870" पू	26° 49' 21.440" उ
27.	77° 17' 4.923" पू	26° 51' 27.519" उ
28.	77° 18' 17.381" पू	26° 51' 33.166" उ
29.	77° 18' 17.921" पू	26° 55' 10.046" उ

30.	77° 21' 29.703" पू	26° 50' 19.9076" उ
31.	77° 23' 27.569" पू	26° 50' 54.544" उ
32.	77° 24' 51.229" पू	26° 52' 18.312" उ
33.	77° 27' 7.512" पू	26° 52' 59.424" उ
34.	77° 25' 47.878" पू	26° 53' 8.104" उ
35.	77° 23' 44.802" पू	26° 52' 35.214" उ
36.	77° 22' 11.189" पू	26° 52' 50.289" उ
37.	77° 24' 53.491" पू	26° 54' 39.923" उ
38.	77° 26' 34.727" पू	26° 55' 13.498" उ
39.	77° 26' 28.277" पू	26° 48' 26.259" उ
40.	77° 26' 1.212" पू	26° 48' 1.180" उ
41.	77° 25' 20.406" पू	26° 47' 59.639" उ
42	77°25'20.475'' पू	26°44'33.356'' उ
43	77°28'54.272'' पू	26°45'38.629'' उ
44	77°26'54.335'' पू	26°44'29.626'' उ
45	77°23'9.376'' पू	26°42'25.891'' उ
46	77°20'57.986'' पू	26°43'44.169'' उ
47	77°22'11.262'' पू	26°45'42.631'' उ
48	77°23'41.877'' पू	26°47'9.687'' उ
49	77°22'32.409'' पू	26°54'19.642'' उ
50	77°20'25.665'' पू	26°52'49.166'' उ
51	77°18'42.189'' पू	26°52'25.896'' उ
52	77°20'24.829'' पू	26°53'23.797'' उ

सारणी ख: पारिस्थितिकी संवेदी जोन के मुख्य अवस्थानों के भू-निर्देशांक

क्र.सं.	देशांतर	अक्षांश
1	77°29'42.472'' पू	26°57'34.841''उ
2	77°30'1.676'' पू	26°57'17.596''उ
3	77°30'4.204'' पू	26°56'0.658''उ
4	77°29'24.271'' पू	26°56'30.030''उ
5	77°29'9.331'' पू	26°56'48.716''उ
6	77°28'22.095'' पू	26°56'40.509''उ

7	77°29'2.722'' पू	26°57'20.438''उ
8	77°30'33.157''पू	26°55'47.160''उ
9	77°30'0.374''पू	26°55'16.684''उ
10	77°29'7.677''पू	26°54'51.539''उ
11	77°28'22.919''पू	26°54'37.527''उ
12	77°27'32.705''पू	26°54'54.277''उ
13	77°27'53.488''पू	26°55'26.070''उ
14	77°28'12.961''पू	26°55'36.009''उ
15	77°29'13.955''पू	26°55'36.722''उ
16	77°26'43.710''पू	26°55'46.377''उ
17	77°27'22.190''पू	26°54'39.717''उ
18	77°28'59.751''पू	26°53'24.296''उ
19	77°28'22.126''पू	26°52'37.307''उ
20	77°27'9.480''पू	26°51'39.990''उ
21	77°26'20.142''पू	26°50'27.208''उ
22	77°27'9.624''पू	26°49'4.872''उ
23	77°26'54.485''पू	26°47'49.998''उ
24	77°25'38.735''पू	26°47'30.294''उ
25	77°25'0.000''पू	26°46'3.057''उ
26	77°25'53.167''पू	26°45'1.101''उ
27	77°27'10.886''पू	26°46'2.520''उ
28	77°29'27.884''पू	26°45'19.205''उ
29	77°27'18.141''पू	26°43'59.502''उ
30	77°25'54.866''पू	26°42'58.740''उ
31	77°23'46.454''पू	26°42'16.479''उ
32	77°20'31.303''पू	26°42'19.083''उ
33	77°20'27.475''पू	26°44'2.482''उ
34	77°19'43.504''पू	26°46'7.480''उ
35	77°20'30.668''पू	26°47'38.743''उ
36	77°18'33.757''पू	26°46'30.357''उ
37	77°17'10.839''पू	26°46'27.244''उ

38	77°16'2.237"पू	26°47'53.802"उ
39	77°14'49.077"पू	26°49'9.129"उ
40	77°14'48.526"पू	26°50'39.796"उ
41	77°15'43.076"पू	26°51'19.927"उ
42	77°16'55.321"पू	26°52'4.564"उ
43	77°18'30.442"पू	26°52'58.767"उ
44	77°19'46.369"पू	26°53'36.617"उ
45	77°21'5.907"पू	26°54'0.457"उ
46	77°23'1.890"पू	26°54'42.621"उ
47	77°24'27.154"पू	26°55'9.503"उ
48	77°25'27.934"पू	26°54'51.996"उ

उपाबंध-IV

भू-निर्देशांकों के साथ बांध-बरेठा वन्यजीव अभयारण्य के पारिस्थितिकी संवेदी जोन के अंतर्गत आने वाले ग्राम क्षेत्र की सूची

क्र. सं.	ग्राम के नाम	देशांतर	अक्षांश
1.	सिरोन्द	77° 27' 56.537" पू	26° 55' 20.751" उ
2.	करनपुरा	77° 25' 13.294" पू	26° 54' 55.545" उ
3.	चुरारी डैंग	77° 26' 15.821" पू	26° 55' 31.624" उ
4.	बंसी	77° 28' 47.863" पू	26° 55' 5.347" उ
5.	बस्तरावाली	77° 23' 40.073" पू	26° 54' 40.864" उ
6.	सिंघारा	77° 19' 45.287" पू	26° 53' 26.937" उ
7.	गोथरा	77° 24' 4.128" पू	26° 55' 4.710" उ
8.	महमदपुरा	77° 22' 33.675" पू	26° 54' 35.292" उ
9.	पलीडैंग	77° 24' 34.943" पू	26° 54' 12.204" उ
10.	खोहरी	77° 28' 5.557" पू	26° 53' 55.634" उ
11.	दुमरिया	77° 25' 47.546" पू	26° 54' 7.508" उ
12.	बंगासपुरा	77° 21' 8.386" पू	26° 53' 57.599" उ
13.	सिंघानिया	77° 27' 17.639" पू	26° 53' 25.315" उ
14.	सूखा सीला	77° 22' 39.632" पू	26° 53' 20.584" उ
15.	चहाई	77° 18' 56.002" पू	26° 53' 11.611" उ

16.	सुलनपुर	77° 20' 33.375" पू	26° 53' 32.541" उ
17.	तरबीजपुर	77° 26' 9.729" पू	26° 53' 7.211" उ
18.	शेरगढ़	77° 17' 43.464" पू	26° 52' 49.265" उ
19.	गुजनुआ	77° 24' 56.718" पू	26° 52' 35.478" उ
20.	खेरी डैंग	77° 20' 37.612" पू	26° 52' 35.153" उ
21.	थाना डैंग	77° 19' 15.464" पू	26° 52' 13.502" उ
22.	समरी	77° 24' 3.486" पू	26° 52' 13.330" उ
23.	मनगरेन कलान	77° 27' 2.892" पू	26° 52' 35.286" उ
24.	तुरतीपुरा	77° 22' 9.209" पू	26° 52' 5.071" उ
25.	बन कूकरा	77° 26' 9.096" पू	26° 52' 12.020" उ
26.	बुधावार	77° 23' 7.974" पू	26° 52' 0.883" उ
27.	सिकंदारा	77° 16' 57.955" पू	26° 51' 56.619" उ
28.	खुलावली	77° 21' 28.821" पू	26° 52' 10.535" उ
29.	पोपलपुरा	77° 21' 57.042" पू	26° 51' 46.187" उ
30.	नहरोली	77° 16' 22.523" पू	26° 51' 19.494" उ
31.	घुनैनी	77° 16' 22.523" पू	26° 51' 19.494" उ
32.	चैनपुरा	77° 20' 53.293" पू	26° 51' 19.054" उ
33.	तरसूमा	77° 24' 27.744" पू	26° 50' 58.381" उ
34.	शाहपुर	77° 18' 21.886" पू	26° 49' 6.346" उ
35.	दर बराहना	77° 22' 51.181" पू	26° 50' 16.804" उ
36.	धोरैरी	77° 14' 51.841" पू	26° 50' 9.592" उ
37.	पुराहरलेल	77° 15' 38.491" पू	26° 50' 30.721" उ
38.	शिओपुर	77° 19' 45.624 पू	26° 49' 18.066" उ
39.	गुरधा डैंग	77° 20' 59.464" पू	26° 49' 22.213" उ
40.	सिंघबैन डैंग	77° 20' 58.357" पू	26° 50' 37.187" उ
41.	बजना	77° 25' 30.971 पू	26° 48' 49.054" उ
42.	परुआ	77° 23' 19.195" पू	26° 48' 18.775" उ
43.	डंडा	77° 16' 22.979" पू	26° 48' 1333" उ
44.	झटोला	77 ° 14' 57.193" पू	26° 48' 57.541" उ

45.	तिमकोली	77° 20' 21.033" पू	26° 46' 28.941" उ
46.	कोट	77° 22' 14.914" पू	26° 45' 28.055" उ
47.	कनी	77° 24' 53.267" पू	26° 47' 7.000" उ
48.	वनलापुरा	77° 17' 18.753" पू	26° 46' 44.407" उ
49.	सामन्तगढ़	77° 27' 8.916" पू	26° 45' 46.4485" उ
50.	जैसूरा	77° 24' 12.028" पू	26° 45' 14.832" उ
51.	बैसोरे	77° 24' 12.028" पू	26° 45' 14.832" उ
52.	कोटरा	77° 28' 55.656" पू	26° 44' 15.579" उ
53.	जमूरा	77° 20' 35.261" पू	26° 44' 44.488" उ
54.	चक सामन्तगढ़	77° 27' 0.940" पू	26° 44' 44.222" उ
55.	धौर	77° 27' 0.497" पू	26° 43' 33.886 उ
56.	सिंघरावली	77° 23' 20.143" पू	26° 43' 18.997" उ
57.	खानपुरा	77° 24' 48.106" पू	26° 42' 44.488" उ
58.	बंसराय	77° 23' 53.521" पू	26° 42' 36.135" उ
59.	नयापुरा राधोल	77° 21' 29.715" पू	26° 42' 4.159" उ
60.	बरमन	77° 22' 49.778" पू	26° 42' 7.236" उ
61.	महालपुर चूरा	77° 28' 54.515" पू	26° 56' 54.789" उ
62.	पहाड़पुर	77° 29' 41.116" पू	26° 56' 55.137" उ

<u>उपाबंध</u>-V

पारिस्थितिकी संवेदी जोन निगरानी समिति - की गई कार्रवाई की रिपोर्ट का रूप विधान

1. बैठकों की संख्या और तारीख ।
2. बैठकों का कार्यवृत्त : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें । बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबद्ध करें ।
3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना भी है।
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए व्यवहार किए गए मामलों का सारांश । (पारिस्थितिकी संवेदी जोन-वार) ब्यौरे उपाबंध के रूप में संलग्न किए जाएं ।
5. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन आने वाली गतिविधियों की संवीक्षा के मामलों का सारांश । ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जाएं ।

6. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों की संवीक्षा के मामलों का सारांश । ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जाएं ।

7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश ।

8. कोई अन्य महत्वपूर्ण विषय ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 26th December, 2018

S.O. 6319(E).—WHEREAS, a draft re-notification was published in the Gazette of India, Extraordinary, vide notification of the Government of the India in the Ministry of Environment, Forest and Climate Change number S.O. 2202 (E), dated the 31st May, 2018, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, copies of the Gazette containing the said draft notification were made available to the public on the the 31st May, 2018;

AND WHEREAS, objections and suggestions received from persons and stakeholders in response to the draft notification were duly considered;

AND WHEREAS, the Bandh-Baretha Wildlife Sanctuary, situated in Bharatpur District in the State of Rajasthan is spread over an area of **204.16 square kilometers** and the Sanctuary is located 45 kilometers from Bharatpur, 76 kilometers from Fatehpur Sikri and 78 kilometers from Dholpur District;

AND WHEREAS, the Sanctuary has dry deciduous forest and the important flora includes *Acacia catechu (*Khair), *Acacia senegal (*Kumtha, Safed khair, Khairi), *Aegle marmelos (*Beel, Bel), *Albizia lebbeck (*Kala siras), *Anogeissus latifolia (*Dhavada, Safed Dhonk), *Anthocephalus cadamba(*Kadam), *Azadirachta indica (*Neem), *Ailanthus excels(*Ardu), *Balanites aegyptiaca (*Hingota), *Butea monosperma (*Dhak, Chhila, Palash, Khakhra), *Capparis decidua (*Karil, ker), *Capparis sepiaria (*Hins), *Dichrostachys cinerea (*Gaoya Khair), *Cordia myxa (*Lasoda), *Cassia fistula (*Amalatas), *Cordia rothii(*Gondi, Gundi), *Delonix regia (*Gulmohar), *Diospyros cordiata (*Birbida), *Emblica officinalis (*Amala), *Euphorbia nerifolia* Linn *(*Danda thor), *Ficus cordifolia* Linn.*(*Paras peepal), *Ficus glomerata* inn.*(*Gular), *Ficus religiosa* Linn.*(*Peepal), *Ficus hispida (*Gular), *Holoptelea integrifolia (*Churale, Papadi), *Inga dulcis (*Jungle Jalebi), *Lannea coromandelica (*Gurjan), *Melia azedarach(*Bakain), *Millingtonia hortensis (*Neemchameli, Aakash neem), *Nyctanthes arbor tristis (*Haar Shringar), *Phoenix sylvestris (*Khajur), *Prosopis cineraria (*Khejada, Khejadi), *Prosopis juliflora (*Vilayati babool), *Eucalyptus spp (*Safeda), *Syzygium cuminili (*Jamun), *Tamarindus indica (*Imli), *Tamarix aphylla (*Farash), *Tecomella undulata (*Rohda, Rohida), *Terminalia arjuna (*Arjun), *Ziziphus mauritiana (*Ber), etc. While *Abutilon bidentatum* Riche *(*Peethari), *Acanthospermum hispidum (*Kanti), *Achyranthes aspera* Linn *(*Andhijhara, Upanarang, Unga), *Adhatoda vasica (*Adusa), *Aerva pseudo tomentosa (*Bui), *Amaranthus polygamus* Linn. *(*Jungle choulai), *Andrographis paniculata (*Kalmegh), *Argemone mexicana* Linn. *(*Satyanashi, Peeli Kateri), *Calotropis procera* R.Br. *(*Aak, Aankda), *Centella asiatica* Linn. *(*Brahnibuti, Brahmi), *Commelina benghalensis* Linn. *(*Bokna/kanadhonkna), *Datura stramonium (*Dhatura), *Euphorbia hirta (*Dudhi), *Grewia tenax (*Gangrena, Gangan, Chaveni), *Grewia villosa* Willd. *(*Ban falasa), *Helicteres isora* Linn. *(*Marodfali), *Indigofera hochstetter (*Bekariyo), *Indigofera tinctoria (*Neel), *Ipomea carnea (*Vilayati Aankda), *Kirganelia reticulate (*Kamboi), *Lawsonia inermis* Linn. *(*Mehandi), *Lepidagathis cuspidate (*Untkaentri), *Nerium indicum (*Laalkaner), *Ocimum americanum* Linn *(*Baapchi, Nagadbaapchi, Bantulsi), *Opuntia dillenii (*Naagfani), *Urginea indica* Kunth. *(*Kolikanda, jungle payaj), *Oxalis corniculata* Linn. *(*Tripati, Khatti buti), *Sida rhombifolia* Linn. *(*Swet Badela), *Thespesia lampas* Delzo. *(*Van Kapas), *Trapa bispinosa* Roxb. *(*Shinghada), etc.;

AND WHEREAS, important climbers, herbs and grass recorded from the Sanctuary are *Capparis zeylanica* Linn. *(*Moreda), *Cissampelos pareira* Linn. *(*Pahadbel, Pahadmul), *Cryptostegia grandiflora* R.Br. *(*Dudhi, medha), *Gloriosa superba* Linn. *(*Gloriyosa), *Luffa acutangula* Var. amara Clark. *(*Turai (Kadwi), *Momordica dioica* Roxb. *(*Kankoda), *Mucuna preta (L.)* DC. *(*Konch), *Tinospora cordifolia* Miers *(*Neem Giloy), *Trichosanthes bracteata* Lamk. *(*Kundal), *Ziziphus Oenoplia* Mill. *(*Makoh), *Aristida hystrix* Linn. *(*Lanpla (Safed), *Arundo donax* Linn. *(*Narkul), *Bothriochloa pertusa,* Camus. *(*Karad, choti jargaa), *Cenchrus ciliaris,* Linn. *(*Dhaman), Aanjan), *Chloris inflate (*Kaalichdkali), *Chloris roxburghiana (*Bkanli bebai), *Chrysopogon fulvus (*Goriya, Sedua, siraan), *Cuscuta reflexa* Roxb. *(*Amarbel, Aakashbel), *Cymbopogon martinii (*Rosha, roja ghaas), *Cyperus compressus (*Motha, naagar motha),

Chrysopogon fulvus (Goriya), *Desmostachya bipinnata Linn.* (Daab, kush), *Dichanthium annulatum* (Forst) Stapf. (Karad, jargaa), *Digitaria bicornis* (Binkarada), *Eregrostiella bifaria* (Jondili), *Eremopogon foveolatus* (Buhari), *Imperata cylindrica,* Linn. (Siru), *Islejma laxum,* Hac. (Gandhel), *Oropetium thomaeum,* Linn. (Susachunti), *Sehima nervosum* (Siran, sin), *Themeda quadrivalvis,* O.Ktze. (Raatrda), *Targus biflorus,* Roxb. (Sitaghaas), *Sorghum halepense* (Baad, baradi), etc.;

AND WHEREAS, the Sanctuary has a varied habitat with diversified fauna including *Sus scrofa cristatus* (Indian Wild Boar), *Felis caracal* (Caracal), *Felis chaus* (Jungle Cat), *Gazella gazelle* (Chinkara or Indian Gazelle), *Axis axis* (Chital or Spotted Deer), *Vulpes bengalensis* (Indian Fox), *Boselaphus tragocamelus* (Blue Bull Nilgai), *Felis bengalensis* (Cat-Leopard), *Lepus nigricollis dayanum* (Hare Desert), *Hemiechinus auritus* (Hedgehog Long Eared), *Hyaena hyaena* (Striped Hyena), *Canis aureus* (Jackal), *Presbytis entellus* (Langur-Common), *Herpestes edwardsii* (Common Mongoose), *Macaca mulatta* (Monkey or Rhesus Macaque), *Manis crassicaudata* (Indian Pangolin), *Hystrix indica* (Porcupine-Indian), *Mellivora capensis* (Ratel or Honey Badger), *Cervus unicolor* (Sambhar), *Suncus murinus* (Shrew Grey Musk or Muskrat), *Canis lupus* (Wolf) etc. While Indian Pangolin (*Manis crassicaudata*) is the endangered species, while Striped Hyaena (*Hyaena hyaena*) is the near threatened species found in the Sanctuary;

AND WHEREAS, the major avifauna available in the Sanctuary are *Recurvirostra avosetta* (Avocet), *Merops persicus* (Blue Cheeked Bee Eater), *Merops leschenaultia* (Chestnut Headed Bee Eater), *Merops orientalis* (Small Green Bee Eater), *Coracias benghalensis* (Blue jay Indian Roller), *Luscinia svecica* (Blue Throat), *Hierococcyx varius* (Brain Fever Bird), *Pycnonotus cafer* (Bulbul Red Vented), *Emberiza melanocephala* (Bunting Black Headed), *Melophus lathami* (Crested Bunting), *Saxicola torquata* (Bushchat Collared), *Saxicola caprata* (Bushchat Pied), *Butastur teese* (White Eyed Buzzard), *Argya caudate.*Dumont (Common Babbler), *Fulica atra* (Coot), *Megalaima haemacephala* (Coppersmith Barbet), *Phalacrocorax carbo* (Large Cormorant), *Centropus sinensis* (Council Crow Pheasant), *Eudynamys scolopaceus* (Cuckoo), *Coracina mazzei* (Large Cuckoo Shrike), *Anhinga melanogaster* (Darter Or Snake Bird), *Podiceps ruficollis* (Dabchick Or Grebe Little), *Streptopelia decaocto* (Little Brown Dove), *Streptopelia chinensis* (Dove Spotted), *Dicrurus macrocercus* (Drongo or King Crow), *Casaca ferruginea* (Duck Brahminy/ Ruddy Shelduck), *Sarkidiornis melanotos* (Duck Comb), *Anas poecilorhyncha* (Spot-Billed Duck), *Spizaetus cirrhatus* (Crested Hawk Eagle), *Bubulcus Ibis* (Egret Cattle), *Egretta intermedia* (Median Egret), *Falco jugger* (Falcon Laggar), *Terpsiphone paradise* (Flycatcher), *Ficedula parva* (Flycatcher Red-Breasted), *Rhipidura aureola* (Flycatcher White Tail), *Burhinus oedicnemus* (Curlew Stone), *Circus macrourus* (Pale Harrier), *Ardea cinerea* (Heron Gray), *Demi Egretta asha* (Indian Reef Heron), *Nycticorax nycticorax* (Heron Night), *Ardeola grayii.* (Pond Heron Paddy Bird), *Ardea purpurea* (Heron purple), *Corvus splendens* (House Crow), *Pseudibis papillosa* (Ibis Black), *Threskiornis melanocephalus* (Ibis White), *Hydrophasianus chirurgus* (Jacana Pheasant Tailed), *Coracina melanoptera* (Jungle Crow), *Galloperdix spadicea* (Jungle Fowl Red Spur), *Hamphalcyon* (Kingfisher Brown), *Halcyon smyrnensis* (Kingfisher White Breasted), *Haliastur Indus* (Kite Brahminy), *Milvus migrans* (Common Pariah Kite), *Lobi Vanellus indicus* (Lapwing Red Wattled), *Galerida cristata* (Crested Lark), *Mirafra cantillans* (Singing Bushlark), *Hirundo concolor* (Dusky Crag Martin), *Sturnus pagodarum* (Brahminy Myna), *Acridotheres tristis* (Myna Common), *Caprimulgus asiaticus* (Common Indian Nightjar), *Alauda gulgula* (Oriental Skylark), *Oriolus oriolus* (Oriole Golden), *Oriolus xanthornus* (Black Headed Oriole), *Bubo coromandus* (Dusky Horned Owl), *Bubo bubo* (Owl Dusky Indian Great Horned), *Francolinus francolinus* (Partridge Black), *Francolinus pondicerianus* (Partridge Grey), *Pavo cristatus* (Common Peafowl), *Columba livia* (Blue Rock Pigeon), *Anthus Richard* (Pitpit Indian), *Charadrius dubius* (Ringed plover little ringed plover), *Porphyrio porphyrio* (Purple Moorhen), *Phoenicurus ochruros* (Red start), *Saxicoloides fulicata* Linn. (Robin Indian), *Copsychus saularis* (Robin Magpie), *Sturnus roseus* (Rosy Pastor or Rosy Starling), *Tringa glareola* (Sandpiper Spotted), *Astur badius* (Shikra), *Platalea leucorodia* (Spoonbill), *Himantopus himantopus* (Stilt Black-Winged), *Leptoptilos dubius* (Greater Adjutant), *Ephippiorhynchus asiaticus* (Stork Black Necked), *Mycteria leucocephala* (Stork- Painted), *Ciconia ciconia* (Stork –White), *Dissoura episcopus* (White Necked Stork), *Burhinus oedicnemus* (Stone Curlew), *Cinnyris asiaticus* (Sunbird Purple), *Apus affinis* (Indian House Swift), *Orthotomus sutorius* (Tailorbird), *Anas crecca* (Common Teal Duck), *Nettapus coromandelianus* (Teal Cotton), *Parus major* (Grey Tit), *Dendrocitta vagabunda* (Tree Pie), *Sarcogyps calvus* (Vulture King), *Gyps bengalensis* (Vulture White Backed), *Motacilla cinerea* (Wagtail Grey), *Amaurornis phoenicurus* (Water Hea White Breasted), *Ploceus philippinus* (Common Weaver Bird), *Zosterops palpebrosus* (White Eye), *Brachypternus benghalensis* (Woodpecker Golden), *Dendrocopos marattensis* (Woodpecker Yellow), etc.;

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of which are specified in paragraph 1 of this notification, around the protected area of Bandh-Baretha Wildlife Sanctuary as Eco-sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

NOW THEREFORE, in exercise of the powers conferred by sub-section(1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent ranging from **25 meters** to **1 kilometer** around the boundary of Bandh-Baretha Wildlife Sanctuary in the State of Rajasthan as the Bandh-Baretha Wildlife Sanctuary Eco-sensitive Zone (hereinafter referred to as the Eco-sensitive Zone) details of which are as under, namely:-

1. **Extent and boundaries of Eco-sensitive Zone. –** (1) The extent of the Eco-sensitive Zone varies from **25 meters to 1 kilometer** around the boundary of the Bandh-Baretha Wildlife Sanctuary and the area of the Eco-sensitive Zone is **173.92 square kilometres**.

(2) The boundary description of Bandh-Baretha Wildlife Sanctuary and its Eco-sensitive Zone is given in **Annexure-I.**

(3) The map of the protected area demarcating Eco-sensitive Zone along with boundary details and latitudes and longitudes is appended as **Annexure-II A, Annexure-II B, Annexure-II C, Annexure-II D, Annexure-II E and Annexure-II F.**

(4) The list of geo-coordinates of the boundary of the Bandh-Baretha Wildlife Sanctuary and its Eco-sensitive Zone are given in Table **A** and Table **B** of **Annexure-III,** respectively.

(5) The list of villages falling within the Eco-sensitive Zone along with their geo co-ordinates at prominent points is appended as **Annexure-IV.**

2. **Zonal Master Plan for Eco-sensitive Zone.-** (1) The State Government shall, for the purpose of the Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with the local people and adhering to the stipulations given in this notification for approval of the competent authority in the State.

(2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(3) The Zonal Master Plan shall be prepared in consultation with the following State Departments, for integrating the ecological and environmental considerations into the said plan, namely:-

(i) Environment;
(ii) Forest;
(iii) Urban Development;
(iv) Tourism;
(v) Municipal;
(vi) Revenue;
(vii) Agriculture;
(viii) Rajasthan State Pollution Control Board;
(ix) Irrigation;
(x) Public Works Department.

(4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies with supporting maps and the Plan shall be supported by Maps giving details of existing and proposed land use features.

(7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone and adhere to prohibited and regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for livelihood security of local communities.

(8) The said Master Plan shall regulate development in Eco-sensitive Zone so as to ensure eco-friendly development for livelihood security of local communities.

(9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.

3. **Measures to be taken by State Government.-** The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) Land use. – (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or residential complex or industrial activities:

Provided that the conversion of agricultural and other lands, specified above, within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the State Government, to meet the residential needs of the local residents and for activities such as:-

(i) widening and strengthening of existing roads and construction of new roads;
(ii) construction and renovation of infrastructure and civic amenities;
(iii) small scale industries not causing pollution;
(iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and
(v) promoted activities given in the paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of the Monitoring Committee, once in each case and the correction of the said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph:

Provided also that there shall be no consequential reduction in green area, such as forest area and agricultural area.

(b) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

(2) Natural water bodies.-The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) Tourism.-

(a) All new tourism activities or expansion of existing tourism activities within the Eco-Sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.

(b) The Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with the State Departments of Environment and Forests.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) The activities of tourism shall be regulated as under, namely:-

(i) no new construction of hotels and resorts shall be permitted within one kilometre from the boundary of the Bandh-Baretha Wildlife Sanctuary or upto the extent of the Eco-sensitive Zone whichever is nearer:
Provided that beyond the distance of one kilometre from the boundary of the Wildlife Sanctuary till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be permitted only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by the National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism;

(iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within the Eco-sensitive Zone area.

(4) Natural heritage.- All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation within six months from the date of publication of this notification in the Official Gazette and such plan shall form part of the Zonal Master Plan.

(5) Man-made heritage sites.- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be indentified in the Eco-sensitive Zone and heritage conservation plan for their

conservation shall be prepared within six months from the date of publication of this notification in the Official Gazette and such plan shall form part of the Zonal Master Plan.

(6) Noise pollution. - Prevention and control of noise pollution in the Eco-sensitive Zone shall be carried out in accordance with the Noise Pollution (Regulation and Control) Rules, 2000 under the Environment (Protection) Act, 1986, as amended from time to time.

(7) Air pollution.- Prevention and control of air pollution in the Eco-sensitive Zone shall be carried out with in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder, as amended from time to time.

(8) Discharge of effluents. - Discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974(6 of 1974) and the rules made thereunder, as amended from time to time.

(9) Solid wastes. - Disposal and management of solid wastes shall be as under:-

(a) the solid waste disposal and management in the Eco-sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number S.O. 1357 (E), dated the 8th April, 2016;

(b) the local authorities shall draw up plans for the suggestion of solid waste into bio-degradable and non bio-degradable components;

(c) the bio-degradable material shall be recycled preferably through composting or vermiculture;

(d) the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.

(10) Bio-medical waste. – The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number GSR 343 (E), dated the 28th March, 2016, as amended from time to time.

(11) Plastic waste management. - The plastic waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 340(E), dated the 18th March, 2016, as amended from time to time**.**

(12) Construction and demolition waste management. - The construction and demolition waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R. 317(E), dated the 29th March, 2016, as amended from time to time.

(13) E-waste. - The e- waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.

(14) Vehicular traffic. – The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the competent authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(15) Vehicular pollution. - Prevention and control of vehicular pollution shall be carried out in accordance with applicable laws and efforts shall be made for use of cleaner fuel for example CNG, etc.

(16) Industrial units. – (a) No new polluting industries shall be permitted to be set up within the Eco-sensitive Zone.

(b) Only non-polluting industries shall be permitted within Eco-sensitive Zone as per classification of industries in the guidelines issued by the Central Pollution Control Board in February 2016, unless otherwise specified in this notification and non-polluting cottage industries shall be promoted.

(17) Protection of hill slopes. - The protection of hill slopes shall be as under:-

(a) the Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;

(b) no construction on existing steep hill slopes or slopes with a high degree of erosion shall be permitted.

4. List of activities prohibited or to be regulated within the Eco-sensitive Zone.-

All activities in the Eco sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder, as amended from time to time and be regulated in the manner specified in the Table below, namely:-

TABLE

S. No. (1)	Activity (2)	Remarks (3)
		A. Prohibited Activities
1.	Commercial mining, stone quarrying and crushing units.	(a) New and existing mining (minor and major minerals), stone quarrying and crushing units shall be prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing and for personal consumption; (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 04th August, 2006, in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated the 21st April, 2014, in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.).	(a) No new industries and expansion of existing polluting industries in the Eco-sensitive Zone shall be permitted. (b) Only non-polluting industries shall be permitted within Eco-sensitive Zone as per classification of industries in the guidelines issued by the Central Pollution Control Board in February 2016, unless otherwise specified in this notification and non-polluting cottage industries shall be promoted.
3.	Establishment of major hydro-electric project.	Prohibited (except as otherwise provided) as per applicable laws.
4.	Use or production or processing of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.
5.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws.
6.	Setting of new saw mills.	No new or expansion of existing saw mills shall be permitted within the Eco-sensitive Zone.
7.	Setting up of brick kilns.	Prohibited (except as otherwise provided) as per applicable laws.
8.	Fishing.	There shall be complete ban on commercial fishing in all the water bodies in the Eco-sensitive Zone, however, fishing can be carried out by local communities for their bonafide livelihood needs.
9.	Commercial use of firewood.	Prohibited (except as otherwise provided) as per applicable laws.
10.	New wood based industry.	(a) Establishment of new wood based industry shall not be permitted within the limits of Eco-sensitive Zone: Provided that the existing wood-based industry may continue as per law: (b) The renewal of licenses of existing saw mills shall not be done on their expiry period.
		B. Regulated Activities
11.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the protected area or upto the extent of Eco-sensitive zone, whichever is nearer, except for small temporary structures for Eco-tourism activities: Provided that, beyond one kilometer from the boundary of the protected area or upto the extent of Eco-sensitive Zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.
12.	Construction activities.	(a) No new commercial construction of any kind shall be permitted within one kilometer from the boundary of the protected area or upto extent of the Eco-sensitive Zone, whichever is nearer: Provided that, local people shall be permitted to undertake

		construction in their land for their use including the activities mentioned in sub-paragraph (1) of paragraph 3 as per building byelaws to meet the residential needs of the local residents. (b) The construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any. (c) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.
13.	Small scale nonpolluting industries.	Non-polluting industries as per classification of industries issued by the Central Pollution Control Board in February 2016 and non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-sensitive Zone shall be permitted by the competent authority.
14.	Felling of trees.	(a) There shall be no felling of trees on the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.
15.	Collection of Forest Produce or Non-Timber Forest Produce (NTFP).	Regulated under applicable laws.
16.	Erection of electrical and communication towers and laying of cables and other infrastructures.	Regulated under applicable laws (underground cabling may be promoted).
17.	Infrastructure including civic amenities.	Shall be done with mitigation measures, as per applicable laws, rules, regulations and available guidelines.
18.	Widening and strengthening of existing roads and construction of new roads.	Shall be done with mitigation measures, as per applicable laws, rules, regulations and available guidelines.
19.	Undertaking other activities related to tourism like over flying the Eco-sensitive Zone area by hot air balloon, helicopter, drones, microlites, etc.	Regulated under applicable laws.
20.	Protection of hill slopes and river banks.	Regulated under applicable laws.
21.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
22.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted under applicable laws for use of locals.
23.	Establishment of large-scale commercial livestock and poultry farms by firms, companies, etc.	Regulated under applicable laws.
24.	Discharge of treated waste water/effluents in natural water bodies or land area.	The discharge of treated waste water/effluents shall be avoided to enter into the water bodies and efforts shall be made for recycle and reuse of treated waste water, and the discharge of treated waste water/effluent shall be regulated as per applicable laws.
25.	Commercial extraction of surface and ground water.	Regulated under applicable laws.
26.	Open well, bore well etc. for agriculture or other usage.	Regulated under applicable laws and the activity shall be monitored by the concerned authority.
27.	Solid waste management.	Regulated under applicable laws.
28.	Introduction of exotic species.	Regulated under applicable laws.
29.	Eco-tourism.	Regulated under applicable laws.

30.	Use of polythene bags.	Regulated under applicable laws.
31.	Commercial sign boards and hoardings.	Regulated under applicable laws.
C. Promoted Activities		
32.	Rain water harvesting.	Shall be actively promoted.
33.	Organic farming.	Shall be actively promoted.
34.	Adoption of green technology for all activities.	Shall be actively promoted.
35.	Cottage industries including village artisans, etc.	Shall be actively promoted.
36.	Use of renewable energy and fuels.	Bio gas, solar light, etc. shall be actively promoted.
37.	Agro-forestry.	Shall be actively promoted.
38.	Plantation of horticulture and herbals.	Shall be actively promoted.
39.	Use of eco-friendly transport.	Shall be actively promoted.
40.	Skill development.	Shall be actively promoted.
41.	Restoration of degraded land/ forests/ habitat.	Shall be actively promoted.
42.	Environmental awareness.	Shall be actively promoted.

5. Monitoring Committee.- The Central Government hereby constitutes a Monitoring Committee, for effective monitoring of the Eco-sensitive Zone, comprising of the following, namely: -

S. No.	Constituent of Monitoring Committee	Designation
1.	District Collector, Bharatpur	Chairman;
2.	Representative of District Collector, Karauli	Member;
3.	Member-Secretary or Member, Rajasthan State Biodiversity Board	Member;
4.	Superintendent of Police, Bharatpur	Member;
5.	A representative of Non-Governmental Organisation working in the field of wildlife conservation to be nominated by the State Government	Member;
6.	One expert in ecology from a recognised institution or university of the State	Member;
7.	District level officers of the Departments of- (i) Public Works Department; (ii) Irrigation; (iii) Tourism and (iv) Mining	Member;
8.	Regional Officer of the State Pollution Control Board	Member;
9.	Honorary Wildlife Warden Bharatpur	Member;
10.	Deputy Conservator of Forest (Wildlife), Bharatpur	Member-Secretary.

6. Terms of reference. – (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.

(2) The tenure of the Monitoring committee shall be for three years or till the re-constitution of the new Committee by the State Government and subsequently the Monitoring Committee shall be constituted by the State Government.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinsed by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.

(5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.

(6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31st March of every year by the 30th June of that year to the Chief Wildlife Warden in the State as per proforma appended at Annexure V.

(8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

7. Additional measures.- The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

8. Supreme Court, etc. orders.- The provisions of this notification shall be subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or High Court or National Green Tribunal.

[F. No. 25/56/2015-ESZ-RE]

Dr. SATISH C. GARKOTI, Scientist 'G'

ANNEXURE- I

BOUNDARY DESCRIPTION OF ECO-SENSITIVE ZONE OF THE BANDH-BARETHA WILDLIFE SANCTUARY

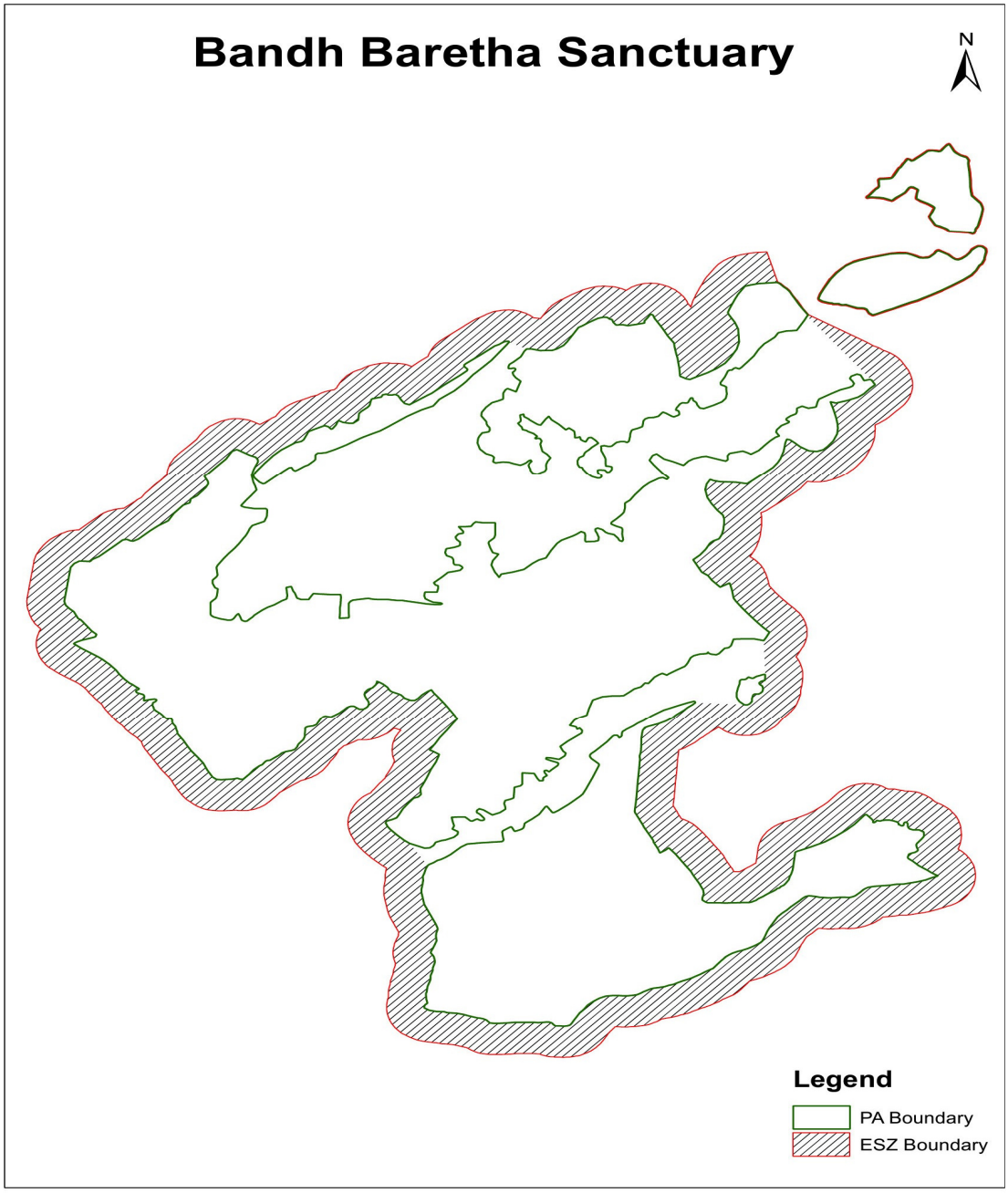
- North : Forest Block Nehroli Kheri Dang, Sookha Shila and Banshi Pahadpur Blocks
- South : Forest Block boundaries of Sookha Shila, Banshi Pahad Darvaahna, Kot and Vajna blocks
- East : Block boundary of Vajna forest block
- West : Forest block boundaries of Nahroli, Shahpur, Darvarahna and Vajna forest blocks

The Eco-Sensitive Zone will be the area falling within one kilometer from the above mentioned boundaries of the Wildlife Sanctuary on three (south, west and north) sides, however on the eastern side for Banshi Pahadpur A and Banshi Pahadpur B blocks as well as the part of Sookha shila block facing towards Banshi Pahadpur B block the Eco-sensitive Zone width will be 25 meters from the blocks boundary. The revenue area falling within the Sanctuary entire area will be treated as Eco-sensitive Zone.

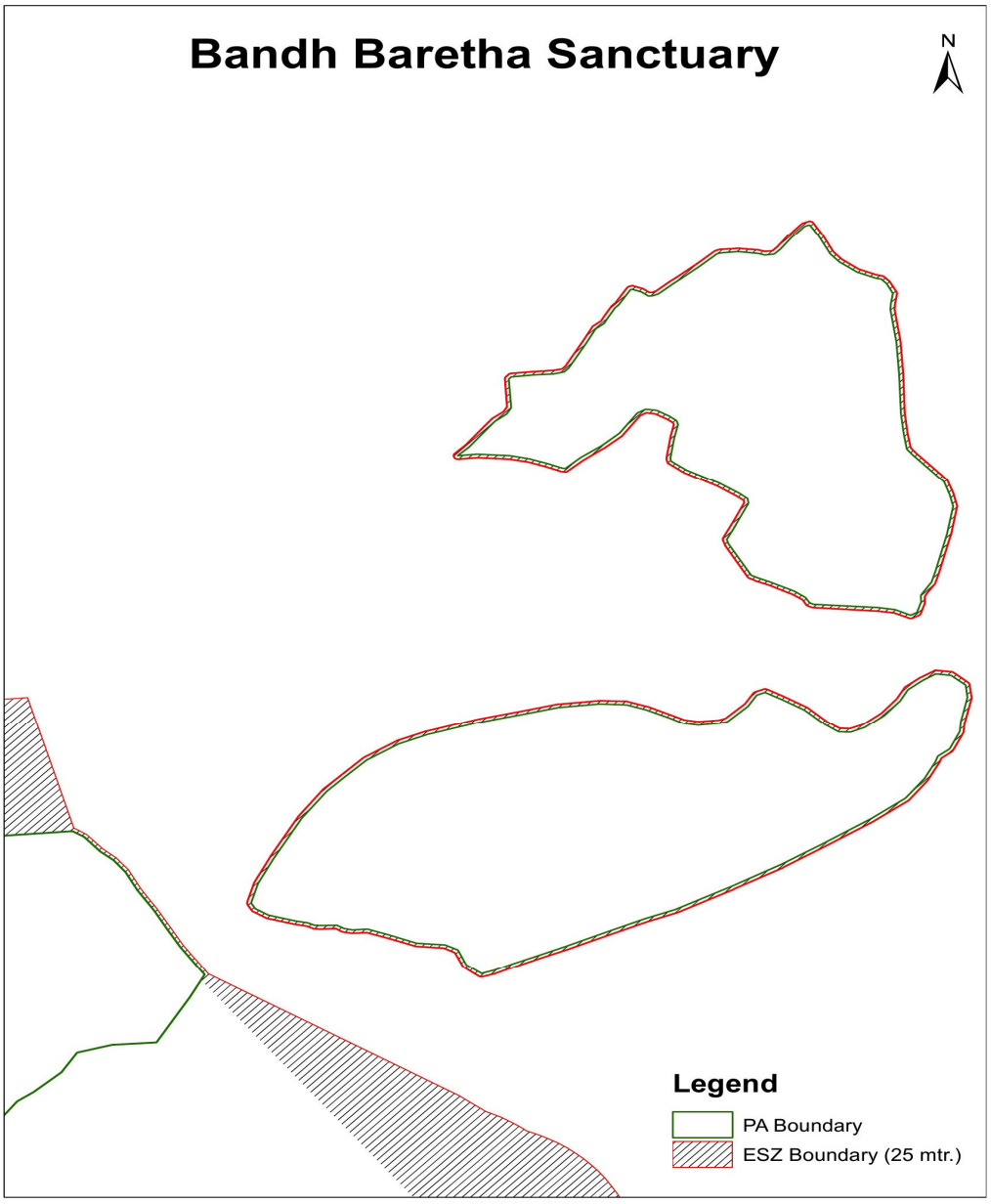
ANNEXURE- IIA

MAP OF BANDH-BARETHA WILDLIFE SANCTUARY AND ITS ECO-SENSITIVE ZONE

(i) Part 1

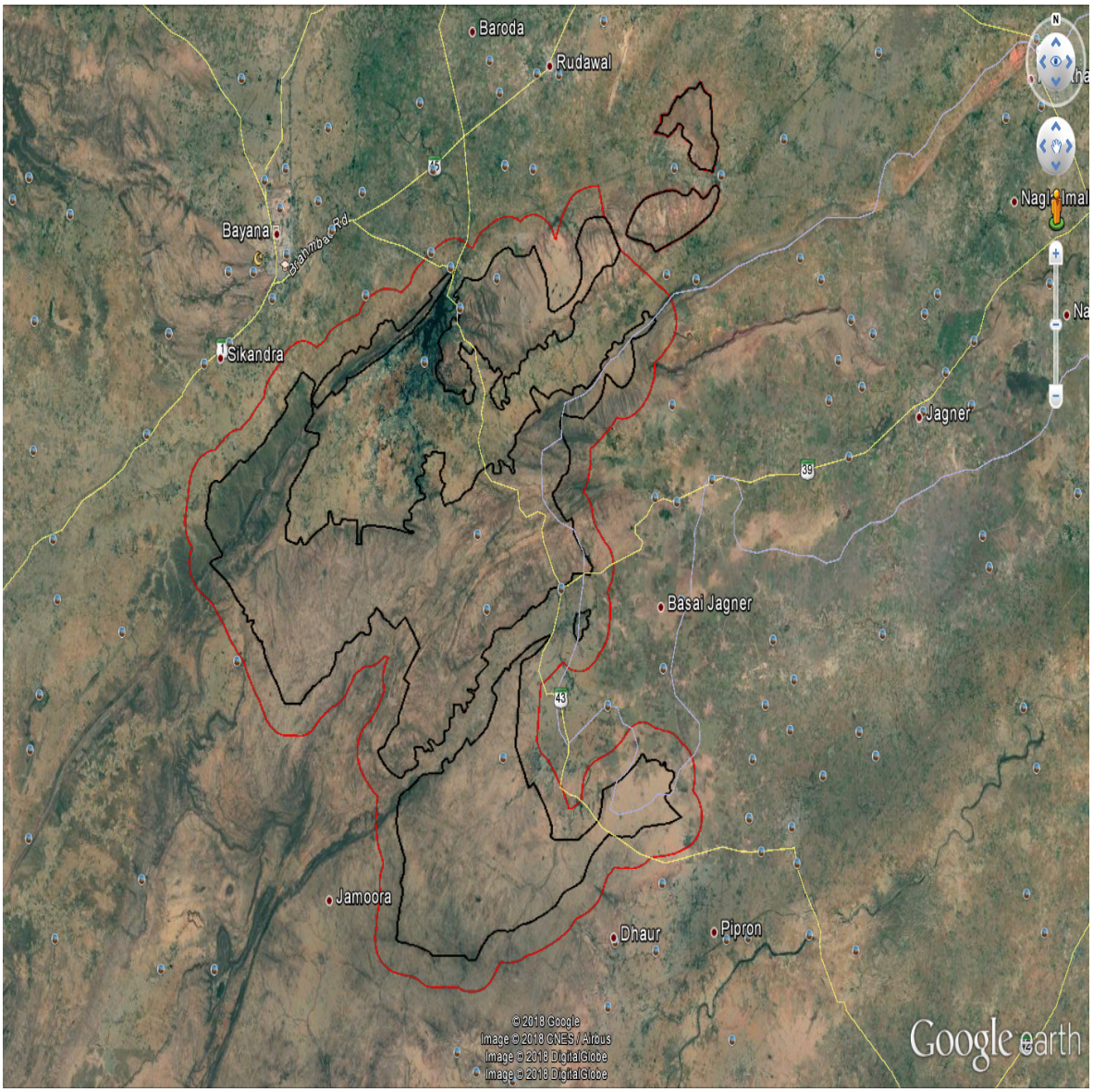


(ii) Part 2


Bandh Baretha Sanctuary
N
Legend
PA Boundary
ESZ Boundary (25 mtr.)

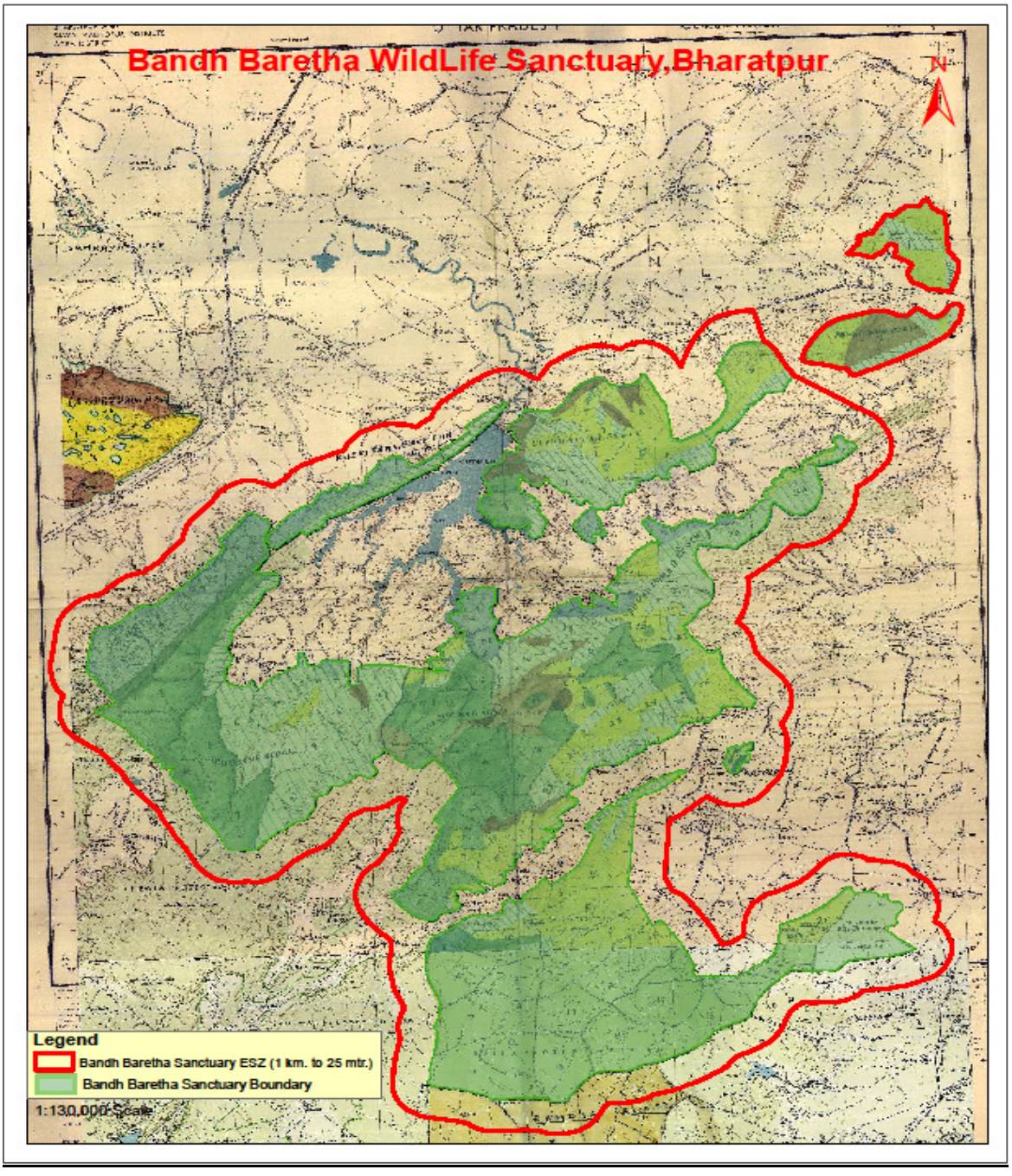
ANNEXURE- IIB

GOOGLE MAP OF BANDH-BARETHA WILDLIFE SANCTUARY AND ITS ECO-SENSITIVE ZONE



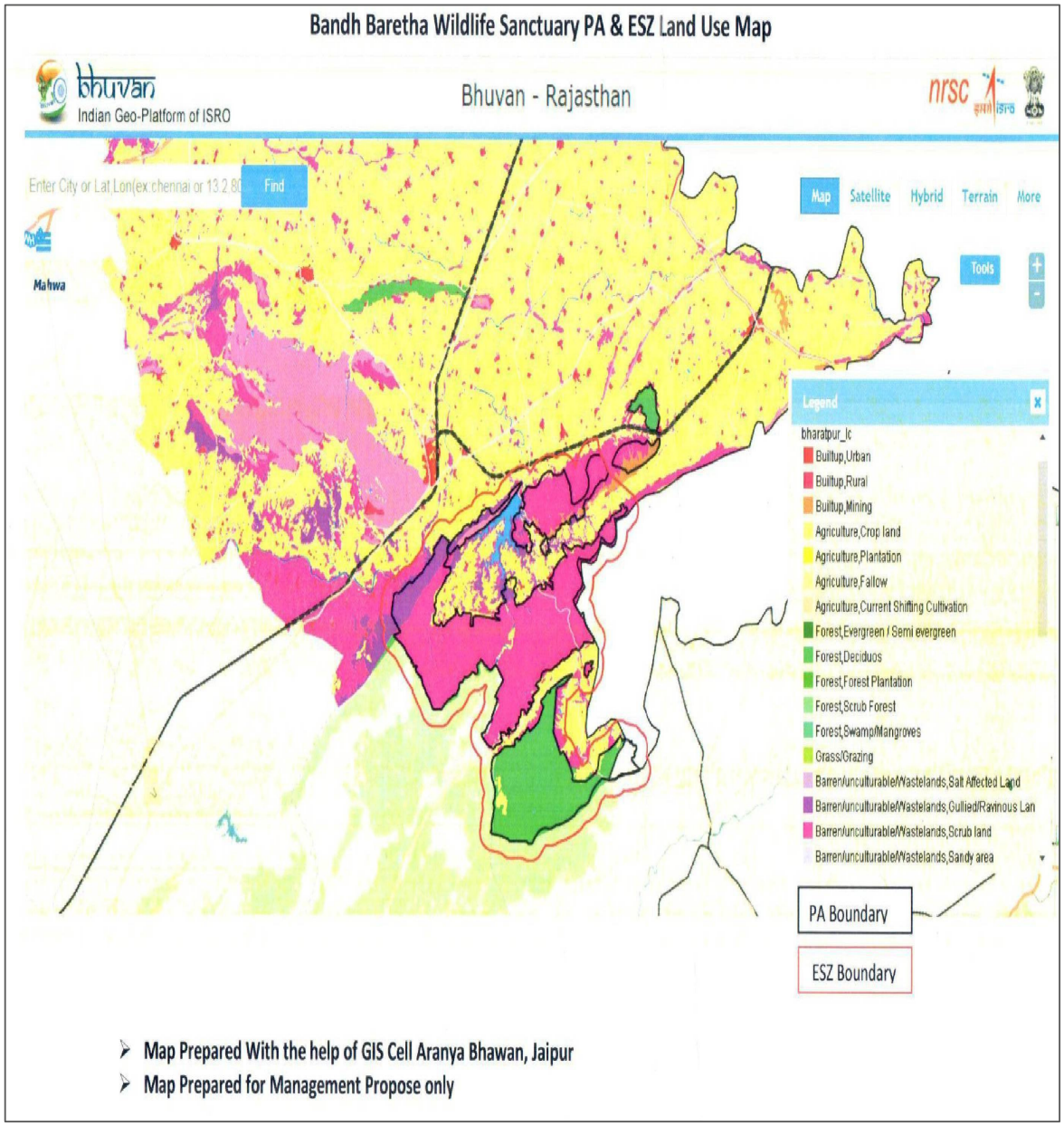
ANNEXURE- IIC

MAP OF ECO-SENSITIVE ZONE OF BANDH-BARETHA WILDLIFE SANCTUARY ON SURVEY OF INDIA (SOI) TOPOSHEET



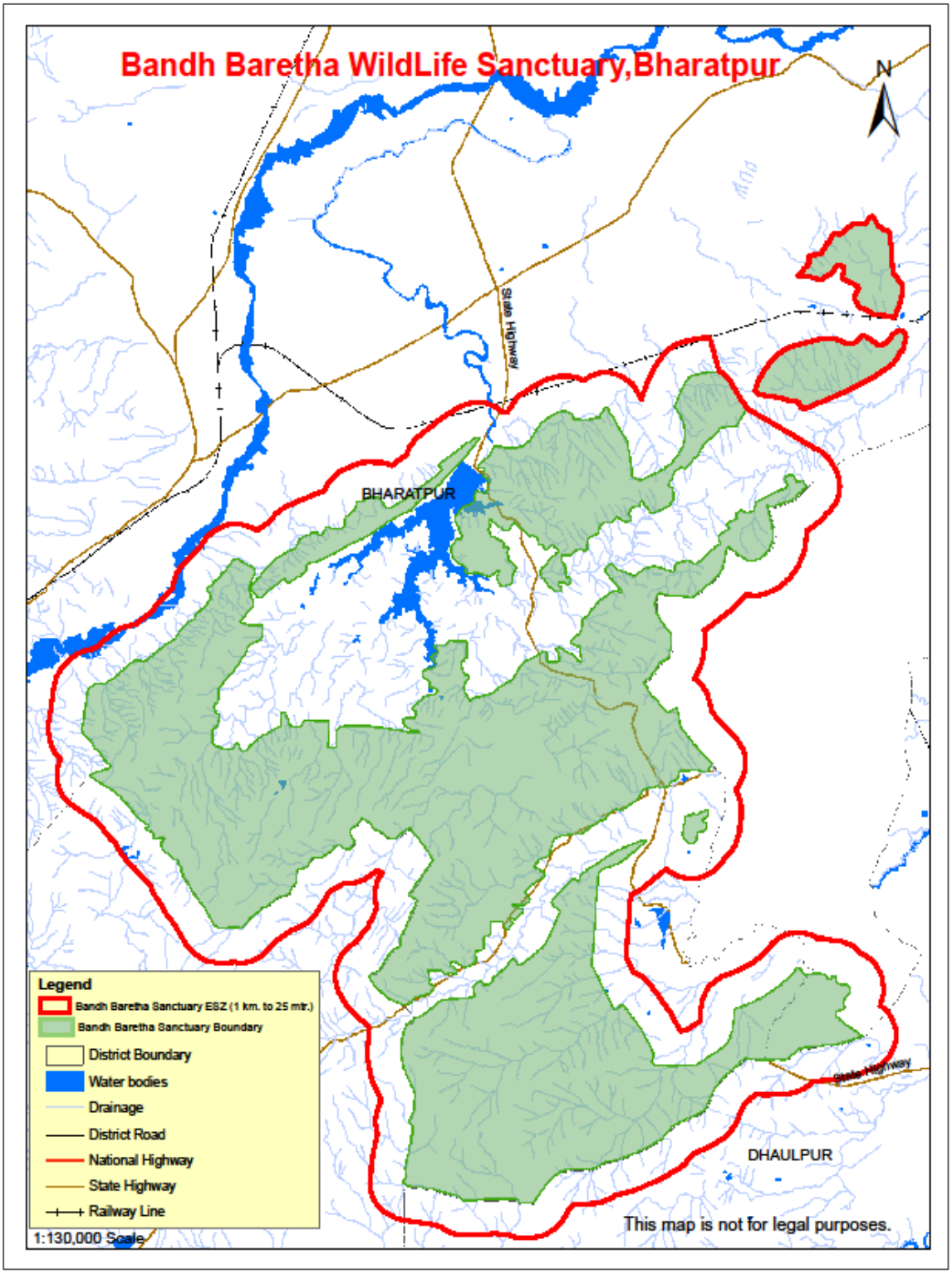
ANNEXURE- IID

LAND-USE MAP OF ECO-SENSITIVE ZONE OF BANDH-BARETHA WILDLIFE SANCTUARY



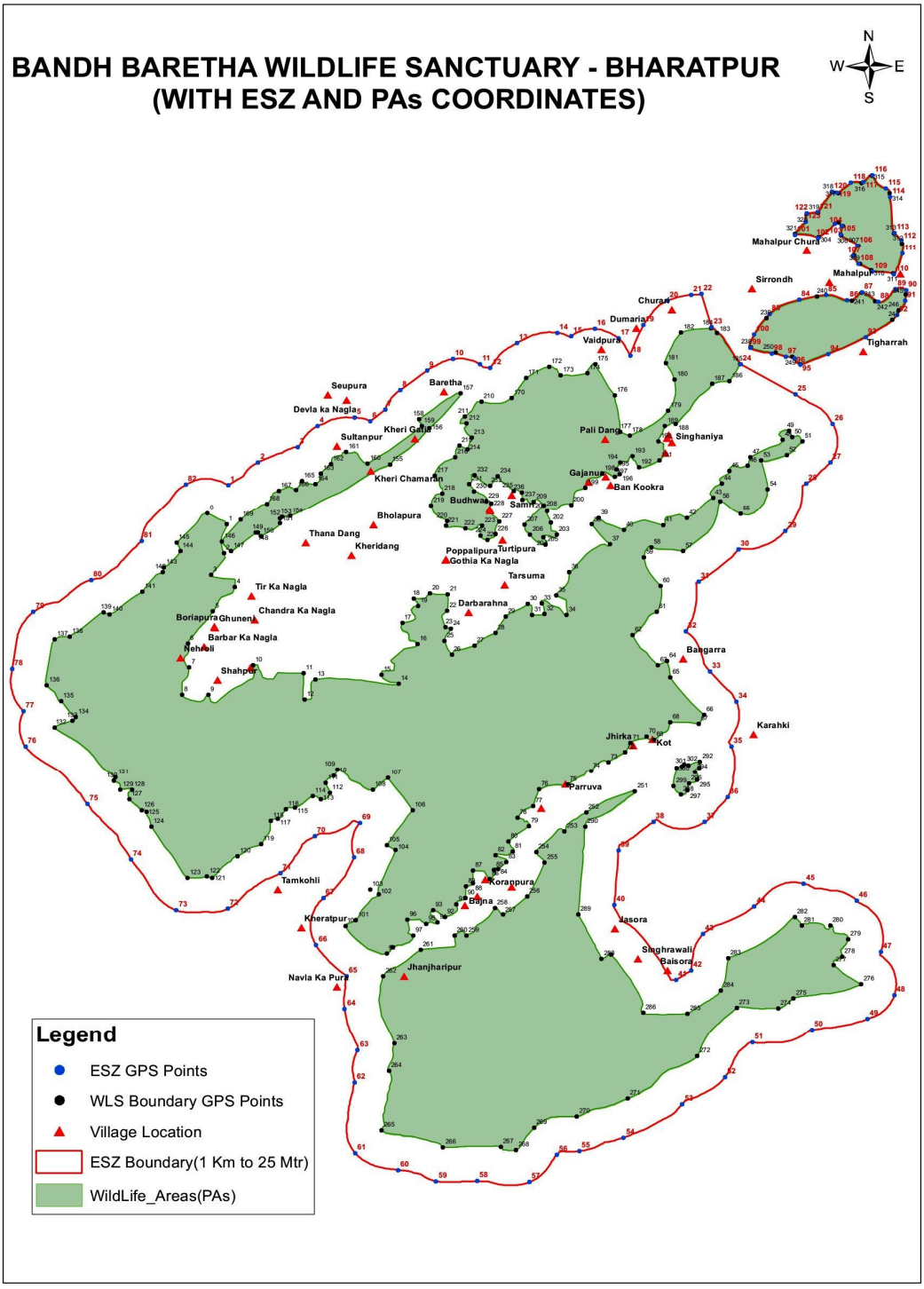
ANNEXURE- IIE

DRAINAGE MAP OF BANDH-BARETHA WILDLIFE SANCTUARY & ITS ECO-SENSITIVE ZONE



ANNEXURE- IIF

MAP OF ECO-SENSITIVE ZONE OF BANDH-BARETHA WILDLIFE SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



ANNEXURE-III

TABLE A: Geo-coordinates of prominent locations of Bandh-Baretha Wildlife Sanctuary

Sl. No.	Longitude	Latitude
0	77° 29' 49.058" E	26° 57' 24.991" N
1.	77° 30' 2.831" E	26° 56' 40.281" N
2.	77° 30' 2.831" E	26° 56' 40.281" N
3.	77° 29' 9.866" E	26° 56' 38.807" N
4.	77° 28' 46.032" E	26° 56' 37.636" N
5.	77° 28' 34.082" E	26° 56' 59.161" N
6.	77° 29' 22.679" E	26° 57' 27.800" N
7.	77° 30' 12.488" E	26° 55' 32.823" N
8.	77° 29' 31.549" E	26° 55' 2.417" N
9.	77° 28' 48.729" E	26° 54' 44.259" N
10.	77° 27' 58.193" E	26° 54' 49.484" N
11.	77° 27' 40.833" E	26° 55' 11.163" N
12.	77° 28' 6.586" E	26° 55' 33.166" N
13.	77° 28' 51.979" E	26° 55' 41.560" N
14.	77° 29' 29.150" E	26° 55' 43.358" N
15.	77° 28' 23.567" E	26° 53' 25.223" N
16.	77° 26' 56.720" E	26° 52' 30.748" N
17.	77° 25' 53.923" E	26° 51' 9.242" N
18.	77° 26' 28.046" E	26° 49' 1.690" N
19.	77° 24' 53.902" E	26° 48' 27.978" N
20.	77° 22' 54.886" E	26° 47' 2.874" N
21.	77° 21' 22.284" E	26° 46' 4.494" N
22.	77° 21' 3.475" E	26° 47' 15.208" N
23.	77° 20' 5.770" E	26° 48' 7.992" N
24.	77° 18' 2.917" E	26° 46' 48.850" N
25.	77° 16' 35.904" E	26° 48' 14.955" N
26.	77° 15' 45.870" E	26° 49' 21.440" N
27.	77° 17' 4.923" E	26° 51' 27.519" N
28.	77° 18' 17.381" E	26° 51' 33.166" N
29.	77° 18' 17.921" E	26° 55' 10.046" N
30.	77° 21' 29.703" E	26° 50' 19.9076" N
31.	77° 23' 27.569" E	26° 50' 54.544" N
32.	77° 24' 51.229" E	26° 52' 18.312" N
33.	77° 27' 7.512" E	26° 52' 59.424" N
34.	77° 25' 47.878" E	26° 53' 8.104" N
35.	77° 23' 44.802" E	26° 52' 35.214" N
36.	77° 22' 11.189" E	26° 52' 50.289" N
37.	77° 24' 53.491" E	26° 54' 39.923" N
38.	77° 26' 34.727" E	26° 55' 13.498" N
39.	77° 26' 28.277" E	26° 48' 26.259" N
40.	77° 26' 1.212" E	26° 48' 1.180" N

41.	77^{0} 25' 20.406" E	26^{0} 47' 59.639" N
42.	77°25'20.475''E	26°44'33.356''N
43.	77°28'54.272''E	26°45'38.629''N
44.	77°26'54.335''E	26°44'29.626''N
45.	77°23'9.376''E	26°42'25.891''N
46.	77°20'57.986''E	26°43'44.169''N
47.	77°22'11.262''E	26°45'42.631''N
48.	77°23'41.877''E	26°47'9.687''N
49.	77°22'32.409''E	26°54'19.642''N
50.	77°20'25.665''E	26°52'49.166''N
51.	77°18'42.189''E	26°52'25.896''N
52.	77°20'24.829''E	26°53'23.797''N

TABLE B: Geo-coordinates of prominent locations of Eco-sensitive Zone

Sl. No.	Longitude	Latitude
1.	77°29'42.472''E	26°57'34.841''N
2.	77°30'1.676''E	26°57'17.596''N
3.	77°30'4.204''E	26°56'0.658''N
4.	77°29'24.271''E	26°56'30.030''N
5.	77°29'9.331''E	26°56'48.716''N
6.	77°28'22.095''E	26°56'40.509''N
7.	77°29'2.722''E	26°57'20.438''N
8.	77°30'33.157''E	26°55'47.160''N
9.	77°30'0.374''E	26°55'16.684''N
10.	77°29'7.677''E	26°54'51.539''N
11.	77°28'22.919''E	26°54'37.527''N
12.	77°27'32.705''E	26°54'54.277''N
13.	77°27'53.488''E	26°55'26.070''N
14.	77°28'12.961''E	26°55'36.009''N
15.	77°29'13.955''E	26°55'36.722''N
16.	77°26'43.710''E	26°55'46.377''N
17.	77°27'22.190''E	26°54'39.717''N
18.	77°28'59.751''E	26°53'24.296''N
19.	77°28'22.126''E	26°52'37.307''N
20.	77°27'9.480''E	26°51'39.990''N
21.	77°26'20.142''E	26°50'27.208''N
22.	77°27'9.624''E	26°49'4.872''N
23.	77°26'54.485''E	26°47'49.998''N
24.	77°25'38.735''E	26°47'30.294''N
25.	77°25'0.000''E	26°46'3.057''N
26.	77°25'53.167''E	26°45'1.101''N
27.	77°27'10.886''E	26°46'2.520''N

28.	77°29’27.884’’E	26°45’19.205’’N
29.	77°27’18.141’’E	26°43’59.502’’N
30.	77°25’54.866’’E	26°42’58.740’’N
31.	77°23’46.454’’E	26°42’16.479’’N
32.	77°20’31.303’’E	26°42’19.083’’N
33.	77°20’27.475’’E	26°44’2.482’’N
34.	77°19’43.504’’E	26°46’7.480’’N
35.	77°20’30.668’’E	26°47’38.743’’N
36.	77°18’33.757’’E	26°46’30.357’’N
37.	77°17’10.839’’E	26°46’27.244’’N
38.	77°16’2.237’’E	26°47’53.802’’N
39.	77°14’49.077’’E	26°49’9.129’’N
40.	77°14’48.526’’E	26°50’39.796’’N
41.	77°15’43.076’’E	26°51’19.927’’N
42.	77°16’55.321’’E	26°52’4.564’’N
43.	77°18’30.442’’E	26°52’58.767’’N
44.	77°19’46.369’’E	26°53’36.617’’N
45.	77°21’5.907’’E	26°54’0.457’’N
46.	77°23’1.890’’E	26°54’42.621’’N
47.	77°24’27.154’’E	26°55’9.503’’N
48.	77°25’27.934’’E	26°54’51.996’’N

ANNEXURE-IV

LIST OF VILLAGE AREA COMING UNDER ECO-SENSITIVE ZONE OF BANDH-BARETHA SANCTUARY ALONG WITH GEO-COORDINATES

Sl. No.	Village name	Longitude	Latitude
1.	Sirrond	77° 27’ 56.537” E	26° 55’ 20.751” N
2.	Karanpura	77° 25’ 13.294” E	26° 54’ 55.545” N
3.	Churari Dang	77° 26’ 15.821” E	26° 55’ 31.624” N
4.	Bansi	77° 28’ 47.863” E	26° 55’ 5.347” N
5.	Bastrawali	77° 23’ 40.073” E	26° 54’ 40.864” N
6.	Singhara	77° 19’ 45.287” E	26° 53’ 26.937” N
7.	Gothra	77° 24’ 4.128” E	26° 55’ 4.710” N
8.	Mahmadpura	77° 22’ 33.675” E	26° 54’ 35.292” N
9.	Palidang	77° 24’ 34.943” E	26° 54’ 12.204” N
10.	Khohri	77° 28’ 5.557” E	26° 53’ 55.634” N
11.	Dumriya	77° 25’ 47.546” E	26° 54’ 7.508” N
12.	Bangaspura	77° 21’ 8.386” E	26° 53’ 57.599” N
13.	Singhaniya	77° 27’ 17.639” E	26° 53’ 25.315” N

14.	Sookha Seela	77° 22' 39.632" E	26° 53' 20.584" N
15.	Chahai	77° 18' 56.002" E	26° 53' 11.611" N
16.	Sulanpur	77° 20' 33.375" E	26° 53' 32.541" N
17.	Tarbeejpur	77° 26' 9.729" E	26° 53' 7.211" N
18.	Shergarh	77° 17' 43.464" E	26° 52' 49.265" N
19.	Gujnua	77° 24' 56.718" E	26° 52' 35.478" N
20.	Kheri Dang	77° 20' 37.612" E	26° 52' 35.153" N
21.	Thana Dang	77° 19' 15.464" E	26° 52' 13.502" N
22.	Samri	77° 24' 3.486" E	26° 52' 13.330" N
23.	Mangren Kalan	77° 27' 2.892" E	26° 52' 35.286" N
24.	Turtipura	77° 22' 9.209" E	26° 52' 5.071" N
25.	Ban Kookra	77° 26' 9.096" E	26° 52' 12.020" N
26.	Budhawar	77° 23' 7.974" E	26° 52' 0.883" N
27.	Sikandara	77° 16' 57.955" E	26° 51' 56.619" N
28.	Khulawali	77° 21' 28.821" E	26° 52' 10.535" N
29.	Popalpura	77° 21' 57.042" E	26° 51' 46.187" N
30.	Nahroli	77° 16' 22.523" E	26° 51' 19.494" N
31.	Ghunaini	77° 16' 22.523" E	26° 51' 19.494" N
32.	Chainpura	77° 20' 53.293" E	26° 51' 19.054" N
33.	Tarsooma	77° 24' 27.744" E	26° 50' 58.381" N
34.	Shahpur	77° 18' 21.886" E	26° 49' 6.346" N
35.	Dar Barahna	77° 22' 51.181" E	26° 50' 16.804" N
36.	Dhorairi	77° 14' 51.841" E	26° 50' 9.592" N
37.	Puraharlel	77° 15' 38.491" E	26° 50' 30.721" N
38.	Seopura	77° 19' 45.624 E	26° 49' 18.066" N
39.	Gurdha Dang	77° 20' 59.464" E	26° 49' 22.213" N
40.	Singhban Dang	77° 20' 58.357" E	26° 50' 37.187" N
41.	Bajna	77° 25' 30.971 E	26° 48' 49.054" N
42.	Parua	77° 23' 19.195" E	26° 48' 18.775" N
43.	Danda	77° 16' 22.979" E	26° 48' 1333" N
44.	Jhatola	77 ° 14' 57.193" E	26° 48' 57.541" N
45.	Timkoli	77° 20' 21.033" E	26° 46' 28.941" N
46.	Kot	77° 22' 14.914" E	26° 45' 28.055" N
47.	Kani	77° 24' 53.267" E	26° 47' 7.000" N
48.	Nawalapura	77° 17' 18.753" E	26° 46' 44.407" N
49.	Samantgarh	77° 27' 8.916" E	26° 45' 46.4485" N
50.	Jaisora	77° 24' 12.028" E	26° 45' 14.832" N
51.	Baisore	77° 24' 12.028" E	26° 45' 14.832" N
52.	Kotra	77° 28' 55.656" E	26° 44' 15.579" N
53.	Jamoora	77° 20' 35.261" E	26° 44' 44.488" N

54.	Chak Samantgarh	77° 27’ 0.940” E	26° 44’ 44.222” N
55.	Dhaur	77° 27’ 0.497” E	26° 43’ 33.886 N
56.	Singhrawali	77° 23’ 20.143” E	26° 43’ 18.997” N
57.	Khanpura	77° 24’ 48.106” E	26° 42’ 44.488” N
58.	Bansrai	77° 23’ 53.521” E	26° 42’ 36.135” N
59.	Nayapura Radhol	77° 21’ 29.715” E	26° 42’ 4.159” N
60.	Barman	77° 22’ 49.778” E	26° 42’ 7.236” N
61.	Mahalpur Choora	77° 28’ 54.515” E	26° 56’ 54.789” N
62.	Paharpur	77° 29’ 41.116” E	26° 56’ 55.137” N

Annexure –V

Performa of Action Taken Report: - Eco-sensitive Zone Monitoring Committee.-

1. Number and date of meetings.
2. Minutes of the meetings: Mention main noteworthy points. Attach minutes of the meeting as separate Annexure.
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt for rectification of error apparent on face of land record (Eco-sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006. Details may be attached as separate Annexure.
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006. Details may be attached as separate Annexure.
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-18052021-227044
CG-DL-E-18052021-227044

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1802] नई दिल्ली, मंगलवार, मई 18, 2021/वैशाख 28, 1943
No. 1802] NEW DELHI, TUESDAY, MAY 18, 2021/VAISAKHA 28, 1943

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 18 मई, 2021

का.आ. 1929(अ).—केन्द्रीय सरकार, द्वारा का. आ. सं. 6319 (अ), तारीख 26 दिसंबर, 2018 को भारत के राजपत्र में प्रकाशित, भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना में राजस्थान राज्य में बांध बरेठा वन्यजीव अभयारण्य के चारों ओर पारिस्थितिकी संवेदी ज़ोन अधिसूचित किया गया था;

और, राजस्थान राज्य सरकार ने पत्र संख्या 1(71)/बांध बरेठा/वन/2002 पी टी, तारीख 1 अप्रैल, 2021 और तारीख 2 अप्रैल, 2021, के माध्यम से सूचित किया है कि अधिसूचित बांध बरेठा वन्यजीव अभयारण्य के दो अलग खंडों अर्थात् बंसी पहाड़पुर-क और बंसी पहाड़पुर-ख को राजपत्र संख्या एफ1(71)/वन/बांध बरेठा/02 भाग तारीख 23 मार्च, 2021 के तहत गैर-अधिसूचित किया गया है। बंसी पहाड़पुर-क का क्षेत्रफल पारिस्थितिकी संवेदी जोन विस्तार के साथ 221.75 हेक्टेयर और क्रमश: 25 मीटर और 26.356 हेक्टेयर का क्षेत्र है। बंसी पहाड़पुर-ख का क्षेत्रफल पारिस्थितिकी संवेदी जोन विस्तार के साथ 424.81 हेक्टेयर और क्रमश: 25 मीटर और 27.514 हेक्टेयर का क्षेत्र है। राजस्थान राज्य सरकार ने यह भी अनुरोध किया है कि चूँकि उपर्युक्त खंड अब अधिसूचित अभयारण्य का भाग नहीं है, इसलिए इन दोनों खंडों के आसपास के पारिस्थितिकी संवेदी जोन को 53.870 हेक्टेयर (0.5387 वर्ग किलोमीटर) के संयुक्त क्षेत्र के साथ गैर-अधिसूचित करने पर विचार किया जाना चाहिए।

अतः, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (2) और उपधारा (3) के खंड (v) और (xiv), उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिसूचना में निम्नलिखित संशोधन करती है, अर्थात्:-

(i) पैरा 1 में, उप-पैरा (1) में, "पारिस्थितिकी संवेदी ज़ोन का क्षेत्रफल 173.92 वर्ग किलोमीटर" शब्दों और अंकों के स्थान पर, "पारिस्थितिकी संवेदी ज़ोन का क्षेत्रफल 173.38 वर्ग किलोमीटर" शब्द और अंक रखे जाएंगे ।

(ii) उपाबंध-IIक से उपाबंध-IIच के स्थान पर, संलग्न उपाबंध रखे जाएंगे ।

(iii) उपाबंध-III की सारणी ख में, क्रम सं. 6 और क्रम सं. 15 का लोप किया जाएगा ।

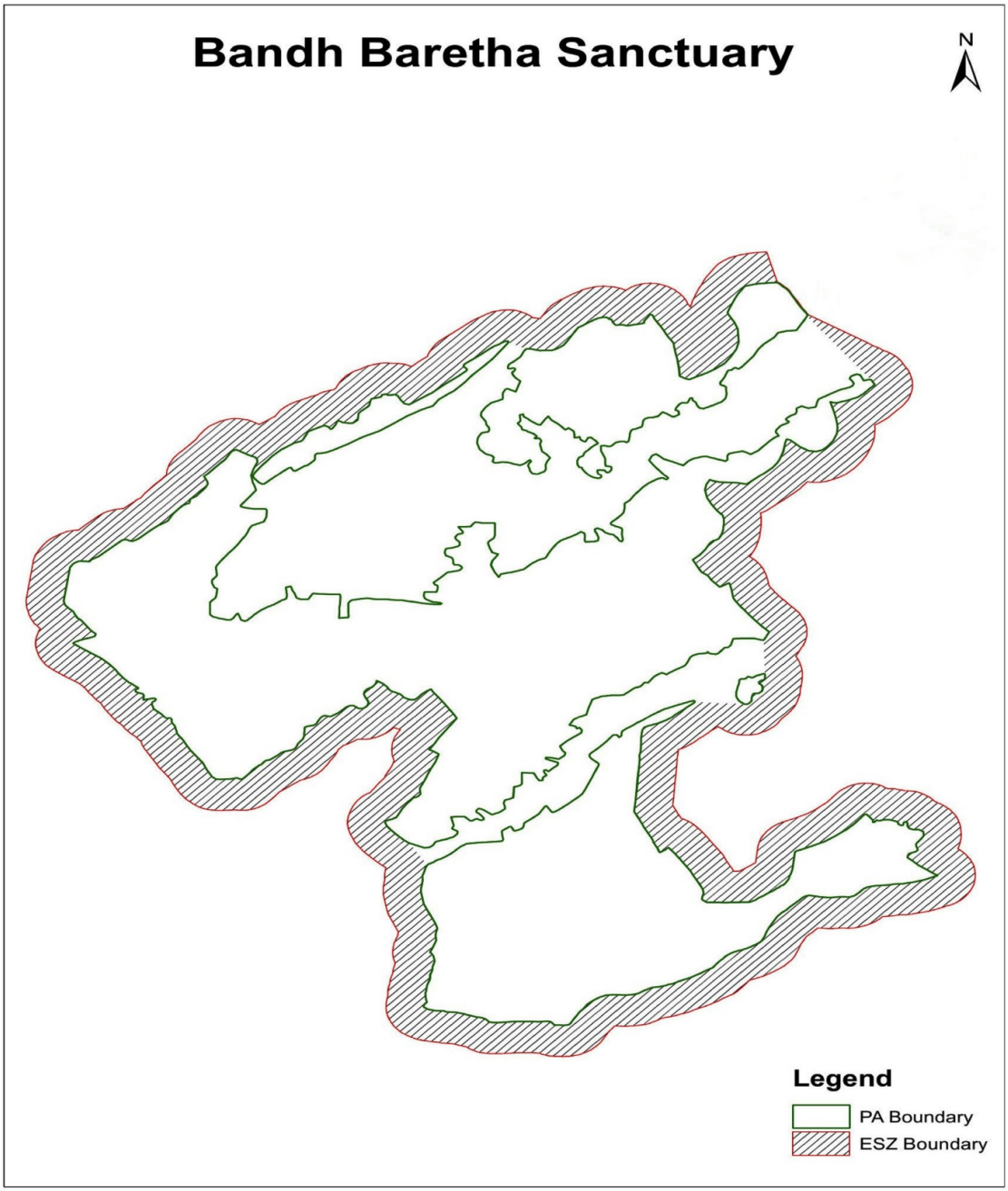
[फा. सं. 25/56/2015-ईएसजेड-आरई]

डॉ. सतीश चन्द्र गढ़कोटी, वैज्ञानिक 'जी'

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में अधिसूचना संख्यांक का.आ. 6319(अ), तारीख 26 दिसंबर, 2018 द्वारा प्रकाशित की गई थी;

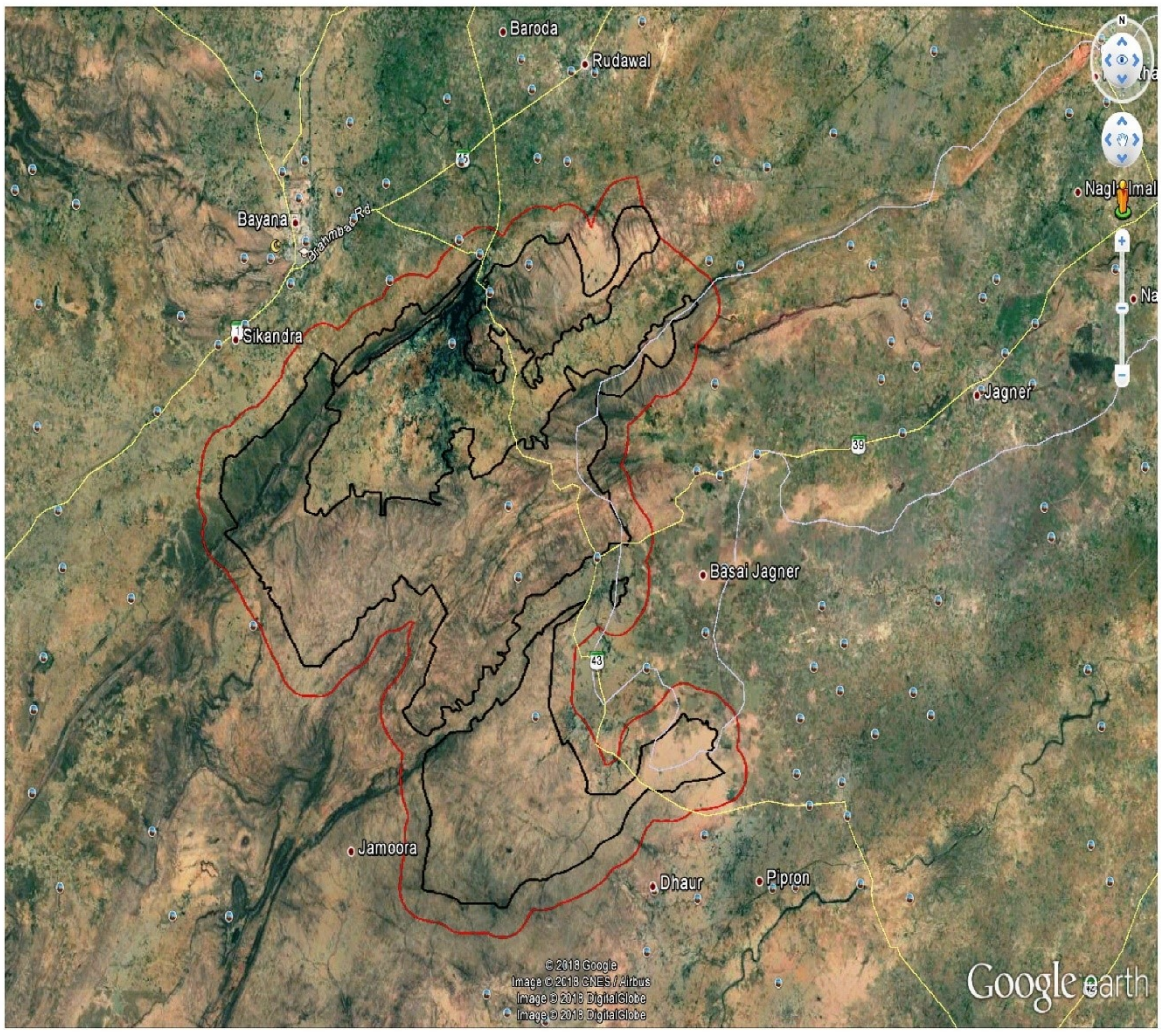
उपाबंध-IIक

बांध बरेठा वन्यजीव अभयारण्य और इसके पारिस्थितिकी संवेदी ज़ोन का मानचित्र



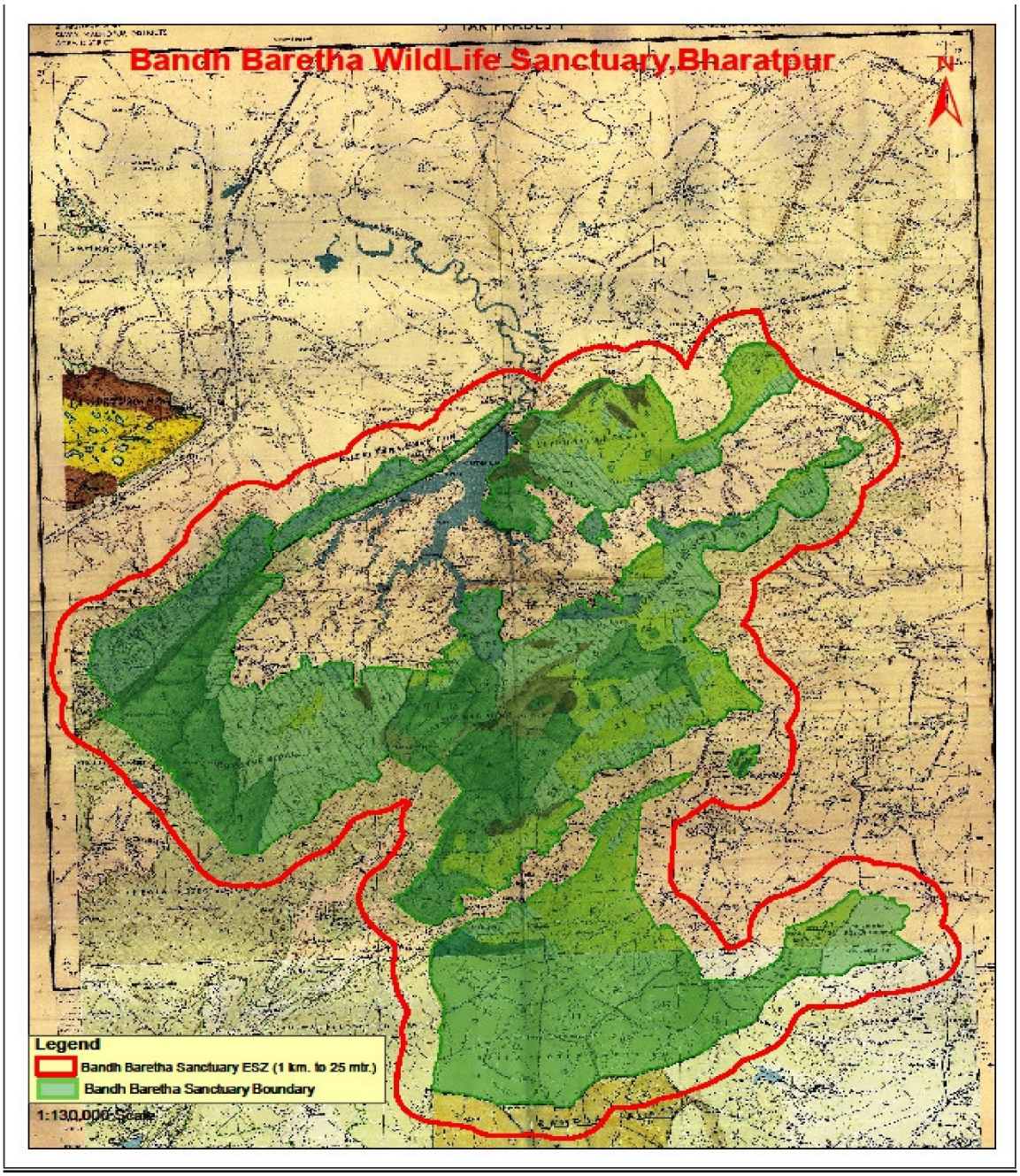
उपाबंध-IIख

बांध बरेठा वन्यजीव अभयारण्य और इसके पारिस्थितिकी संवेदी ज़ोन का गूगल मानचित्र



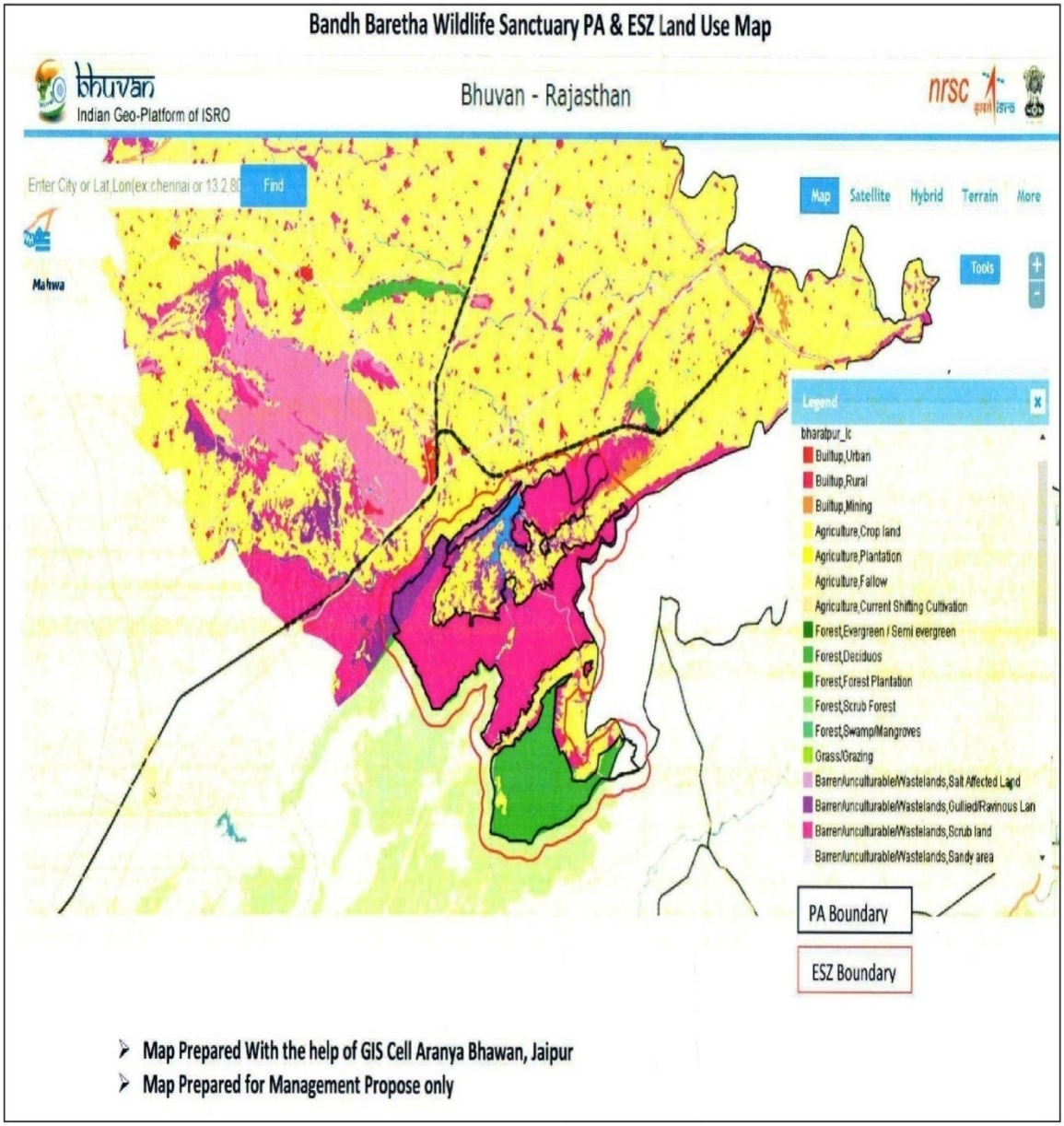
उपाबंध-IIग

भारतीय सर्वेक्षण (एस ओ आई) टोपोशीट पर बांध बरेठा वन्यजीव अभयारण्य के पारिस्थितिकी संवेदी ज़ोन का मानचित्र



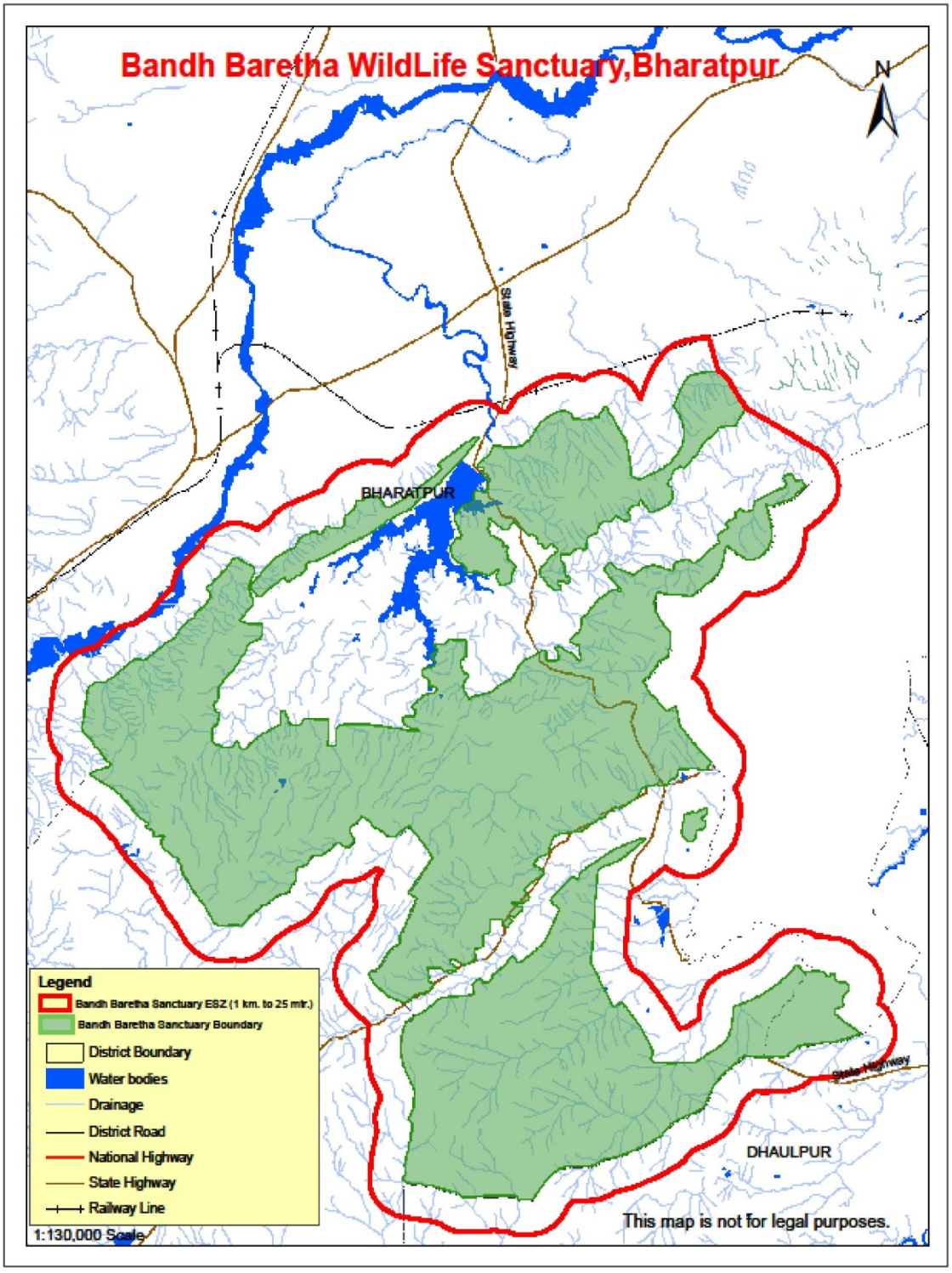
उपाबंध-IIघ

बांध बरेठा वन्यजीव अभयारण्य के पारिस्थितिकी संवेदी ज़ोन का भूमि-उपयोग मानचित्र



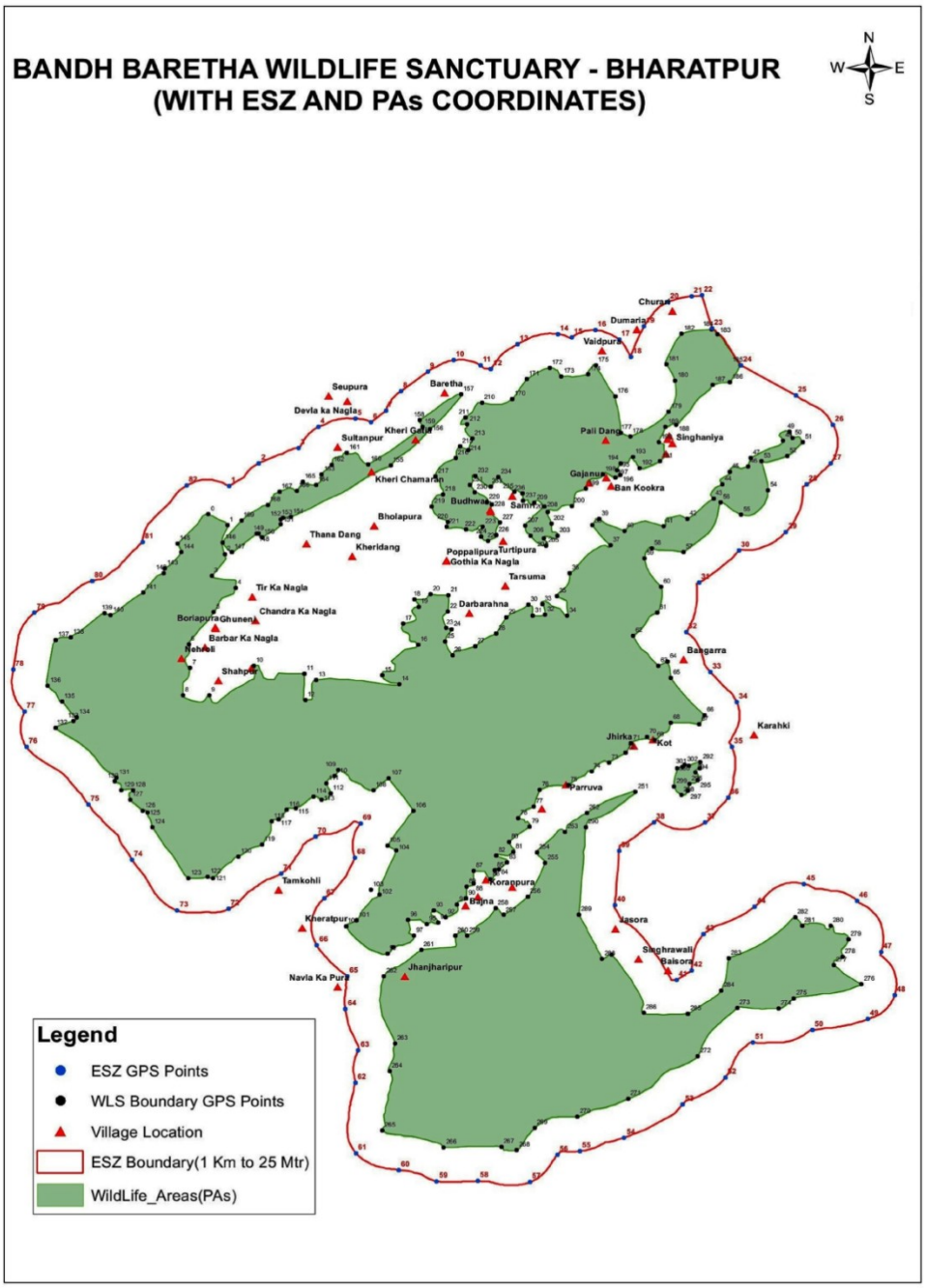
उपाबंध-IIङ

बांध बरेठा वन्यजीव अभयारण्य और इसके पारिस्थितिकी संवेदी ज़ोन का जल-निकासी मानचित्र



उपाबंध-IIच

मुख्य अवस्थानों के अक्षांश और देशांतर सहित बांध बरेठा वन्यजीव अभयारण्य के पारिस्थितिकी संवेदी ज़ोन का मानचित्र



MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 18th May, 2021

S.O. 1929(E).—WHEREAS by the notification of the Government of India in the Ministry of Environment, Forest and Climate Change published in the Gazette of India vide number S.O. 6319(E), dated the 26th December 2018, the Central Government notified an Eco-sensitive Zone (ESZ) surrounding the Bandh Baretha Wildlife Sanctuary in the State of Rajasthan;

AND WHEREAS, the State Government of Rajasthan vide letters number 1(71)/Band Baretha/Forest/2002pt, dated 1st April, 2021 and dated 2nd April 2021, has communicated that two standalone blocks namely Bansi Pahadpur-A and Bansi Pahadpur-B of the notified Band Baretha Wildlife Sanctuary have been denotified vide Gazette No. F1(71)Van/Bandh-Baretha/02 Part dated 23rd March, 2021. The area of Bansi Pahadpur-A is 221.75 hectares with ESZ extent and area of 25 m and 26.356 ha, respectively. The area of Bansi Pahadpur-B is 424.81 hectares with ESZ extent and area of 25 m and 27.514 ha, respectively. The State Government of Rajasthan has also requested that since the above mentioned blocks are no more part of the notified Sanctuary, the ESZ around these two blocks with combined area of 53.870 ha (0.5387 square kilometers) to be considered denotified.

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1), clauses (v) and (xiv) of sub–section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification, namely: -

(i) in paragraph 1, in sub-paragrph (1), for the words and figures “area of the Eco-sensitive Zone is 173.92 square kilometres”, the words and figures “area of the Eco-sensitive Zone is 173.38 square kilometres” shall be substituted;

(ii) for Annexure IIA to Annexure IIF, the enclosed Annexures shall be substituted;

(iii) in Table B of Annexure-III, Sl. No. 6 and S. No. 15 shall be omitted.

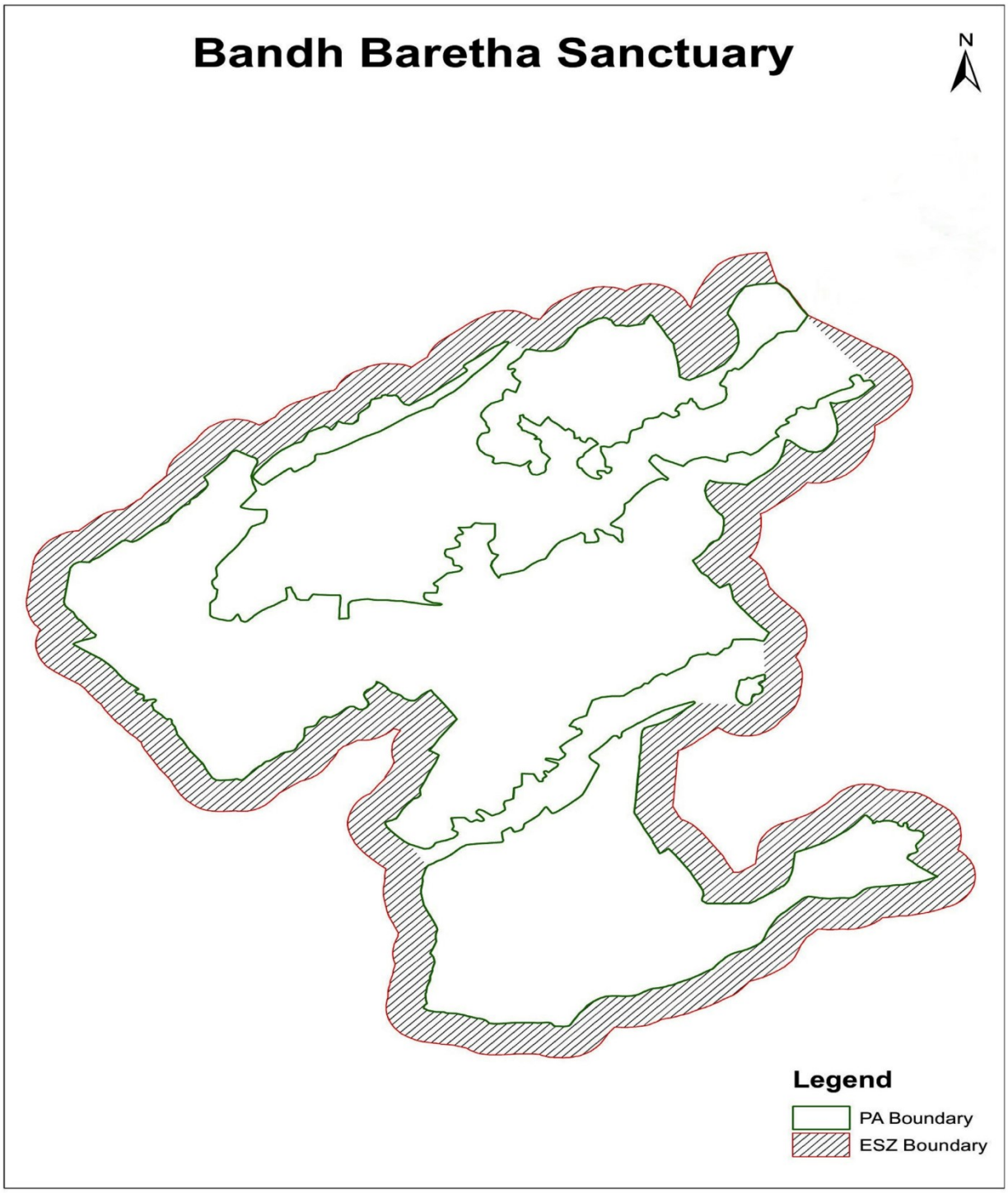
[F.No. 25/56/2015-ESZ-RE]

Dr. SATISH C. GARKOTI, Scientist G’

Note : The principal notification was published in the Gazette of India, Extraordinary, Para II, Section 3, Sub-section (ii), vide number S. O. 6319(E), dated the 26th December, 2018.

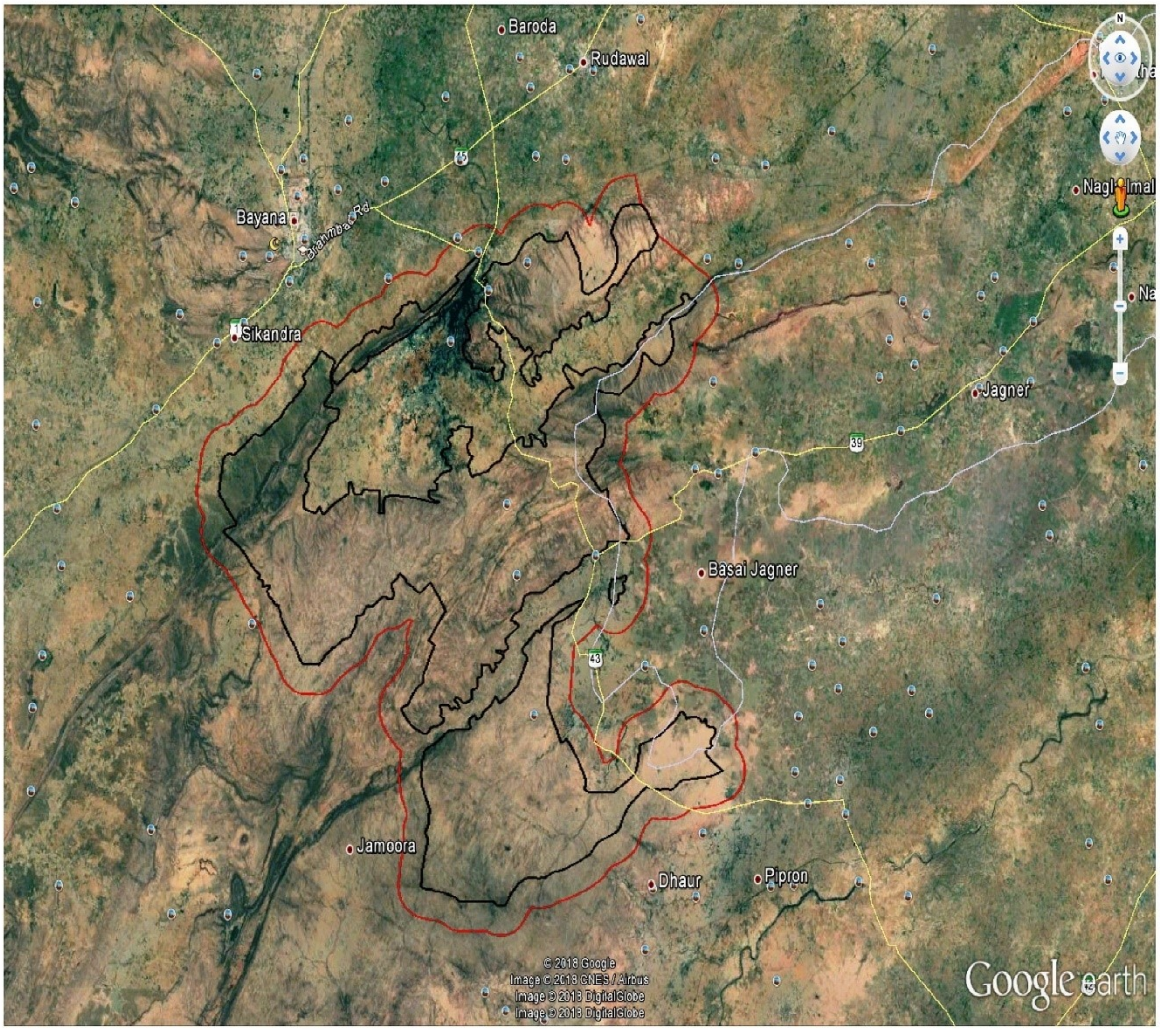
ANNEXURE- IIA

MAP OF BANDH-BARETHA WILDLIFE SANCTUARY AND ITS ECO-SENSITIVE ZONE



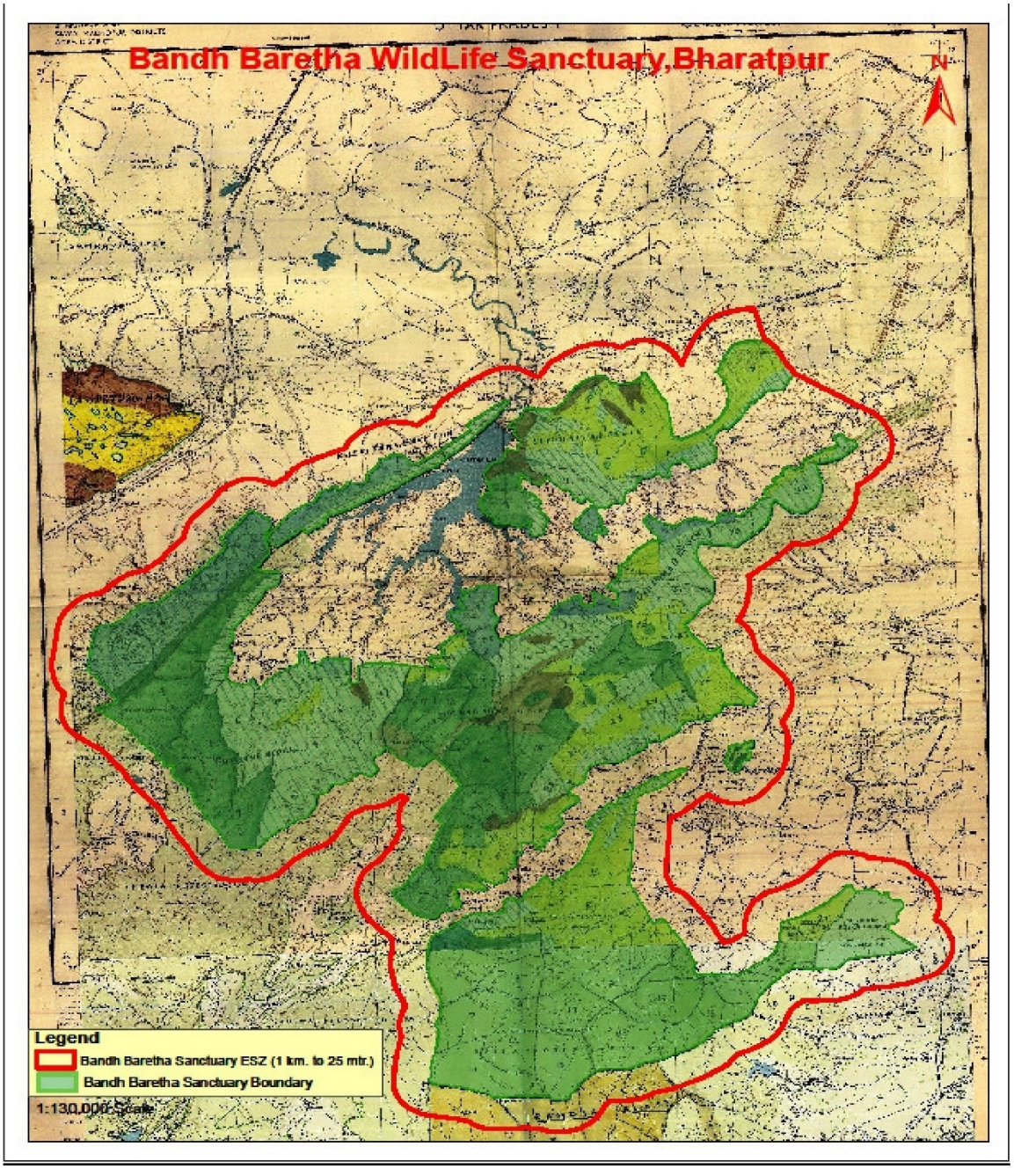
ANNEXURE- IIB

GOOGLE MAP OF BANDH-BARETHA WILDLIFE SANCTUARY AND ITS ECO-SENSITIVE ZONE



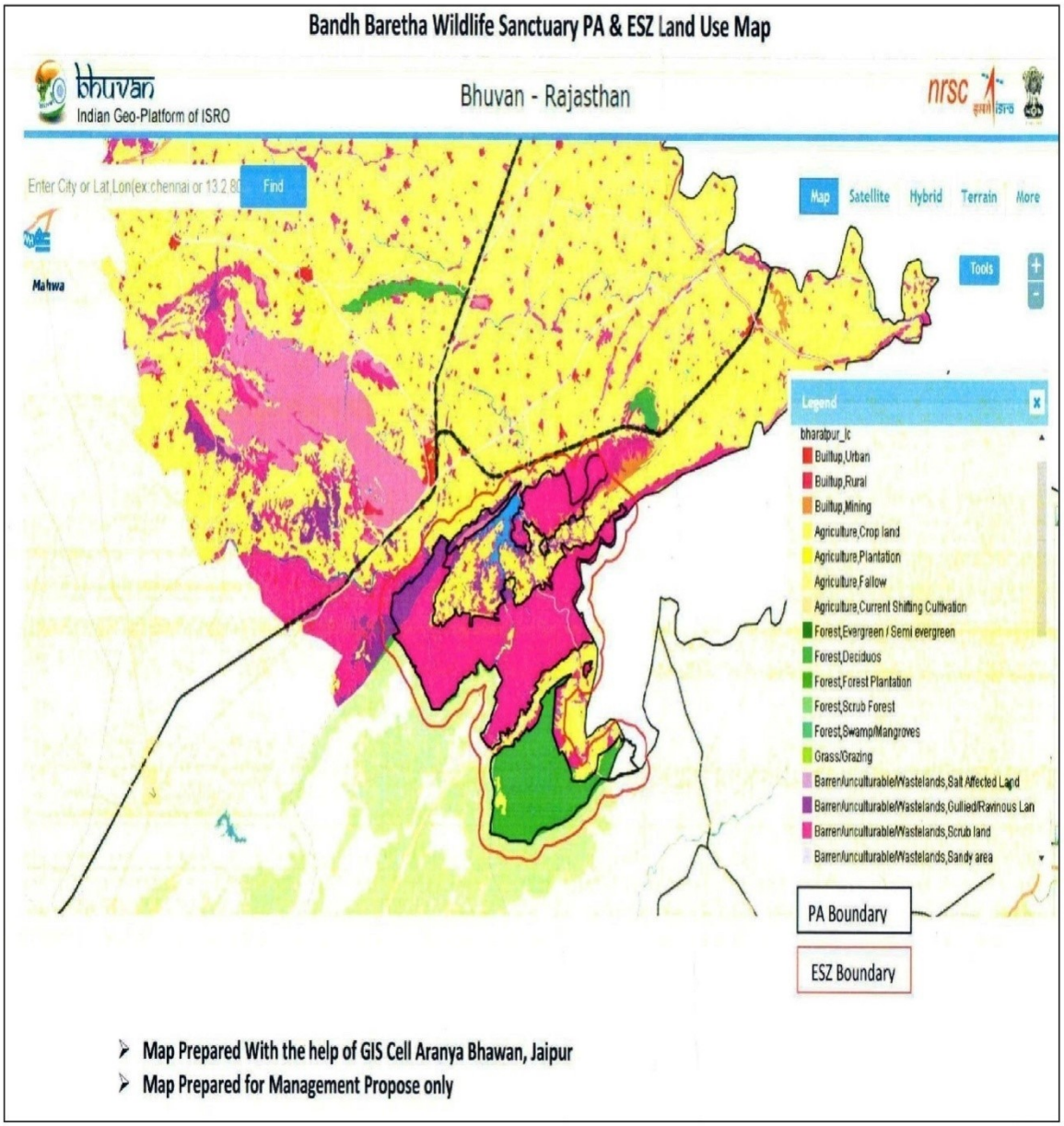
ANNEXURE-IIC

MAP OF ECO-SENSITIVE ZONE OF BANDH-BARETHA WILDLIFE SANCTUARY ON SURVEY OF INDIA (SOI) TOPOSHEET



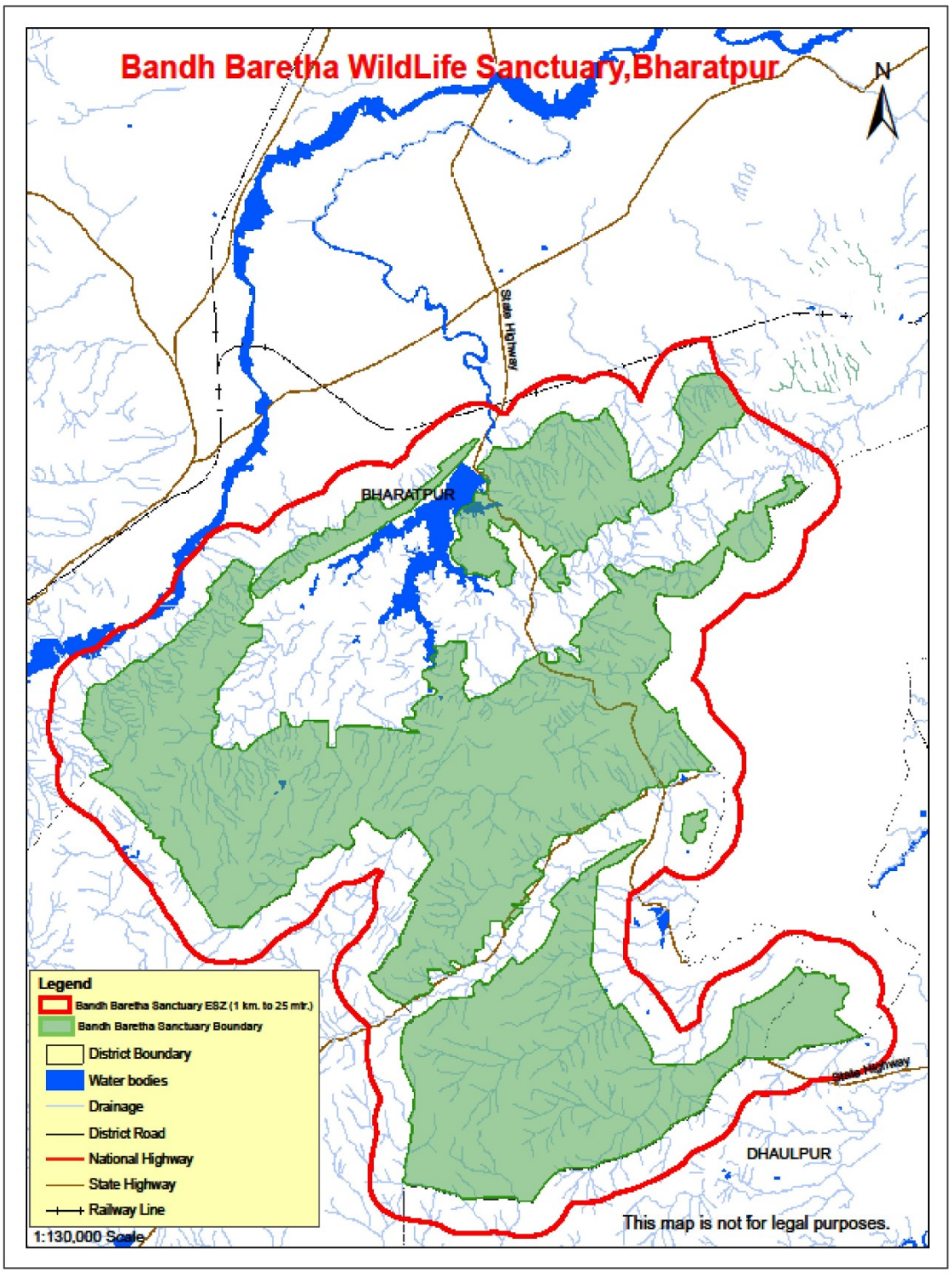
ANNEXURE-IID

LAND-USE MAP OF ECO-SENSITIVE ZONE OF BANDH-BARETHA WILDLIFE SANCTUARY



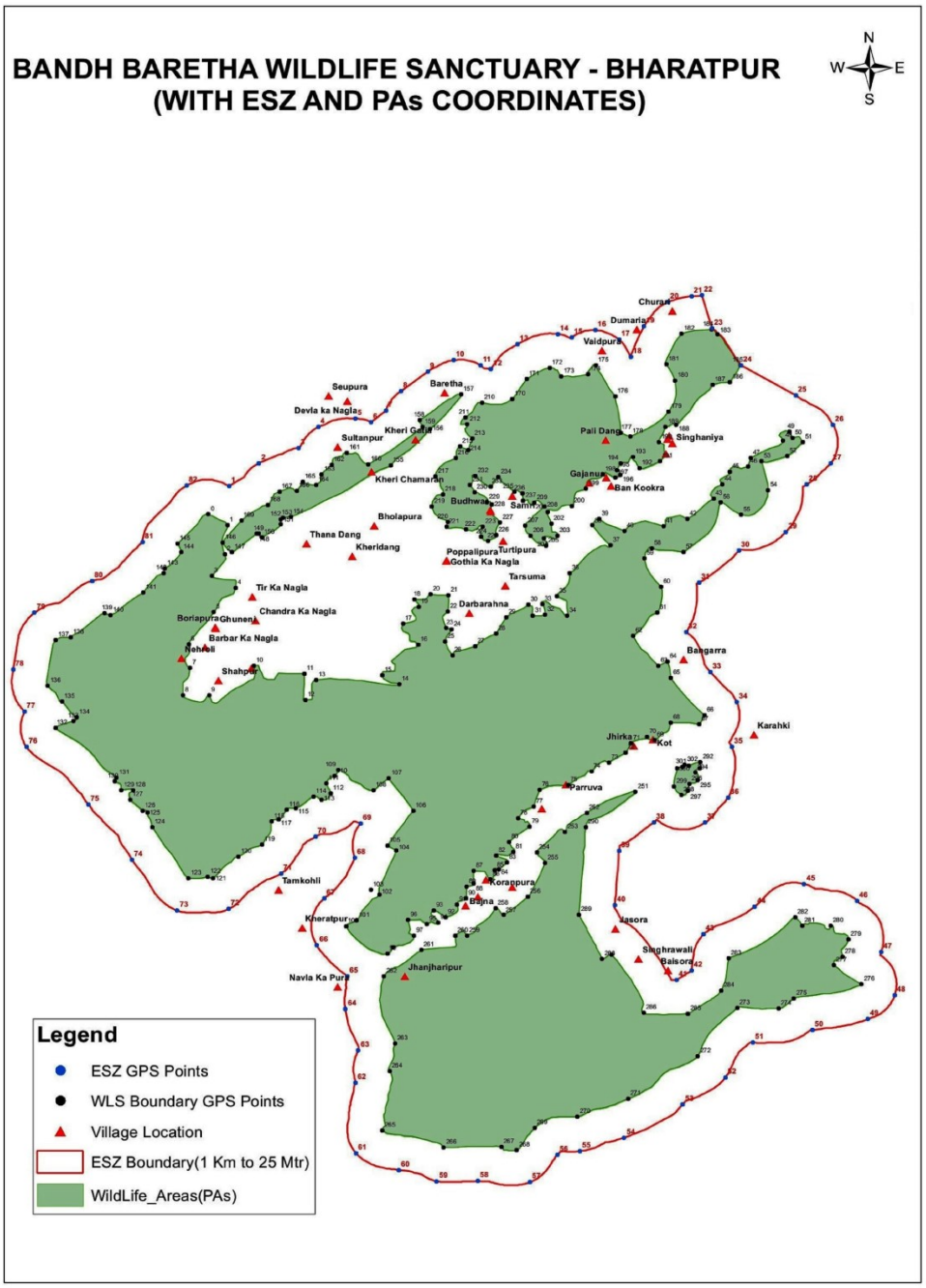
ANNEXURE- IIE

DRAINAGE MAP OF BANDH-BARETHA WILDLIFE SANCTUARY & ITS ECO-SENSITIVE ZONE



ANNEXURE- IIF

MAP OF ECO-SENSITIVE ZONE OF BANDH-BARETHA WILDLIFE SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

Annexure-6

File No.8-14/2021_FC

Government of India
Ministry of Environment, Forests and Climate Change
(Forest Conservation Division)
*****

Indira Paryavaran Bhawan,
Aliganj, Jor Bag Road,
New Delhi - 110003.

Dated: 11th June, 2021

To,

The Principal Secretary (Forests),
Government of Rajasthan,
Jaipur

Sub: Diversion of 398.0085 ha of forest land in favour of DMG, Rajasthan in Pahadpur Block A & B for mining and generation of employment and earning of revenue for Government in Bharatpur District in the State of Rajasthan (FP/RJ/MIN/125714/2021).

Madam/Sir,

I am directed to refer to the Government of Rajasthan's proposal No. **FP/RJ/MIN/125714/2021** uploaded on PARIVESH portal for seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980 and inform that the said proposal has been examined by the Forest Advisory Committee constituted by the Central Government under Section-3 of the aforesaid Act.

After careful examination of the proposal of the State Government and on the basis of the recommendations of the Forest Advisory Committee, ***In-principle approval/Stage-I Clearance*** of the Central Government is hereby accorded for diversion of 398.0085 ha of forest land in favour of DMG, Rajasthan in Pahadpur Block A & B for mining and generation of employment and earning of revenue for Government in Bharatpur District in the State of Rajasthan subject to fulfillment of the following conditions:

i. Legal status of the diverted forest land shall remain unchanged;

ii. Compensatory Afforestation shall be raised over equal area in identified land bank which has been created out of transfer of non-forest land to Forest department in the past, and has been earmarked by the state government for utilizing against Compensatory Afforestation. Since the area identified cannot accommodate plants @1000 plants/ha, therefore the remaining plants will be planted over identified degraded forest land as per the prescriptions of approved working plan,with provisions for 10 years maintenance.The Compensatory Afforestation shall be raised within three years from the date of Stage –II approval and maintained for 10 years thereafter by the State Forest Department at the cost of the User Agency.

iii. A detailed cluster Mining Plan will be submitted prior to handover of forestland which will incorporate the scope of common green infrastructure for all sub-leases to optimize resources and minimize ecological impact. Necessary details of mining will be given, including total mining leases in the cluster, area and location of each mining lease, the strip around the mining leases to be used as safety zone, entry and exit points of mining lease and transportation of mined material, the area meant for stocking of mined material, the areas for dumping overburden, area left out of mining

11/06/2021

operations for reasons of slope, soil and water conservation etc. along with appropriate mitigative measures for the conservation of forest area and wild life.

iv. The State Government shall ensure that the environment and water management measures to be adopted during mining and mine reclamation as per the approved Mining Plan are undertaken in a timely manner, and included in the Annual Compliance Report;

v. Since the area is highly refractory and the rainfall is also low, to ensure successful plantation in the safety zone and at other designated places, the plantations in and around the proposed area should be carried out under the supervision of expert institutions, like AFRI, Jodhpur.

vi. The mining lease period will be coterminous with the provisions contained in sub-section (2) of section 8A of Mines and Minerals (Development and Regulation) Amendment Act, 2015 i.e. 50 years. In view of the User Agency's submission of expected life span of 21 years, however, the status will be reviewed by the FAC after 20 years to consider remaining availability of sandstone in the proposed forest diversion area and further protective/reclamation measures to be taken.

vii. In order to address the issue of probable man-animal conflict that may arise in the area due to proximity of Bandh Baretha Wild Life Sanctuary and because the area is semi-arid, suitable Integrated Wild Life Management Plan for the Sanctuary area in 500m width on the periphery of the Sanctuary towards Blocks A and B, including development of the buffer area and establishment of a Wildlife Rescue Centre at a suitable location, shall be prepared and implemented at the cost of User Agency.

viii.

a. The water streams in the diverted forest land shall be protected as per the standard conditions in the Forest (Conservation) guidelines; the State Government shall ensure that soil and moisture conservation activities are undertaken on the banks of these water streams by the User Agency, along with mining operations, to sustain water flow in the streams.

b. Small Naalas/anicuts in Bansi Pahadpur A and B blocks can be used as garland drains to provide/recharge water into Bandh Baretha Dam. Village pond of Bansi Pahadpur village should be conserved by the User Agency. All natural/man-made existing water bodies shall be conserved and protected by user agency and no hindrance shall be caused to obstruct flow of water in such water bodies.

ix. As the Banshi Paharpur area has been subjected to open cast mining for several decades and land degradation is a major issue (refer Wastelands Atlas of India 2019 and Desertification Atlas of India 2016) at least 10 per cent of the District Mineral Foundation Trust Fund should be used for Tree Plantation on suitable sites, e.g. road side, around water bodies, etc. in the District (first preference in Banshi Pahadpur area) during the lease period under the supervision of State Forest Department.

x. User Agency will obtain permission for felling of trees as per applicable court orders/ Forest Act/Rules/Guidelines.

xi. The District Task Force on illegal mining shall meet at least once in three months and review that adequate action has been taken to prevent illegal mining on lands outside

11/06/2021

the approved mining leases in the Banshi Pahadpur area.

xii. The state govt. shall re-confirm that the present proposal does not contain any other active mining lease.

xiii. The User Agency shall transfer online, the Net Present Value (NPV) of the forest land being diverted under this proposal, as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02. 2009. The requisite funds shall be transferred through online portal into Ad-hoc CAMPA account of the State Concerned;

xiv. At the time of payment of the Net Present Value (NPV) at the then prevailing rate, the User Agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;

xv. The land identified for raising compensatory afforestation shall be notified as RF/PF prior to Stage II approval if not already done. A copy of the original notification declaring the said land as RF/PF will be submitted by the state govt. prior to the Stage-II approval.

xvi. The User Agency shall transfer the cost of raising and maintaining the compensatory afforestation at the current wage rate in consultation with State Forest Department in CAMPA account of the concerned State through online portal. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years;

xvii. All the funds received from the user agency under the project shall be deposited in CAMPA account through e-portal (https://parivesh.nic.in/). Amount deposited through other mode will not be accepted as compliance of the Stage-I clearance.

xviii. The compliance report shall be uploaded on e-portal (https://parivesh.nic.in/).

xix. The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;

xx. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector;

xxi. No labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;

xxii. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates;

xxiii. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;

xxiv. No damage to the flora and fauna of the adjoining area shall be caused;

xxv. The user agency will ensure that the tree felling will be done only when it is

11/06/2021

unavoidable and that too under strict supervision of the State Forest Department;

xxvi. The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Integrated Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the concern Dy. Director General (Central) may direct that the mining activities shall remain suspended till such time, reclamation activities are satisfactorily executed;

xxvii. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019.

xxviii. The User Agency shall submit the annual self -compliance report in respect of the above stated conditions to the State Government, concerned Integrated Regional Office and to this Ministry by the end of March every year regularly; and

xxix. The user agency shall comply the provisions of all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.

After receipt of compliance report on fulfillment of the conditions mentioned above, the proposal shall be considered for final approval under Section-2 of the Forest (Conservation) Act, 1980. Transfer of forest land shall not be affected till final approval is granted by the Central Government in this regard.

Yours sincerely,

11/06/2021

(Shrawan Kumar Verma)
Deputy Inspector General of Forests (FC)

Copy to:

1. The Principal CCF(HoFF), Government of Rajasthan, Jaipur;
2. The DDG (Central), Integrated Regional Office, Rajasthan;
3. The Nodal Officer, O/o the PCCF, Government of Rajasthan, Jaipur;
4. User Agency;
5. Monitoring Cell, FC Division, MoEF&CC, New Delhi.

Government of India
Ministry of Environment, Forests and Climate Change
(FC Division)
*****

Indira ParyavaranBhawan,
Aliganj, Jor Bag Road,
New Delhi - 110003.

Dated:11th March, 2022

To

The Principal Secretary (Forests)
Government of Rajasthan,
Jaipur

Sub: Diversion of 398.0085 ha of forest land in favour of DMG, Rajasthan in Pahadpur Block A & B for mining and generation of employment and earning of revenue for Government in Bharatpur District in the State of Rajasthan (FP/RJ/MIN/125714/2021).

Madam/Sir,

I am directed to refer to the Government of Rajasthan's proposal No. FP/RJ/MIN/125714/2021 uploaded on PARIVESH portal for seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980 and to say that the above subject proposal has been examined by the Forest Advisory Committee constituted by the Central Government under Section-3 of the aforesaid Act. After careful consideration of the proposal by the Forest Advisory Committee (FAC) and after its recommendation, and approval of competent authority in the Ministry, ***In-principle/Stage-I*** approval was accorded vide this Ministry's letter of even number dated 11.06.2021 subject to fulfilment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the approval and requested the Central Government to grant final approval.

2. In this connection, I am directed to say that on the basis of the compliance report furnished by the Government of Rajasthan vide their Letter No. No.P.1 (42) Van/2021 dated 02.03.2021, ***approval*** of the Central Government is hereby accorded under Section-2 of the Forest (Conservation) Act, 1980 for diversion of **398.0085** ha of forest land in favour of DMG, Rajasthan in Pahadpur Block A & B for mining and generation of employment and earning of revenue for Government in Bharatpur District in the State of Rajasthan, subject to following conditions:

A: Conditions which need to be complied prior to handing over of forest land to user agency by the State Govt.:

i. The State Government shall ensure that a detailed cluster Mining Plan shall be obtained prior to handover of forestland which will incorporate the scope of common green infrastructure for all sub-leases to optimize resources and minimize ecological impact. Necessary details of mining will be obtained , including total mining leases in the cluster, area and location of each mining lease, the strip around the mining leases to be used as safety zone, entry and exit points of mining lease and transportation of mined material, the area meant for stocking of mined material, the areas for dumping

overburden, area left out of mining operations for reasons of slope, soil and water conservation etc. along with appropriate mitigative measures for the conservation of forest area and wild life.A copy of the same may be furnished to this Ministry within one month of receipt.

ii. The State Government shall ensure that the compliance of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 has been completed in accordance with the relevant Rules and Guidelines issued by the MoEF&CC in this regard, before handing over of forest land to the user agency;

iii. The State Govt. shall ensure that the User Agency will obtain necessary Environmental Clearance, Wildlife Clearance, CRZ Clearance, if required;

iv. The State Government shall upload the KML files of the diverted area and the sites identified for compensatory afforestation in the E-green Watch portal , before handing over forest land to the user agency.

B: Conditions which need to be complied after handing over of forest land to the user agency by the State Govt.:

i. Legal status of the diverted forest land shall remain unchanged;

ii. The State Govt. shall ensure that Compensatory Afforestation over the identified area shall be raised within a period of three years with effect from the date of issue of Stage-II approval and maintained for ten years thereafter in accordance with the approved plan by the State Forest Department from the funds provided by the user agency;

iii. The State Govt. shall ensure that the area allowed to be handed over to Forest Department vide Rajasthan Govt. order P02(17)raj/3/08 dated 08.02.2008 and thereafter notified under the provisions contained in Section 29 of the Rajasthan Forest Act, 1953 which is earmarked Compensatory Afforestation shall not be used for any other purpose.

iv. The State govt will keep a proper record of the area being used for Compensatory Afforestation against present proposal and ensure that the said area is not proposed against any other diversion proposal in future;

v. The State Government shall ensure that the environment and water management measures to be adopted during mining and mine reclamation as per the approved Mining Plan are undertaken in a timely manner, and included in the Annual Compliance Report. The User Agency shall submit the Annual Compliance Report in respect of the stated conditions to the concerned Integrated Regional Office and to this Ministry every year regularly;

vi. The State Government shall ensure that the plantation in safety zone and at other designated places in around the proposed area may be carried out under the supervision of expert institutions, like AFRI, Jodhpur to ensure successful. The fencing, protection and regeneration of the safety zone area shall be done appropriately as per existing rules thereunder;

vii. Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease proposed to be granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended in 2015 and the Rules framed there-under. However, the status will be reviewed by the FAC after 20 years to consider remaining availability of sandstone in the proposed forest diversion area and further protective/ reclamation measures to be taken;

viii. The State Govt. shall ensure that the State Forest Department will implement the approved Integrated Wild Life Management Plan for the Sanctuary area in 500m width on the periphery of the Sanctuary towards Blocks A and B, including development of

the buffer area and establishment of a Wildlife Rescue Centre at a suitable location.

ix. The State Government shall ensure that small Naalas/anicuts in Bansi Pahadpur A and B blocks can be used as garland drains to provide / recharge water into Bandh Baretha Dam.All natural/man-made existing water bodies including village ponds shall be conserved and protected by user agency and no hindrance shall be caused to obstruct flow of water in such water bodies. State Govt. also ensured that the user agency may carry out the soil and moisture conservation activities on the banks to sustain water flow in the streams and the water streams in the diverted forest land shall be protected by the user agency in supervision of State Forest Department;

x. The State Government shall ensure that at least 10% of the District Mineral Foundation Trust Fund may be utilized for Tree Plantation on suitable sites, e.g. road side, around water bodies, etc. in the District (first preference in Banshi Pahadpur area) during the lease period under the supervision of State Forest Department for which undertaking has been given;

xi. The State Govt. shall ensure that the user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department, and the User Agency will obtain permission for felling of trees as per applicable court orders/Forest Act/Rules/Guidelines;

xii. The State Govt. shall ensure that the constituted District Task Force on illegal mining shall meet at least once in three months and review that adequate action has been taken to prevent illegal mining on lands outside the approved mining leases in the Banshi Pahadpur area.

xiii. The State Govt. and the user agency shall ensure that the mining may be carried out in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Integrated Regional Office(IRO) of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the Regional Officer, IRO may direct that the mining activities shall remain suspended till such time, such reclamation activities area satisfactorily executed

xiv. The User Agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;

xv. The State Govt. shall ensure that no labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;

xvi. The State Govt. shall ensure that the boundary of the forest land being diverted shall be demarcated on ground at the project cost, using four feet high RCC pillars, each pillar inscribed with the serial number, DGPS coordinates, forward and backward bearings and distance from adjoining pillars *etc;*

xvii. The State Govt. and the user agency shall ensure that no residential or labour colony shall be constructed over forest land;

xviii. The State Govt. shall ensure that the forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government and the layout plan of the proposal shall not be changed without the prior approval of the Central Government;

xix. The State Govt. shall ensure that no damage to the flora and fauna of the adjoining

area shall be caused;

xx. It may please note that violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019;and

xxi. The State Govt. shall ensure that the user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.

Yours sincerely,

Sd/-
(Suneet Bhardwaj)
Assistant Inspector General of Forests

Copy to: -

1. The Principal CCF & (HoFF), Government of Rajasthan, Jaipur;
2. The Regional Officer, Integrated Regional Office of MoEF&CC, Jaipur, Rajasthan;
3. The Nodal Officer(FCA), O/o the PCCF, Government of Rajasthan, Jaipur;
4. User Agency;
5. Monitoring Cell, FC Division, MoEF&CC, New Delhi Delhi for uploading on PARIVESH portal.

Signed by Suneet Bhardwaj
Date: 11-03-2022 13:53:10
Reason: Approved

Annexure-7

क्षेत्रीय कार्यालय

राजस्थान राज्य प्रदूषण नियन्त्रण मंडल
जिंदल हॉस्पीटल के पीछे, मुखर्जी नगर, भरतपुर (राज).321001
ई–मेल :– rorpcb.bharatpur@gmail.com
दुरभाष नं. 05644.238114

रा.प्र.नि.मं./क्षे.का.(भरतपुर)/सामा.–249/ 2955-2959 दिनांक– 21.02.2024

1. उप खण्ड अधिकारी,
   बयाना, जिला भरतपुर।
2. उप वन संरक्षक, (वन्यजीव)
   भरतपुर।
3. सहायक खनि अभियन्ता,
   खान एवं भू विज्ञान विभाग,
   रूपवास, जिला भरतपुर।

विषयः– अवैध खनन संबंधी सूचना उपलब्ध करवाये जाने बावत्।

संदर्भः– माननीय राष्ट्रीय हरित प्राधिकरण में ओ.ए. संख्या 05/2024 (सी.जैड.) अरूण शर्मा विरूद्व स्टेट ऑफ राजस्थान व अन्य।

महोदय,

उपरोक्त विषयान्तर्गत एवं संदर्भित आदेश के संबंध में लेख है कि माननीय राष्ट्रीय हरित प्राधिकरण में विचाराधीन ओ.ए. संख्या 05/2024 (सी.ज़ैड.) अरूण शर्मा विरूद्व स्टेट ऑफ राजस्थान में संदर्भित आदेशानुसार माननीय न्यायालय द्वारा जिला कलक्टर, भरतपुर, उप वन संरक्षक, भरतपुर एवं राजस्थान राज्य प्रदूषण नियंत्रण मंडल, जयपुर की संयुक्त कमेटी का गठन किया गया है। उक्त कमेटी द्वारा आदेश पारित होने के दिनांक से छह सप्ताह के अंदर प्रभावित क्षेत्र का संयुक्त निरीक्षण कर निरीक्षण की तथ्यात्मक एवं कार्यवाही की रिपोर्ट माननीय न्यायालय के समक्ष प्रस्तुत करनी है। उक्त संयुक्त कमेटी द्वारा दिनांक 21.02.2024 को मौका निरीक्षण किया गया है। कमेटी द्वारा बंध बरैठा अभ्यारण, तहसील बयाना, जिला भरतपुर में आपके विभाग द्वारा अवैध खनन संबंधी की गयी कार्यवाही एवं अवैध खनन से संबंधित आपने अपने मुख्यालय स्तर पर जो भी सूचना एवं पत्राचार किया है उसकी सूचना संयुक्त रूप से चाही गई है।

अतः उक्त सूचना शीघ्राताशीघ्र इस कार्यालय को अग्रिम तीन दिवस में भिजवाने का श्रम करें।

भवदीय,

(उमेश कुमार)
क्षेत्रीय अधिकारी
रा.प्र.नि.मं., भरतपुर

प्रतिलिपिः– निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित है

1. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मंडल, जयपुर।
2. जिला कलक्टर, भरतपुर।

क्षेत्रीय अधिकारी
रा.प्र.नि.मं., भरतपुर

Annexure-8

KEOLADEO NATIONAL PARK

कार्यालय उप वन संरक्षक (वन्यजीव) भरतपुर

क्रमांक एफ ( ) विविध I/उवसंवजी/2023/970 दिनांक 22-02-2024

निमित्त,

क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदूषण मंडल
भरतपुर

विषयः अवैध खनन संबंधी सूचना उपलब्ध करवाने जाने बाबत्।

संदर्भः आपका पत्र क्रमांक 2964 दिनांक 21.02.2024

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के क्रम में अवैध खनन संबंधी कार्यों में क्षेत्रीय वन अधिकारी वन्यजीव बंध बारैठा को अवैध खनन/ अवैध परिवहन के विरूद्ध कार्यवाही हेतु निर्देशित किया गया, जिसके फलस्वरूप इस कार्यालय स्तर से वित्तीय वर्ष 2023–24 में माह अप्रेल 2023 से जनवरी 2024 तक की गई कार्यवाही का विवरण निम्न प्रकार है :–

1

क्र. सं0	माह का नाम	दर्ज प्रकरण			मुआवजा राशि जो वसूल की गई		
		अवैध खनन	अवैध परिवहन	कुल	अवैध खनन	अवैध परिवहन	कुल
1	अप्रेल 23	–	–	–	–	–	–
2	मई 23	–	03	03	–	167000	167000
3	जून 23	–	–	–	–	–	–
4	जुलाई 23	01	01	02	150000	31000	181000
5	अगस्त 23	–	–	–	–	–	–
6	सितम्बर 23	02	05	07	30000	194000	224000
7	अक्टूबर 23	–	–	–	–	–	–
8	नवम्बर 23		03	03		153000	153000
9	दिसम्बर 23	01	04	05	51000	322000	373000
10	जनवरी 24	02	03	05	21000	113000	134000
	योग	**06**	**19**	**25**	**252000**	**980000**	**1232000**

2 अवैध खनन/ अवैध परिवहन की रोकथाम हेतु उक्त वन क्षेत्र में पिछले 2वर्षों की अवधि में लगभग 3कि.मी0 पक्की दीवार बनायी गयी है।

3 अवैध खनन/ अवैध परिवहन की रोकथाम हेतु उक्त वन क्षेत्र में इस वर्ष 100 हैक्टेयर प्लान्टेशन कराकर वन क्षेत्र को उक्त गतिविधियों से सुरक्षित किया गया है।

4 अवैध खनन/ .अवैध परिवहन की रोकथाम हेतु इस कार्यालय द्वारा जिला पुलिस अधीक्षक, भरतपुर को जनवरी 2024 में आर.ए.सी/पुलिस जाप्ता लगाये जाने हेतु निवेदन किया गया, तथा निरन्तर आर.ए.सी/पुलिस जाप्ता लगाये रखने हेतु अनुरोध किया गया है।

5 अवैध खनन/ अवैध परिवहन की पूर्ण रोकथाम हेतु इस कार्यालय को पुलिस एवं आर.ए.सी. की सहायता जनवरी 2024 तक प्राप्त हुई।

6 माह जनवरी में पुलिस एवं आर.ए.सी जाप्ता की सहायता से अवैध खनन की रोकथाम हेतु कई स्थानों पर अस्थाई टेन्ट लगाकर मॉनीटरिंग की गई थी तथा वर्तमान में वन विभाग के स्टाफ द्वारा अस्थाई टेन्ट लगाकर उक्त गतिविधियों पर रोकथाम की जा रही है।

Scanned with OKEN Scanner

7 क्षेत्रीय वन अधिकारी गश्तीदल को क्षेत्रीय वन अधिकारी वन्यजीव बंध बारैठा के साथ सहयोग एवं समन्वय हेतु प्रभावी कार्यवाही हेतु निर्देशित किया गया।

8 उक्त गतिविधियों की रोकथाम हेतु समय–समय पर प्रभावित क्षेत्र की ड्रोन द्वारा मॉनीटरिंग कराई जा रही है।

संलग्नः– उपरोक्तानुसार

भवदीय,

उप वन संरक्षक (वन्यजीव)
भरतपुर

क्रमांक एफ ( ) समसंख्यांक

दिनांक

प्रतिलिपि :– श्रीमान जिला कलक्टर, भरतपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

उप वन संरक्षक (वन्यजीव)
भरतपुर

Scanned with OKEN Scanner

कार्यालय उप वन संरक्षक (वन्यजीव),भरतपुर

क्रमांक एफ 6 (सी–3)ई–फाइल/विविध–1/उवसंवजी /2023 4855 दिनांक 22.09.2023

निमितः–

जिला पुलिस अधीक्षक
भरतपुर।

विषयः– (RAC) पुलिस जाप्ता उपलब्ध कराने बाबत्।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि वन्यजीव बन्ध–बारैठा अभयारण्य वन क्षेत्र में अवैध गतिविधियों की रोकथाम हेतु अतिरिक्त पुलिस जाप्ता (RAC) उपलब्ध करवाने की कृपा करें। ताकि चोरी छुपे वन क्षेत्र में चल रही अवैध गतिविधियों पर प्रभावी नियंत्रण किया जा सकें।

भवदीय

(मनोरा सिंह)
उप वन संरक्षक (वन्यजीव)
भरतपुर
दिनांक 22.09.2023

क्रमांक एफ ( ) समसंख्यांक 4856
प्रतिलिपिः– श्रीमान संभागीय मुख्य वन संरक्षक भरतपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

उप वन संरक्षक (वन्यजीव)
भरतपुर

Scanned with OKEN Scanner

कार्यालय उप वन संरक्षक (वन्यजीव), भरतपुर

क्रमांक / एफ / विविध–I / उवसंवजी / 2023–24 / 17। दिनांकः– 12.01.2024

निमित्तः–

मुख्य वन संरक्षक वन्यजीव एवं
क्षेत्र निदेशक रणथम्भौर बाघ परियोजना
सवाईमाधोपुर।

विषयः– अवैध खनन की रोकथाम हेतु 10 बॉर्डर होमगार्ड उपलब्ध कराने बाबत्।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि वन्यजीव बन्ध–बारैठा अभयारण्य वन क्षेत्र में अवैध खनन एवं अवैध परिवहन की गतिविधियों की रोकथाम हेतु 10 बॉर्डर होमगार्ड उपलब्ध कराने की कृपा करें। ताकि वन क्षेत्र में अवैध खनन की गतिविधियों पर प्रभावी नियंत्रण किया जा सके।

(मानसा सिंह)
उप वन संरक्षक (वन्यजीव)
भरतपुर

Scanned with OKEN Scanner

कार्यालय उप वन संरक्षक (वन्यजीव) भरतपुर

क्रमांक एफ ( ) कार्मिक/उवसंवजी/2024/ दिनांकः

कार्यालय आदेश

इस कार्यालयाधीन रेंज वन्यजीव बंध–बारैठा वनक्षेत्र में अवैध खनन एवं अवैध परिवहन की रोकथाम हेतु क्षेत्रीय वन अधिकारी (गश्तीदल) के.रा.उ. भरतपुर को निर्देश प्रदान कर पाबंद किया जाता है कि क्षेत्रीय वन अधिकारी (वन्यजीव) बंध–बारैठा से समन्वय स्थापित कर अवैध खनन के सबंध में सम्पूर्ण प्रभावी कार्यवाही किया जाना सुनिश्चित करे।

(मानस सिंह)
उप वन संरक्षक (वन्यजीव)
भरतपुर

क्रमांक/सम/ 173-74 दिनांक 12.01.2024

प्रतिलिपि:–निम्नांकित को सूचनार्थ एवं पालनार्थ प्रेषित है।

1. क्षेत्रीय वन अधिकारी (गश्तीदल) के0रा0उ0 भरतपुर/ वन्यजीव बंध–बारैठा।
2. रक्षित पत्रावली।

उप वन संरक्षक (वन्यजीव)
भरतपुर

Scanned with OKEN Scanner

कार्यालय उप वन संरक्षक (वन्यजीव) भरतपुर

क्रमांक एफ ( ) विविध II / उवसंवजी / 2023-24 / 281 दिनांक 23-1-24

निमित,

जिला पुलिस अधीक्षक
भरतपुर

विषयः– आर.ए.सी. / पुलिस जाप्ता उपलब्ध कराने बाबत्।
संदर्भः–इस कार्यालय का पत्रांक 4855 दिनांक 22.9.2023 एवं 6276 दिनांक 14.12.23

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि संदर्भित पत्र द्वारा वन क्षेत्र वन्यजीव अभयारण्य बंध बारैठा में अवैध खनन की प्रभावी रोकथाम हेतु आर.ए.सी. / पुलिस तैनात करने हेतु पूर्व में निवेदन किया गया था, परन्तु उक्त जाप्ते की तैनाती नही हो पायी है।

अतः पुनः निवेदन है कि वन्यजीव अभयारण्य बंध बारैठा वन क्षेत्र में अवैध खनन की प्रभावी रोकथाम हेतु आर.ए.सी. / पुलिस लगाने की कृपा करें।

भवदीय,

(मानसा सिंह)
उप वन संरक्षक (वन्यजीव)
भरतपुर

क्रमांक एफ ( ) समसंख्यांक दिनांक
प्रतिलिपि : मुख्य वन संरक्षक वन्यजीव एवं क्षेत्र निदेशक रणथम्भौर बाघ परियोजना सवाईमाधोपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

उप वन संरक्षक (वन्यजीव)
भरतपुर

Scanned with OKEN Scanner

Annexure-9

कार्यालय उपखण्ड अधिकारी बयाना जिला भरतपुर

क्रमांक/अवैध खनन/2024/614 दिनांकः 26/02/2024

क्षेत्रीय अधिकारी
राजस्थान क्षेत्रीय प्रदूषण नियंत्रण बोर्ड
भरतपुर

विषयः—एनजीटी मैटर ओए नंबर 05/2024 प्रकरण अरूण शर्मा बनाम राजस्थान सरकार एवं एनजीटी मैटर ओए नंबर 07/2024 प्रकरण अशोक वर्मा बनाम राजस्थान सरकार

प्रसंगः—क्षेत्रीय कार्यालय राजस्थान क्षेत्रीय प्रदूषण नियंत्रण बोर्ड भरतपुर का पत्रांक RPCB/RO/Bharatpur/Gen-249/2855-2858 & RPCB/RO/Bharatpur/Gen-250/2869-2872 दिनांक 14.02.24

महोदय,

उपर्युक्त विषयान्तर्गत लेख है कि प्रासंगिक पत्र द्वारा तहसील क्षेत्र बयाना के वन्य जीव अभ्यारण्य क्षेत्र बन्ध बारैठा अवैध खनन से संबंधित इस कार्यालय द्वारा की गई कार्यवाही की रिपोर्ट चाही गई है। कार्यालय में उपलब्ध रिकॉर्ड अनुसार वन्य जीव अभ्यारण्य क्षेत्र बन्ध बारैठा अवैध खनन के सम्बन्ध में कोई परिवाद/शिकायत इस कार्यालय को प्राप्त नही हुआ है। वन्य जीव अभ्यारण्य क्षेत्र बन्ध बारैठा क्षेत्र वन विभाग के अधीन आता है। जिसमें राजस्व विभाग द्वारा कार्यवाही किया जाना क्षेत्राधिकार में नहीं है, एवं खातेदारी भूमि में कार्यवाही किये जाने का अधिकार तहसीलदार के क्षेत्राधिकार में आता है। राजस्व विभाग द्वारा वन्य जीव अभ्यारण्य क्षेत्र बन्ध बारैठा में अवैध खनन से सम्बन्धित कोई कार्यवाही नहीं की गई है।

सूचना सादर प्रेषित है।

उपखण्ड अधिकारी
/बयाना

Annexure-10

राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, रूपवास जिला भरतपुर।

क्रमांकः-सखअ/रूप/भरत/रि.शा./एनजीटी/2024/4127 दिनांकः- 29/02/2024

श्रीमान् खनि अभियन्ता,
खान एवं भू-विज्ञान विभाग,
भरतपुर।

विषयः- ओरिजिनल एप्लीकेशन संख्या 05/2024(CZ) अरूण शर्मा बनाम राजस्थान सरकार व अन्य समक्ष माननीय न्यायालय राष्ट्रीय हरित अधिकरण, भोपाल।

प्रसंगः- श्रीमान् का पत्र क्रमांक 336 दिनांक 29.02.2024 के सन्दर्भ में।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि श्रीमान् के प्रासंगिक पत्र दिनांक 29.02.2024 से विषयांकित प्रकरण से सम्बन्धित वस्तुस्थिति रिपोर्ट/पदवार उत्तर जवाब हेतु भिजाने बाबत् निर्देशित किया गया है। जिसकी पालना में प्रकरण से सम्बन्धित वस्तुस्थिति रिपोर्ट/पदवार उत्तर मय सम्बन्धित दस्तावेजों के इस पत्र के साथ संलग्न कर अग्रिम एवं आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय,

(मनोज कुमार तँवर)
सहायक खनि अभियन्ता,
रूपवास जिला भरतपुर।

क्रमांकः-समसंख्यक/ दिनांकः-

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. श्रीमान् जिला कलेक्टर, भरतपुर जिला भरतपुर।
2. श्रीमान् निदेशक, खान एवं भू-विज्ञान विभाग, राजस्थान उदयपुर।
3. श्रीमान् अधीक्षण खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, भरतपुर-वृत, भरतपुर।

सहायक खनि अभियन्ता,
रूपवास जिला भरतपुर।

राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, रूपवास जिला भरतपुर।

ओरिजिनल एप्लीकेशन संख्या 05/2024(CZ) अरूण शर्मा बनाम राजस्थान सरकार व अन्य समक्ष माननीय न्यायालय राष्ट्रीय हरित अधिकरण, भोपाल।

वस्तुस्थिति रिपोर्ट

माननीय उच्चतम न्यायालय के आदेश दिनांक 12.12.1996 से वन क्षेत्र में वन अधिनियम, 1980 की धारा 2 के तहत बिना डायवर्जन के गैर–वानिकी कार्य प्रतिबन्धित किये जाने से बन्ध वारैठा क्षेत्र में खनन कार्य बन्द हो गया। चूँकि उक्त क्षेत्र वन क्षेत्र है अतः उक्त क्षेत्र में वैध खनन प्रारम्भ हो इस हेतु राज्य सरकार के प्रयासों से पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार से अनुमति किये जाने पर राजस्थान राजपत्र विशेषांक दिनांक 26.03.2021 से पहाडपुर वन क्षेत्र ब्लॉक ए व बी, सूखासिला एवं कोट क्षेत्र को बन्ध वारैठा वन्यजीव अभ्यारण्य से बाहर किया गया एवं करौली जिले के वन खण्ड पहाडताली, मेवला, बांसवाडी, जमूरा, टिमकोली क्षेत्र को बन्धबारैठा वन्यजीव अभ्यारण्य में शामिल किया गया। पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार द्वारा 18.05.2021 से पहाडपुर क्षेत्र का 398 हैक्टेयर वन क्षेत्र का डायवर्जन कर ई.एस. जेड़.डी–नोटिफाईड किया गया। पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार द्वारा दिनांक 11.06.2021 से पहाडपुर क्षेत्र के ब्लॉक ए व बी के डायवर्जन की प्रथम स्तरीय अनुमति एवं दिनांक 11.03.2022 से द्वितीय स्तरीय अनुमति जारी की गई।

तत्पश्चात् विभाग द्वारा बन्ध वारैठा क्षेत्र के पहाडपुर ग्राम के वन ब्लॉक ए व बी क्षेत्रफल 398.0085 हैक्टेयर में से 241.7182 हैक्टेयर क्षेत्र को डेलिनियेट कर खनिज सैण्डस्टोन के 41 प्लॉटों का ई–ऑक्शन किया गया जिसमें 41 प्लॉटों की सफलतम बोली राशि रूपये 163.94 करोड प्राप्त हुई। उक्त समस्त 41 प्लॉटों में स्वीकृति आदेश जारी कर दिये गये है। जिनमें से 40 खनन पटटाधारियों द्वारा समस्त पालना पूर्ण करते हुये खनन पटटो का संविदा निष्पादन/पंजीयन करा दिया गया है। तथा 37 खनन पट्टों में खनन कार्य प्रारम्भ कर दिया गया है। इसके अतिरिक्त उपरोक्त क्षेत्र में ही खान एवं पैट्रोलियम विभाग के पत्र दिनांक 09.05.2022 से मैसर्स आर.एस.एम.एम. एल. उदयपुर के पक्ष में राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 84 के अन्तर्गत ग्राम पहाडपुर तहसील रूपवास जिला भरतपुर के ब्लॉक बी में खनन पट्टा आवंटन हेतु खनिज सैण्डस्टोन क्षेत्रफल 98.9741 हैक्टेयर के लिये मंशा पत्र जारी किया गया।

यहॉ यह भी उल्लेखनीय है कि इस कार्यालय क्षेत्राधिकार की तहसील बयाना जिला भरतपुर में खनिज सिलिका सैण्ड, मैसनरी स्टोन व चर्ट के कुल 21 खनन पट्टे भी स्वीकृत होकर प्रभावशील है। (प्रति संलग्न)(एनेक्जर–1)

याचिका में वर्णित प्रश्नगत ग्राम दरभाराना व गढी बाजना में विभाग द्वारा कोई भी खनन पट्टा स्वीकृत नही किया गया है। उक्त क्षेत्र में अवैध खनन की शिकायत शिकायतकर्ता श्री अरूण पुत्र श्री देवेन्द्र निवासी साई धाम कोलोनी, विधौली मार्ग जगनेर आगरा (उत्तरप्रदेश) की मय फोटोग्राफ इस कार्यालय में प्राप्त होने पर उक्त क्षेत्र के बन्ध बारैठा वन्यजीव अभ्यारण्य/वन क्षेत्र में आने के कारण वन विभाग को अवैध खनन की रोकथाम बाबत् कार्यालय पत्रांक 3169 दिनांक 15.12.2023 से लिखा गया था (प्रति संलग्न)(एनेक्जर–2)। याचिकाकर्ता द्वारा वन क्षेत्र में हो रहे

अवैध खनन के संबंध में याचिका माननीय न्यायालय के समक्ष प्रस्तुत की गई है। जिसके क्रम में निवेदन है कि शासन द्वारा जारी परिपत्र दिनांक 09.02.2012, 02.02.2016 एवं 05.07.2021 (प्रति संलग्न)(एनेक्जर–3) से स्पष्ट दिशा निर्देश जारी किये है कि वन क्षेत्रों में अवैध खनन/गैर वानिकी गतिविधि रोकने की पूर्ण जिम्मेदारी वन विभाग की होगी। एवं इसके लिये संबंधित वन क्षेत्र के प्रभारी एवं उप वन संरक्षक/मण्डल वन अधिकारी पालना किये जाने हेतु जिम्मेवार होंगे।फिर भी इस विभाग द्वारा तहसील बयाना में अवैध खनन/निर्गमन/भण्डारण की प्रभावी रोकथाम हेतु राज्य सरकार द्वारा जिला स्तर एवं उपखण्ड स्तर पर गठित एस.आई.टी. कमेटी व स्वयं विभागीय स्तर से भी प्रभावी कार्यवाहियॉ की गई है, जिनका विवरण निम्नानुसार है :–

क्रं.सं.	अवधि	अवैध खनन के प्रकरण	अवैध निर्गमन के प्रकरण	अवैध भण्डारण के प्रकरण	कुल प्रकरण	वसूल की गई शास्ति राशि(लाखों में)	दर्ज एफ. आई.आर. की संख्या
1	दिनांक 1.4.2023 से 28.2.2024 तक	0	17	0	17	30.72	0
2	वर्ष 2022–23	0	19	0	19	3.28	03
3	वर्ष 2021–22	1	53	0	54	45.99	01
कुल		01	89	0	89	79.99	04

इसके अतिरिक्त उक्त क्षेत्र में अवैध खनन/निर्गमन/भण्डारण की रोकथाम सुनिश्चित करने हेतु विभाग द्वारा समय समय पर आर.ए.सी. व बोर्डर होमगार्ड की बटालियन को भी नियोजित किया गया (प्रति संलग्न)(एनेक्जर–4)। वर्तमान में उक्त क्षेत्र में अवैध खनन/निर्गमन/भण्डारण की सख्त निगरानी रखी जा रही है तथा खनन पट्टे आवंटन होने से अवैध खनन पर अंकुश लगा है।

अतः श्रीमान् से निवेदन है कि विभाग द्वारा अवैध खनन/निर्गमन/भण्डारण की रोकथाम बाबत् सख्त कार्यवाहियॉ की गई है साथ ही क्षेत्र में हो रहे अवैध खनन/निर्गमन/भण्डारण की रोकथाम बाबत् केन्द्र/राज्य सरकार के अन्य विभागों के साथ समन्वय स्थापित कर वन क्षेत्र का डायवर्जन करवाया गया है जिससे कि क्षेत्र में अवैध खनन/निर्गमन/भण्डारण की रोकथाम सुनिश्चित की जा सके तथा वैद्य खनन प्रारम्भ हो सके। तथ्यात्मक रिपोर्ट सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न :- उपरोक्तानुसार।

(मनोज कुमार तँवर)
सहायक खनि अभियन्ता,
रूपवास जिला भरतपुर।

राजस्थान सरकार

कार्यालय सहायक खनि अभियन्ता, खान एवं भू–विज्ञान विभाग, रूपवास जिला भरतपुर।

ओरिजिनल एप्लीकेशन संख्या 05/2024(CZ) अरूण शर्मा बनाम राजस्थान सरकार व अन्य समक्ष माननीय न्यायालय राष्ट्रीय हरित अधिकरण, भोपाल।

पदवार उत्तर

1. उक्त बिन्दु अपीलार्थी स्वयं सिद्व करे।
2. उक्त बिन्दु इस प्रकार स्वीकार है कि खनिज विभाग द्वारा राज्य में राजकीय भूमि में खनन पट्टे आवंटन व अवैध खनन/निर्गमन की रोकथाम की जाती है किन्तु वन विभाग/वन्य जीव अभ्यारण्य में अवैध खनन/गैर वानिकी गतिविधि की रोकथाम करने की जिम्मेदारी माननीय मुख्य सचिव राजस्थान के परिपत्र दिनांक 09.02.2012, 02.02.2016 एवं 05.07.2021 के अनुसार वन विभाग की है।
3. उक्त बिन्दु के उप बिन्दु का जवाब निम्नानुसार हैः–

3.1 उक्त बिन्दु स्वीकार है।

3.2 उक्त बिन्दु इस विभाग से सम्बन्धित नही होने के कारण जवाब अपेक्षित नही है।

3.3 उक्त बिन्दु इस विभाग से सम्बन्धित नही होने के कारण जवाब अपेक्षित नही है।

3.4 उक्त बिन्दु स्वीकार है।

3.5 उक्त बिन्दु स्वीकार है।

3.6 उक्त बिन्दु में वर्णित ग्राम दरभाराना व गढी बाजना में विभाग द्वारा कोई भी खनन पट्टा स्वीकृत नही किया गया है। उक्त क्षेत्र में अवैध खनन की शिकायत शिकायतकर्ता श्री अरूण पुत्र श्री देवेन्द्र निवासी साई धाम कोलोनी, विधौली मार्ग जगनेर आगरा (उत्तरप्रदेश) की मय फोटोग्राफ इस कार्यालय में प्राप्त होने पर उक्त क्षेत्र के बन्ध बारैठा वन्यजीव अभ्यारण्य/वन क्षेत्र में आने के कारण वन विभाग को अवैध खनन की रोकथाम बाबत् कार्यालय पत्रांक 3169 दिनांक 15.12.2023 से लिखा गया था (प्रति संलग्न)। याचिकाकर्ता द्वारा वन क्षेत्र में हो रहे अवैध खनन के संबंध में याचिका माननीय न्यायालय के समक्ष प्रस्तुत की गई है। जिसके कम में निवेदन है कि शासन द्वारा जारी परिपत्र दिनांक 09.02.2012, 02.02.2016 एवं 05.07.2021 (प्रति संलग्न) से स्पष्ट दिशा निर्देश जारी किये है कि वन क्षेत्रों में अवैध खनन/गैर वानिकी गतिविधि रोकने की पूर्ण जिम्मेदारी वन विभाग की होगी। एवं इसके लिये संबंधित वन क्षेत्र के प्रभारी एवं उप वन संरक्षक/मण्डल वन अधिकारी पालना किये

जाने हेतु जिम्मेवार होंगे।फिर भी इस विभाग द्वारा तहसील बयाना में अवैध खनन/निर्गमन/भण्डारण की प्रभावी रोकथाम हेतु राज्य सरकार द्वारा जिला स्तर एवं उपखण्ड स्तर पर गठित एस.आई.टी. कमेटी व स्वयं विभागीय स्तर से भी प्रभावी कार्यवाहियॉ की गई है जिनका विवरण निम्नानुसार है :–

क्र.सं.	अवधि	अवैध खनन के प्रकरण	अवैध निर्गमन के प्रकरण	अवैध भण्डारण के प्रकरण	कुल प्रकरण	वसूल की गई शास्ति राषि(लाखों में)	दर्ज एफ. आई.आर. की संख्या
1	दिनांक 1.4. 2023 से 28.2. 2024 तक	0	17	0	17	30.72	0
2	वर्ष 2022–23	0	19	0	19	3.28	03
3	वर्ष 2021–22	1	53	0	54	45.99	01
कुल		01	89	0	89	79.99	04

इसके अतिरिक्त क्षेत्र में अवैध खनन/निर्गमन/भण्डारण की रोकथाम सुनिश्चित करने हेतु विभाग द्वारा समय समय पर आर.ए.सी. व बोर्डर होमगार्ड की बटालियन को भी नियोजित किया गया (प्रति संलग्न)। वर्तमान में उक्त क्षेत्र में अवैध खनन/निर्गमन/भण्डारण की सख्त निगरानी रखी जा रही है तथा खनन पट्टे आवंटन होने से अवैध खनन पर अंकुश लगा है।विभाग द्वारा अवैध खनन/ निर्गमन/भण्डारण की रोकथाम बाबत् सख्त कार्यवाहियॉ की गई है साथ ही क्षेत्र में हो रहे अवैध खनन/निर्गमन/भण्डारण की रोकथाम बाबत् केन्द्र/राज्य सरकार के अन्य विभागों के साथ समन्वय स्थापित कर वन क्षेत्र का डायवर्जन करवाया गया है जिससे कि क्षेत्र में अवैध खनन/निर्गमन/भण्डारण की रोकथाम सुनिश्चित की जा सके तथा वैद्य खनन प्रारम्भ हो सके।

3.7 उक्त बिन्दु इस प्रकार स्वीकार है कि ग्राम गढी बाजना व दरभागराना में विभाग के कोई भी खनन पट्टे स्वीकृत नही है तथा याचिका में संलग्न जमाबन्दी के अनुसार उक्त भूमि वन विभाग की है जिस पर इस विभाग की कोई टिप्पणी अपेक्षित नही है। समाचार पत्र में प्रकाशित खबर वन विभाग से सम्बन्धित होने के कारण कार्यालल पत्र कमांक 3169 दिनांक 15.12.2023 से अवैध खनन/निर्गमन के विरूद्व कार्यवाही करने हेतु लिखा गया है। (प्रति संलग्न)

3.8 उक्त बिन्दु इस प्रकार स्वीकार है कि बन्ध बारैठा क्षेत्र के ग्राम गढी बाजना व दरभागराना में विभाग के कोई भी खनन पट्टे नही है। उक्त क्षेत्र में ग्राम पहाडपुर में विभाग द्वारा खनिज सैण्डस्टोन के वन क्षेत्र का डायवर्जन करवा कुल 41 खनन पट्टे

स्वीकृत किये गये है जिनमें से 37 खनन पट्टों में खनन कार्य प्रारम्भ है। उक्त के अतिरिक्त इस कार्यालय क्षेत्राधिकार की तहसील बयाना जिला भरतपुर में खनिज सिलिका सैण्ड, मैसनरी स्टोन व चर्ट के कुल 21 खनन पट्टे भी स्वीकृत होकर प्रभावशील है। सभी चालू खनन पट्टों में पर्यावरण विभाग द्वारा नियमानुसार जन सुनवाई व अन्य जॉच करा पर्यावरण स्वीकृति जारी की गई है तथा राजस्थान राज्य प्रदुषण नियंत्रण मण्डल, भरतपुर द्वारा कन्सन्ट टूँ स्टेबलिस्ट व कन्सन्ट टूँ ऑपरेट जारी की गई है। शेष कथन अपीलार्थी स्वयं सिद्व करे।

3.9 अपीलार्थी का इस विभाग में शिकायत दिया जाना स्वीकार है। उक्त क्षेत्र में विभाग द्वारा अवैध खनन/निर्गमन की रोकथाम बाबत् निरन्तर सख्त कार्यवाही की गई है जिसका विवरण बिन्दु संख्या 3.6 मे उल्लेखित है।

3.10 उक्त बिन्दु का जवाब पूर्व में उल्लेखित पैराओ में दिया जा चुका है। शेष पैरा पर कोई टिप्पणी की आवश्यकता नही है।

4. आधार बिन्दु :–

4.1 से 4.9 उक्त सभी आधार बिन्दुओं में पूर्व के पैराओं में वर्णित कथनों की पुनरावृत्ति की गई है अतः जवाब पूर्व के पैराओं में वर्णितानुसार है।

5. उक्त बिन्दु कानूनी बिन्दु होने से टिप्पणी अपेक्षित नही है।

6. उक्त बिन्दु में वर्णित बन्ध बारैठा क्षेत्र के ग्राम गढी बाजना व दरभागराना वन्यजीव अभ्यारण्य/वन विभाग होने से इस क्षेत्र में किसी भी तरह के अवैध खनन/गैर वानिकी कार्य की रोकथाम की जिम्मेदारी सम्बन्धित विभाग की है।

(मनोज कुमार तँवर)
सहायक खनि अभियन्ता,
रूपवास जिला भरतपुर।

राजस्थान सरकार
खान (ग्रुप–2) विभाग

क्रमांकः प.14(1)खान/ग्रुप–2/2012 जयपुर, दिनांकः 05 JUL 2021

परिपत्र

अवैध खनन की रोकथाम के संबंध में विभिन्न विभागों में समन्वय स्थापित करने एवं माननीय सर्वोच्च न्यायालय में शपथ पत्र प्रस्तुत करने हेतु अतिरिक्त राजकीय अधिवक्ता डॉ0 मनीष सिंघवी के पत्र दिनांक 28.01.2012 के क्रम में इस विभाग के समसंख्यक परिपत्र दिनांक 09.02.2012 द्वारा दिशा–निर्देश जारी किये गये थे।

यह स्पष्ट है कि खनिजों का खनन वैध खनन पट्टा/लाइसेंस/परमिट के अन्तर्गत ही किया जा सकता है। इसके अलावा खनन किया जाना अवैध खनन की परिभाषा में आता है, जिसे रोका जाना एवं दोषी व्यक्तियों के विरूद्ध कार्यवाही किया जाना आवश्यक है। वन क्षेत्रों में खनन, भारत सरकार के अनारक्षण स्वीकृति के बगैर किया जाना गैर–वानिकी गतिविधियों में आता है। उक्त परिपत्र की पालना सुनिश्चित किये जाने हेतु पूर्व परिपत्र की निरन्तरता में निम्नानुसार दिशा–निर्देश जारी किये जाते है:–

1. वन क्षेत्रों में अवैध खनन रोकने की पूर्ण जिम्मेदारी वन विभाग की होगी एवं इसके लिए संबंधित वन क्षेत्र के प्रभारी एवं उप वन संरक्षक/मण्डल वन अधिकारी पालना किये जाने हेतु जिम्मेवार रहेंगे। न्यायालय में शपथ पत्र प्रस्तुत करने हेतु संवंधित उप वन सरंक्षक/मण्डल वन अधिकारी द्वारा प्रकरण के प्रभारी अधिकारी को शपथ पत्र भिजवाया जाएगा।
2. गैर–वन क्षेत्रों में अवैध खनन रोकने की जिम्मेवारी खान विभाग की रहेगी एवं इसके लिए खनि अभियंता/सहायक खनि अभियंता पालना किये जाने हेतु जिम्मेवार रहेंगे। न्यायालय में शपथ पत्र प्रस्तुत करने हेतु संवंधित खनि अभियंता/सहायक खनि अभियंता द्वारा प्रकरण के प्रभारी अधिकारी को शपथ पत्र भिजवाया जाएगा।
3. खातेदारी भूमि में अवैध खनन किये जाने पर इसकी सूचना संवंधित तहसीलदार को देने हेतु क्षेत्र का हल्का पटवार जिम्मेवार होगा। पटवारी/खान विभाग द्वारा सूचना दिये जाने पर तहसीलदार द्वारा खातेदार के खातेदारी अधिकार निरस्त किये जाने की कार्यवाही सुनिश्चित की जावें। तहसीलदार द्वारा अवैध खनन हेतु खान विभाग के नियमों में दी गई शक्तियों का उपयोग कर दोषी व्यक्तियों के विरूद्ध कार्यवाही की जाए।
4. यदि कोई भूमि औद्योगिक/अन्य कार्यों हेतु रीको/यू.आई.टी./अन्य संस्थाओं को आवंटित कर दी गई हो एवं उसमें अवैध खनन होता हो तो संबंधित संस्था के प्रभारी द्वारा पुलिस में एफ.आई.आर. दर्ज कराई जानी चाहिए। यदि उक्त संस्थाएं उन्हे जिस कार्य हेतु भूमि आवंटित की गई है, उसे करने में विफल रहती है तथा अवैध खनन होता हो तो ऐसे आवंटन निरस्त किये जाने हेतु जिला कलक्टर/सक्षम अधिकारी द्वारा कार्यवाही की जावें।
5. राज्य सरकार/जिला प्रशासन द्वारा अवैध खनन की रोकथाम हेतु संयुक्त अभियान चलाये जाने पर संयुक्त दल में नामित अधिकारी अवैध खनन रोकथाम हेतु विभागीय नियमों के तहत संयुक्त रूप से कार्यवाही करेंगे।

(निरंजन आर्य)
मुख्य सचिव

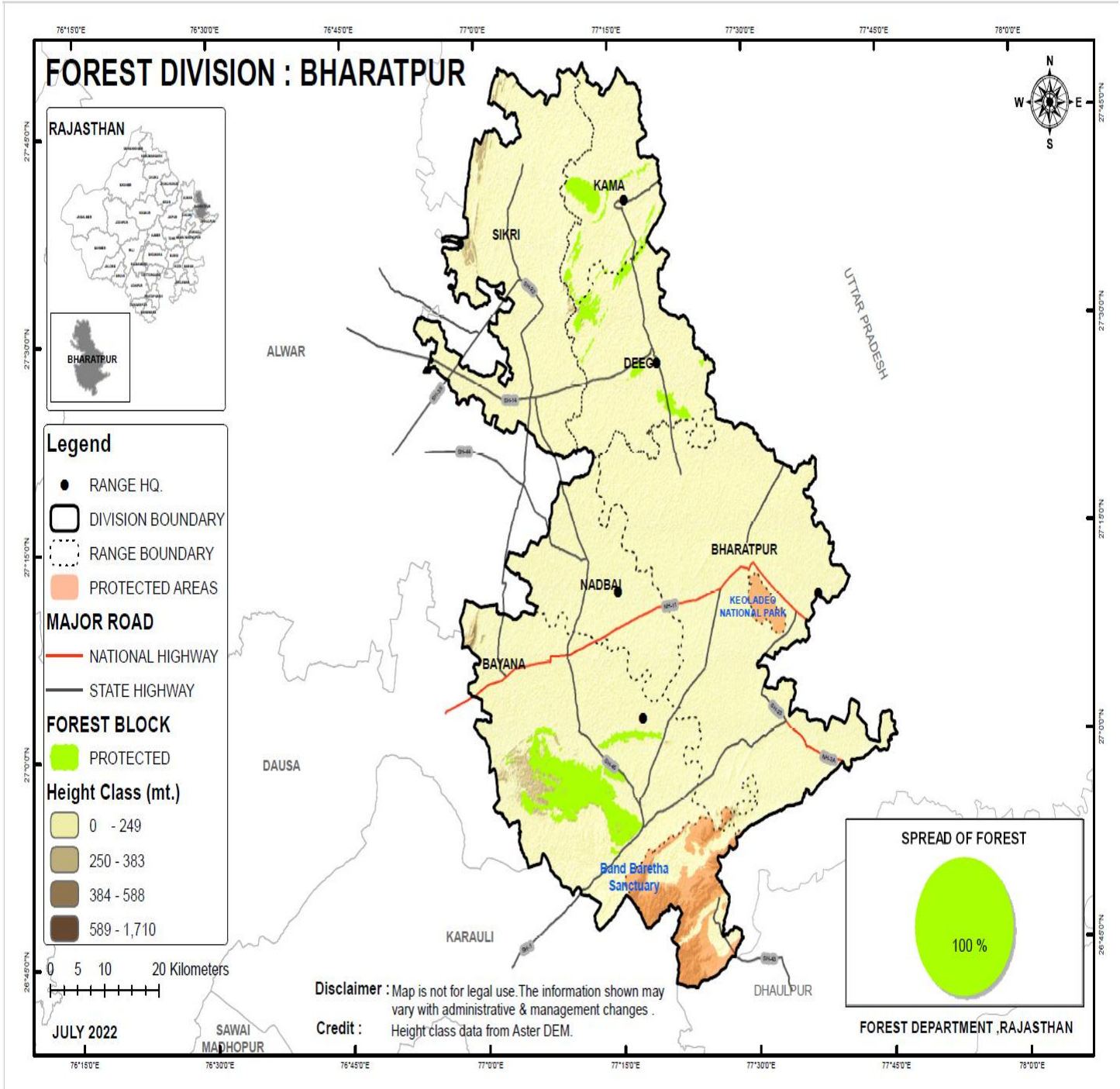
प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:–

1. विशिष्ट सहायक, माननीय खान मंत्री, राजस्थान, जयपुर।
2. उप सचिव, मुख्य सचिव, राजस्थान, जयपुर।
3. निजी सचिव, अतिरिक्त मुख्य सचिव, खान एवं पेट्रोलियम विभाग।
4. निजी सचिव, प्रमुख शासन सचिव, वन एवं पर्यावरण विभाग।
5. निजी सचिव, प्रमुख शासन सचिव, राजस्व विभाग।
6. प्रधान मुख्य वन संरक्षक, राजस्थान, जयपुर।
7. निदेशक, खान एवं भू–विज्ञान विभाग, राजस्थान, उदयपुर।
8. समस्त जिला कलक्टर।
9. विशेषाधिकारी (तक.)/उपविधि परामर्शी, शासन सचिवालय, जयपुर।
10. समस्त अतिरिक्त निदेशक (खान)/(भू–विज्ञान), अधीक्षण खनि अभियंता, खनि अभियंता, सहायक खनि अभियंता द्वारा निदेशक, खान एवं भू–विज्ञान विभाग, राजस्थान, उदयपुर।
11. रक्षित पत्रावली।

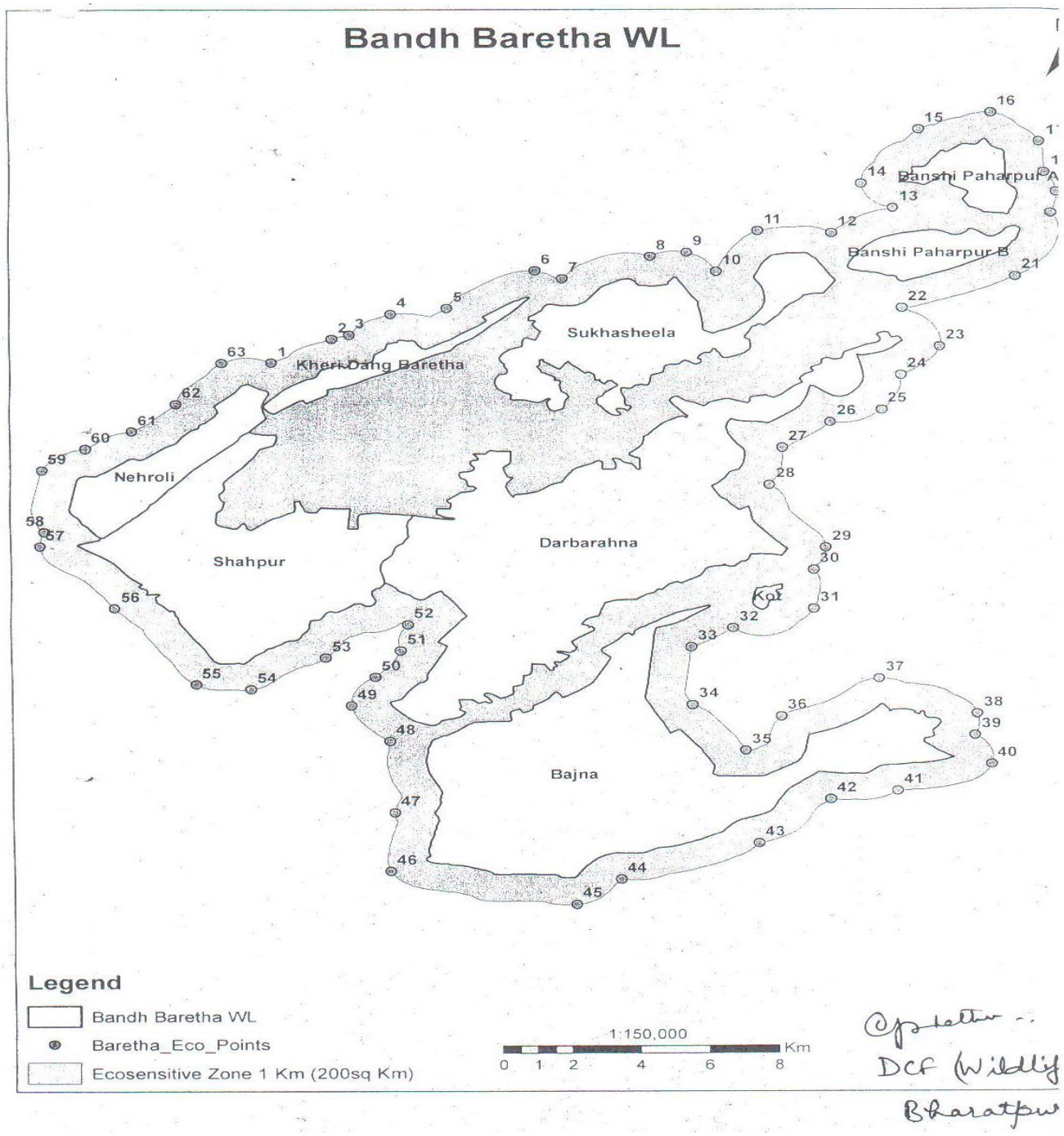
शासन उप सचिव

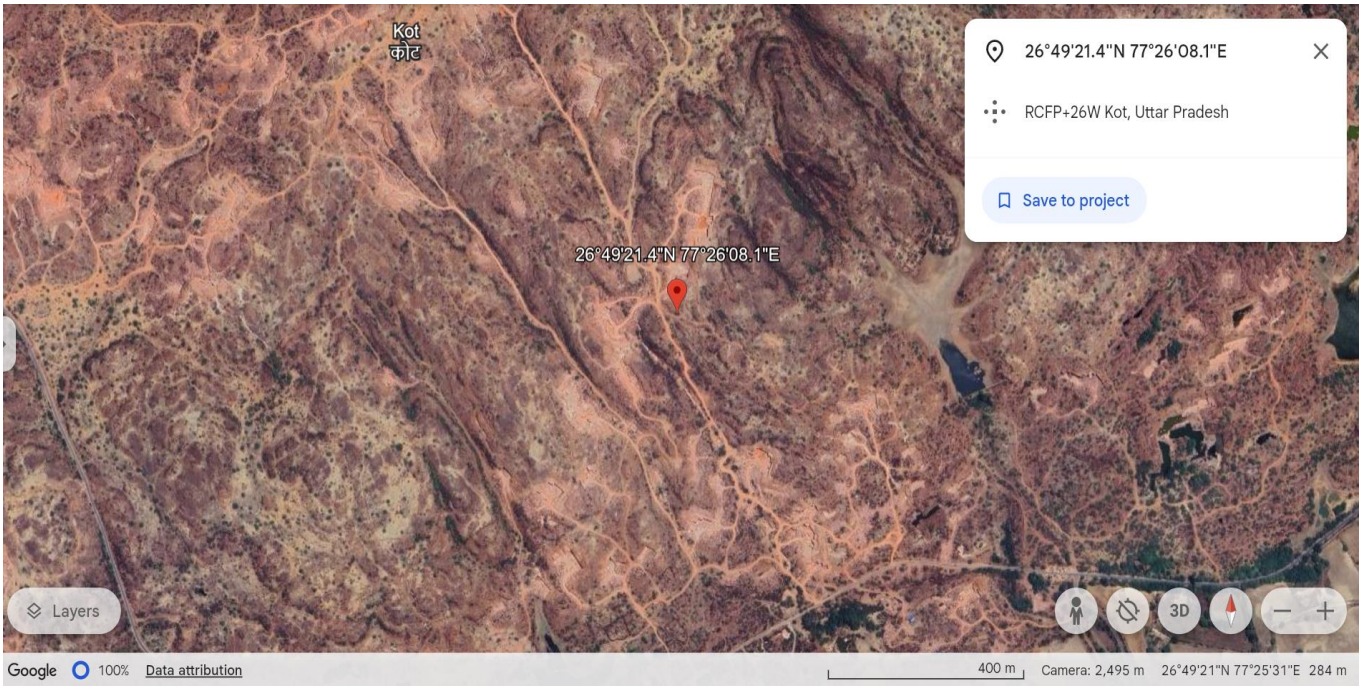
Annexure-11

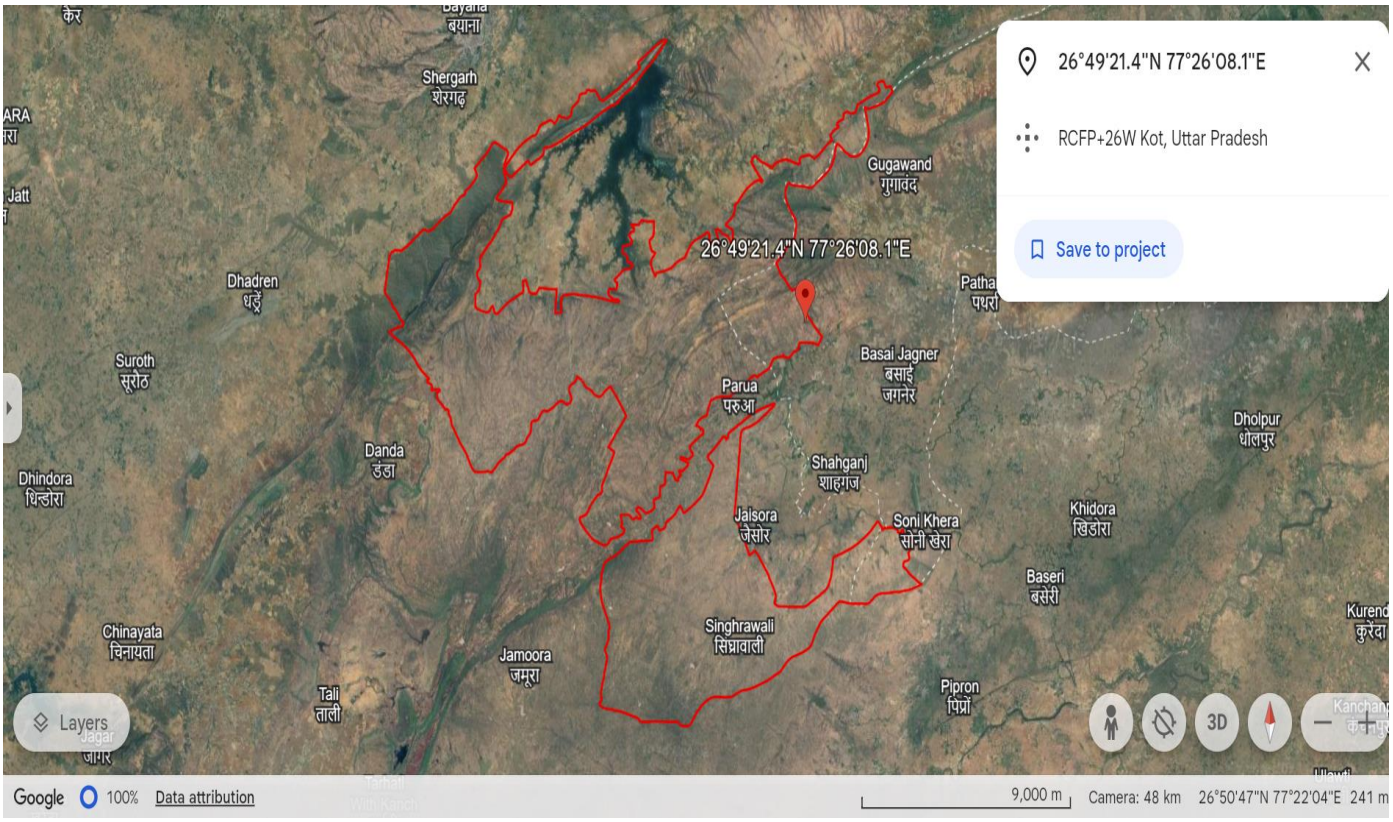
Google images and other images reg. illegal mining in forest area of tehsil Bayana, District Bharatpur (Rajasthan)



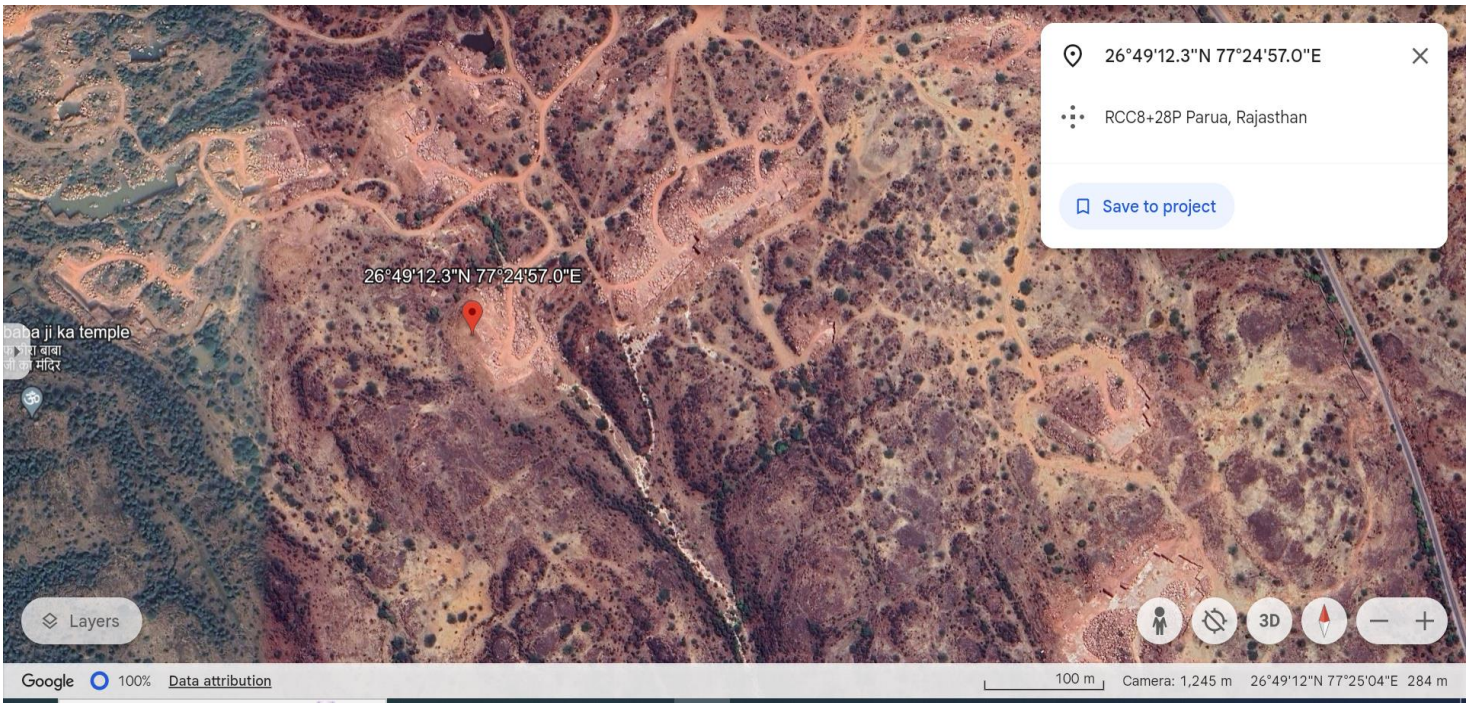
Bandh Baretha wild Life sanctuary

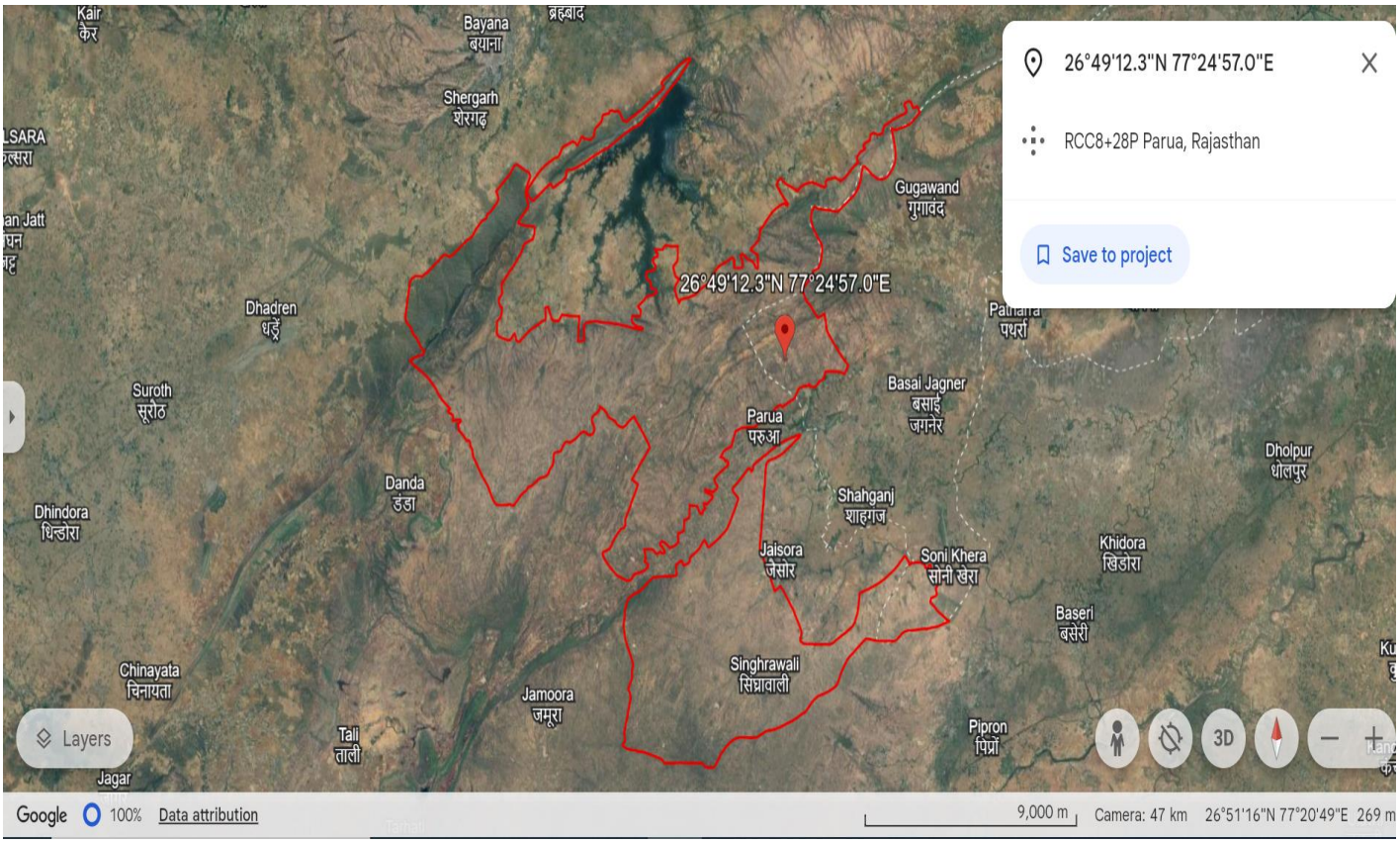






1st location with GPS coordinates is Darbharana block near village kot of tehsil Bayana for illegal mining activity.





2nd location with GPS coordinates is also in block Darbharana known as Ghadi Bajna nearby village is Bangarra of tehsil Bayana for illegal mining.

मौका - पंचनामा

Annexure-12

आज दिनांक 21.02.2023 को माननीय राष्ट्रीय हरित प्राधिकरण में ओ.ए. संख्या 07/2024 (सी.जेड) अशोक शर्मा बनाम स्टेट ऑफ राजस्थान व अन्य / एवं ओ.ए. संख्या 05/2024 (सी.जेड) अरूण शर्मा बनाम स्टेट ऑफ राजस्थान व अन्य में पारित आदेश के अनुसार संयुक्त टीम गठित की गई जिसके द्वारा संयुक्त सर्वे किया गया जिसमें वनखण्ड डर-बरडाना में अवैध-खनन पाया गया व खनन करने के औजार जैसे सब्बल, हथौड़ा-छेनी आदि को जप्त किया गया।

मौका पंचनामा मौके पर बनाया जाकर हाजिरान को पढ़ा-सुनाकर सही होना पाये जाने पर हस्ताक्षर कराये गये जो सनद रहे वक्त-जरूरत काम आवें।

वनपाल
(रामदेव सिंह)

क्षेत्रीय अधिकारी
(उमेश कुमार)

Regional Director CPCB
(P. Jayaram)

SDM-Bajana.
(Ameelal Yadav)

(AME, Roopwas)

A.C.F
(जसवन्त सिंह)